Thirteenth Lok Sabha II Session (29/11/1999 to 23/12/1999)

LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Monday, November 29, 1999/Agrahayana 8, 1921 (Saka)

No. 9

11.00 A.M.

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1. National Anthem

The National Anthem was played.

2. Oath or Affirmation

Eight members made and subscribed the oath or affirmation as follows, signed the Roll of Members and took their seats in the House :---

- 4 in Hindi
- 3 in English
- 1 in Manipuri

11.09 A.M.

3. Introduction of Ministers

The Prime Minister introduced the Cabinet Ministers and Minister of State of the Union Council of Ministers.

11.10 A.M.

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4. Obituary References

The Speaker made references to the passing away of Shri M. Sankarapandian, a member of First and Second Lok Sabha and Shri L. Krishnaswami Bharathi, a member of Constituent Assembly and Provisional Parliament.

He also made reference to the loss of many lives in the devasting cyclone in Orissa.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

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11.15 A.M.

5. Reference by Speaker

The Speaker made a reference regarding 50th Anniversary of adoption of Constitution of India.

11.25 A.M.

6. Starred Questions

Starred Question Nos. 1-2 were orally answered. Replies to Starred Question Nos. 3-20 were laid on the Table.

7. Unstarred Questions

Replies to Unstarred Question Nos. 1-230 were laid on the Table.

12.00 Noon

8. Papers Laid on the Table

The following papers were laid on the Table :---

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—
 - (i) Report of Justice D.P. Wadhwa Commission of Inquiry to enquire into the facts and circumstances relating to the killing of Mr. Graham Stewart Staines, an Australian national and his two sons in January, 1999 in Orissa.
 - (ii) Memorandum of Action taken on the above Report.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Hydroelectric Power Corporation Limited and the Ministry of Power for the year 1999-2000.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Damodar Valley Corporation, Calcutta, for the year 1997-98, alongwith Audited Accounts under sub-section (5) of section 45 of the Damodar Valley Corporation Act, 1948.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Damodar Valley Corporation, Calcutta, for the year 1997-98.

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(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 1996-97.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Steel Authority of India Limited and the Ministry of Steel for the year 1999-2000.

- (10) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - G.S.R. 219 (E) published in Gazette of India dated the 22nd March, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 4/99-Cus., dated the 8th January, 1999.
 - (ii) G.S.R. 329(E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum seeking to rescind three notifications mentioned therein.
 - (iii) G.S.R. 330 (E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum seeking to provide exemption from surcharge on specified goods.
 - (iv) G.S.R. 331 (E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum seeking to

provide exemption to high speed diesel oil from so much of additional duty of customs leviable thereon.

- (v) G.S.R. 332 (E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum seeking to provide technical amendments in the Notifications Nos. 20/99, 25/99-Cus., dated the 28th February, 1999.
- (vi) G.S.R. 333 (E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum seeking to substitute the references to existing authorities with the substituted authorities.
- (vii) G.S.R. 334 (E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum seeking to substitute the references to existing authorities with the substituted authorities.
- (viii) G.S.R. 577 (E) published in Gazette of India dated the 4th August, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 20/99-Cus., dated the 28th February, 1999.
 - (ix) G.S.R. 582 (E) published in Gazette of India dated the 10th August, 1999 together with an explanatory memorandum notifying the preferential tariff margins extended to imports of specified goods from any of the SAARC countries.
 - (x) G.S.R. 583 (E) published in Gazette of India dated the 10th August, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 236/89-Cus., dated the 1st September, 1989.
 - (xi) G.S.R. 646 (E) published in Gazette of India dated the 21st September, 1999 together with an explanatory memorandum seeking to amend the list of specified goods mentioned in Sl. No. 16 of notification No. 39/96-Cus., so as to include "High performance polyethylene plates."
- (xii) G.S.R. 544 (E) published in Gazette of India dated the 21st July, 1999 together with an explanatory memorandum seeking exempt standard gold bars from whole of customs duty, when imported into India by a Bank authorised by the Reserve Bank of India

under the Gold Deposit Scheme in exchange of scrap gold to be exported out of India.

- (xiii) G.S.R. 99(E) published in Gazette of India dated the 11th February, 1999 together with an explanatory memorandum seeking to exempt second hand computer, computer peripherals including printer, plotter, scanner, monitor, keyboard and storage unit from the whole of the basic, special additional and Special duties of Customs leviable thereon when received as donation by a School run by Central Government, State Government and Government of Union Territory or a Local body.
- (xiv) S.O. 126(E) published in Gazette of India dated the 23rd February, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion on certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of import.
- (xv) S.O. 127(E) published in Gazette of India dated the 23rd February, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.
- (xvi) S.O. 185(E) published in Gazette of India dated the 24th March, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.
- (xvii) S.O. 186(E) published in Gazette of India dated the 24th March, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of export.
- (xviii) S.O. 283(E) published in Gazette of India dated the 23rd April, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of import.

- (xix) S.O. 284(E) published in Gazette of India dated the 23rd April, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.
- (xx) S.O. 384(E) published in Gazette of India dated the 26th May, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.
- (xxi) S.O. 385(E) published in Gazette of India dated the 26th May, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.
- (xxii) S.O. 495(E) published in Gazette of India dated the 25th June, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.
- (xxiii) S.O. 496(E) published in Gazette of India dated the 25th June, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of export.
- (xxiv) S.O. 602(E) published in Gazette of India dated the 27th July, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.
- (xxv) S.O. 603(E) published in Gazette of India dated the 27th July, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of export.

- (xxvi) S.O. 686(E) published in Gazette of India dated the 26th August, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or vice-versa for the purposes of assessment of import.
- (xxvii) S.O. 687(E) published in Gazette of India dated the 26th August, 1999 together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purposes of assessment of export.
- (xxviii) G.S.R. 733(E) published in Gazette of India dated the 29th October, 1999 together with an explanatory memorandum seeking to extend the validity of the Notification No. 39/96-Cus., dated the 23rd July, 1996.
 - (xxix) G.S.R. 741(E) published in Gazette of India dated the 2nd November, 1999 toghether with an explanatory memorandum making certain amendments in the Notification No. 84/97-Cus., dated the 11th November, 1997.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of Central Excise Act, 1944:---
 - (i) G.S.R. 227 (E) published in Gazette of India dated the 26th March, 1999 together with an explanatory memorandum seeking to prescribe concessional excise duty rate of Rs. 332 per metric tonne on cement cleared from the factory in bulk for subsequent packing into HDPE bags or laminated paper bags outside the factory premises.
 - (ii) G.S.R. 234(E) published in Gazette of India dated the 31st March, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 8/99-CE., dated the 28th February, 1999.
 - (iii) G.S.R. 235(E) published in Gazette of India dated the 31st March, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 10/99-CE, dated the 28th February, 1999.

- (iv) G.S.R. 238 (E) published in Gazette of India dated the 1st April, 1999 together with an explanatory memorandum making a technical amendment in the Notification Nos. 83/94-CE, 84/94-CE, dated the 11th April, 1994 and Notification No. 9/ 96-CE, dated the 23rd July, 1996.
- (v) G.S.R. 239(E) published in Gazette of India dated the 1st April, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 5/99-CE, dated the 28th February, 1999.
- (vi) G.S.R. 321 (E) published in Gazette of India dated the 7th May, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 5/99-CE, dated the 28th February, 1999.
- (vii) G.S.R. 335 (E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum seeking to rescind the Notification No. 6/99-CE, dated the 28th February, 1999.
- (viii) G.S.R. 336(E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum seeking to amend certain Notifications mentioned therein.
 - (ix) G.S.R. 337(E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum seeking to substitute the references to existing authorities with the substituted authorities.
 - (x) G.S.R. 338 (E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum seeking to amend Notification No. 20/99-CE (NT) dated the 28th February, 1999.
 - (xi) G.S.R. 339(E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memorandum making certain amendments in two Notifications mentioned therein.
- (xii) G.S.R. 340 (E) and G.S.R. 341 (E) published in Gazette of India dated the 11th May, 1999 together with an explanatory memoradum seeking to substitute the references to existing authorities with the substituted authorities.

- (xiii) G.S.R. 343 (E) published in Gazette of India dated the 12th May, 1999 together with an explanatory memorandum making certain amendments in two notifications mentioned therein.
- (xiv) G.S.R. 406 (E) published in Gazette of India dated the 4th . June, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 5/99-CE, dated the 28th February, 1999.
- (xv) G.S.R. 408 (E) published in Gazette of India dated the 8th June, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 5/99-CE, dated the 28th February, 1999.
- (xvi) G.S.R. 409 (E) published in Gazette of India dated the 8th June, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 27/97-CE, dated the 7th May, 1997.
- (xvii) G.S.R. 422 (E) published in Gazette of India dated the 10th June, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 15/99-CE, dated the 26th March, 1999.
- (xviii) G.S.R. 423 (E) and G.S.R. 424 (E) published in Gazette of India dated the 10th June, 1999 together with an explanatory memorandum seeking to exempt whole of the Central Excise duty and additional excise duty (in lieu of sales tax) on hookah tobacco and 'Gudaku'.
- (xix) G.S.R. 508 (E) published in Gazette of India dated the 8th July, 1999 together with an explanatory memorandum seeking to exempt all excisable goods manufactured in certain units located in growth centres/IIDC's/industrial parts etc. in States of Assam and Tripura.
- (xx) G.S.R. 509 (E) published in Gazette of India dated the 8th July, 1999 together with an explanatory memorandum seeking to exempt excisable goods of specified industries when manufactured by units located in the States of Assam, Tripura,

Meghalaya, Manipur, Mizoram, Nagaland and Arunachal Pradesh.

- (xxi) G.S.R. 543 (E) published in Gazette of India dated the 21st July, 1999 together with an explanatory memorandum seeking to exempt paper and paperboard manufactured by Ashok Paper Mills, Darbhanga, from 50% of the Central Excise Duty leviable thereon for a period of ten years from the date of commencement of production as per the revival scheme approved by the Supreme Court of India.
- (xxii) G.S.R. 610 (E) published in Gazette of India dated the 26th August, 1999 together with an explanatory memorandum seeking to amend two Notifications mentioned therein.
- (xxiii) G.S.R. 641 (E) published in Gazette of India dated the 16th September, 1999 together with an explanatory memorandum seeking to amend three Notifications mentioned therein.
- (xxiv) G.S.R. 661 (E) published in Gazette of India dated the 23rd September, 1999 together with an explanatory memorandum seeking to amend the definition of the "Armed Forces of the Union" so as to include the Special Frontier Force.
- (xxv) The Central Excise (Fourteenth Amendment) Rules, 1999 published in Notification No. G.S.R. 510 (E) in Gazette of India dated the 8th July, 1999 together with an explanatory memorandum.
- (xxvi) G.S.R. 603 (E) published in Gazette of India dated the 25th August, 1999 together with an explanatory memorandum seeking to exempt Carded Wool intended for making hand spun yarn upto 10 counts.
- (xxvii)G.S.R. 742(E) published in Gazette of India dated the 2nd November, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 108/95-CE, dated the 28th August, 1995.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-tax Act, 1961:---
 - (i) S. O. No. 1729 published in Gazette of India dated the 26th

June, 1999 regarding exemption to the "Basic Chemicals, Pharmaceuticals & Cosmetics Export Promotion Council, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1993-94 to 1995-96 subject to certain conditions.

- (ii) S. O. No. 1730 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Prayas JAC Society," New Delhi and its constituent namely "Prayas JAC Trust" and "Naya Prayas Trust" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98 subject to certain conditions.
- S. O. No. 1731 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Arya Vaidya Sala,"
 "Kottakkal," Kerala under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
- (iv) S. O. No. 1732 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Jayaprakash Institute of Social Change, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98 to 1999-2000 subject to certain conditions.
- (v) S. O. No. 1733 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Hamdard Dawakhana (WAKF), New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
- (vi) S. O. No. 1734 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "The Mysore Resettlement and Development Agency (Myrada), Bangalore" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98 to 1999-2000 subject to certain conditions.
- (vii) S. O. No. 1735 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Madhya Pradesh Council for Child Welfare, Bhopal" under section 10(23C) of the Income

Tax Act, 1961 for the period covered by the Assessment years 1993-94 to 1995-96 subject to certain conditions.

- (viii) S. O. No. 1736 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Sant Nirankari Mandal, New Delhi" under section 10(23C) of the Income Tax Ast, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
 - (ix) S. O. No. 1737 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "South Central Zone Cultural Centre, Nagpur" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (x) S. O. No. 1739 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "India Trade Promotion Organisation, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
- (xi) S. O. No. 1740 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Exhibition Society Hyderabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99 subject to certain conditions.
- (xii) S. O. No. 1741 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Seva Mandir, Udaipur, Rajasthan" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xiii) S. O. No. 1742 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Children's Book Trust, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xiv) S. O. No. 1743 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Bureau of Indian

Standards, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.

- (xv) S. O. No. 1744 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Institute of Chartered Accountants of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment year 1996-97 subject to certain conditions.
- (xvi) S. O. No. 1745 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Society for Social Forestry Research & Development, Madras" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98 subject to certain conditions.
- (xvii) S. O. No. 1746 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "National Culture Fund, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1999-2000 subject to certain conditions.
- (xviii) S. O. No. 1747 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Children Book Trust, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-1998 subject to certain conditions.
 - (xix) S. O. No. 1748 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Missionaries of Charity, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
 - (xx) S. O. No. 1749 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Council for Advancement of Peoples Action and Rural Technology, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1993-94 to 1995-96 subject to certain conditions.

- (xxi) S. O. No. 1750 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Sri Sathya Sai Central Trust, Bangalore" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (xxii) S. O. No. 1751 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "The Malankara Orthodox Syrian Church, Kerala" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99 subject to certain conditions.
- (xxiii) S. O. No. 1752 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Ramakrishna Sarda Mission, Dakshineshwar, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (xxiv) S. O. No. 1753 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "The Indian Silk Export Promotion Council, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99 subject to certain conditions.
- (xxv) S. O. No. 1754 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Gandhigram Trust, Gandhigram" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xxvi) S. O. No. 1755 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Jehangir Art Gallery, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (xxvii) S. O. No. 1756 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Aurovila Foundation,"

Aurovila, Tamil Nadu" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1994-95 to 1996-97 subject to certain conditions.

- (xxviii) S. O. No. 1757 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "The J.R.D. and Thelma J. Tata Trust, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
 - (xxix) S. O. No. 1759 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Population Foundation of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
 - (xxx) S. O. No. 1760 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Jamnalal Bajaj Foundation, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
 - (xxxi) S. O. No. 1761 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Gujarat Pollution Control Board, Gandhinagar" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1992-93 to 1994-95 subject to certain conditions.
- (xxxii) S. O. No. 1763 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Prajapita Brahma Kumaris Ishwariya Vishwa Vidyalaya, Mount Abu, Rajasthan" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1988-89 to 1990-91 subject to certain conditions.
- (xxxiii) S.O. No. 1764 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Prajapita Brahma Kumaris Ishwariya Vishwa Vidyalaya, Mount Abu, Rajasthan" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1991-92 to 1993-94 subject to certain conditions.

- (xxxiv) S.O. No. 1765 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Prajapita Brahma Kumaris Ishwariya Vishwa Vidyalaya, Mount Abu, Rajasthan" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1994-95 to 1996-97 subject to certain conditions.
- (xxxv) S.O. No. 1766 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "National Human Rights Commission, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98 to 1999-2000 subject to certain conditions.
- (xxxvi) S.O. No. 1767 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "National Council of Applied Economic Research (NCAER), New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (xxxvii) S.O. No. 1768 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "The Institute of Company Secretaries of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
- (xxxviii) S.O. No. 1769 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Krishna Chandra Memorial Trust, Orissa" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
 - (xxxix) S.O. No. 1770 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "National Highways Authority of India, Ministry of Surface Transport, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1998-99 subject to certain conditions.
 - (xl) S.O. No. 1771 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "M/s. Heart Care Foundation

of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98 subject to certain conditions.

- (xli) S.O. No. 1772 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Ramakrishna Mission, West Bengal" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 2000-2001 to 2002-2003 subject to certain conditions.
- (xlii) S.O. No. 1773 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Institute of Marketing & Management, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (xliii) S.O. No. 1774 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "The Chartered Accountants of India, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99 subject to certain conditions.
- (xliv) S.O. No. 1775 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "National Institute of Bank Management, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98, 1998-99 and 1999-2000 subject to certain conditions.
- (xlv) S.O. No. 1776 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "India International Textile Machinery Exhibition Society, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (xlvi) S.O. No. 1779 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Calcutta Pinjrapole Society, Calcutta" under section 10(23C) of the Income Tax Act, 1961' for the period covered by the Assessment years 1994-95, 1995-96 and 1996-97 subject to certain conditions.

- (xlvii) S.O. No. 1780 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Prajapita Brahma Kumaris Ishwariya Vishwa Vidyalaya, Mount Abu, Rajasthan" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98 to 1999-2000 subject to certain conditions.
- (xlviii) S.O. No. 1782 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Sri Sarda Math, Dakshineswar, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
 - (xlix) S.O. No. 1785 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Shri Param Hans Advait Math Publication Society, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99, 1999-2000 & 2000-2001 subject to certain conditions.
 - S.O. No. 1786 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "National Horticulture Board, Gurgaon (Haryana)" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1987-88 to 1989-90 subject to certain conditions.
 - (li) S.O. No. 1787 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "National Horticulture Board, Gurgaon (Haryana)" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1990-91 to 1992-93 subject to certain conditions.
 - (lii) S.O. No. 1788 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "National Horticulture Board, Gurgaon (Haryana)" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1993-94 to 1995-96 subject to certain conditions.
 - (liii) S.O. No. 1789 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "National Horticulture Board, Gurgaon (Haryana)" under section 10(23C) of the Income Tax

Act, 1961 for the period covered by the Assessment years 1996-97 to 1998-99 subject to certain conditions.

- (liv) S.O. No. 1791 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Lady Tata Trust" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000, 2000-2001 & 2001-2002 subject to certain conditions.
- (1v) S.O. No. 1792 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "J.R.D. Tata Trust" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
- (Ivi) S.O. No. 1793 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Children Book Trust, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99, 1999-2000 & 2000-2001 subject to certain conditions.
- (Ivii) S.O. No. 1794 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Madhya Pradesh Mahila Kalyan Samiti, Bhopal" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (Iviii) S.O. No. 1795 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Bhartiya Vidya Bhavan, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
 - (lix) S.O. No. 1799 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "The Theosophical Society, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
 - (1x) S.O. No. 1800 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Jagadguru Sri Sankaracharya

Swamigal Srimatam Samasthanam, Tamil Nadu" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.

- (1xi) S.O. No. 1801 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Civil Services Officers' Institute, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-1999 to 1999-2000 subject to certain conditions.
- (1xii) S.O. No. 1802 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Khelaghar, Palm Avenue, Calcutta," under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-1997 to 1998-99 subject to certain conditions.
- (Ixiii) S.O. No. 1803 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Sir Dorabji Tata Trust, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (lxiv) S.O. No. 1804 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Bochasanwasi Shri Akshar Purushottam Sanstha, Ahmedabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (Ixv) S.O. No. 1805 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "The Annie Besant Trust" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (Ixvi) S.O. No. 1806 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Bharat Sevashram Sangha, Culcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.

- (Ixvii) S.O. No. 1807 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Ramkrishan Math, Belure Math, West Bengal" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 2001-2002 to 2002-2003 subject to certain conditions.
- (Ixviii) S.O. No. 1808 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Sree Saddaganga Mutt, Tumkur (Karnataka)" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1996-97, 1997-98 and 1998-99 subject to certain conditions.
- (lxix) S.O. No. 1809 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "People's Action for Development, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98, 1998-99 and 1999-2000 subject to certain conditions.
 - (1xx) S.O. No. 1813 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Yug Nirman Trust, Mathura" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (Ixxi) S.O. No. 1814 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Swaminarayan Aksharpith, Ahmedabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (Ixxii) S.O. No. 1815 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Tibetan Homes Foundation, Bureau of His Holiness the Dalai Lama, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
- (Ixxiii) S.O. No. 1816 published in Gazette of India dated the 26th June, 1999 regarding exemption to the "Dehej Niwaran Avam Samaj Kalyan Parishad, Etawah, U.P." under section 10(23C) of the Income Tax Act, 1961 for the period covered by the

Assessment years 1998-99 to 2000-2001 subject to certain conditions.

- (Ixxiv) S.O. No. 2114 published in Gazette of India dated the 31st July, 1999 regarding exemption to the "Oil Co-ordination Committee, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
- (lxxv) S.O. No. 2116 published in Gazette of India dated the 31st July, 1999 regarding exemption to the "Society for Service to Voluntary Agencies, Pune" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.
- (lxxvi) S.O. No. 2118 published in Gazette of India dated the 31st July, 1999 regarding exemption to the "Shri Anandpur Trust, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (Ixxvii) S.O. No. 2120 published in Gazette of India dated the 17th June, 1999 regarding exemption to the "Pirojsha Godrej Foundation, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (Ixxviii) S.O. No. 2121 published in Gazette of India dated the 5th July, 1999 regarding exemption to the "Chief Minister's Relief Fund, Maharashtra" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
 - (Ixxix) S.O. No. 2122 published in Gazette of India dated the 31st July, 1999 regarding exemption to the "Krishnamurti Foundation India, Chennai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
 - (Ixxx) S.O. No. 2123 published in Gazette of India dated the 7th July, 1999 regarding exemption to the "Swadeshi Jagran Foundation,

60, North Avenue, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.

- (Ixxxi) S.O. No. 2126 published in Gazette of India dated the 16th June, 1999 regarding exemption to the "Rashtriya Gramin Vikas Nidhi, Guwahati (Assam)" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1996-97 subject to certain conditions.
- (Ixxxii) S.O. No. 2127 published in Gazette of India dated the 16th July, 1999 regarding exemption to the "National Association for the Blind, Mumbai" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (Ixxxiii) S.O. No. 2144 published in Gazette of India dated the 23rd July, 1999 regarding exemption to the "The Society for Promotion of Waste Lands Development, New Delhi" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1999-2000 to 2001-2002 subject to certain conditions.
- (Ixxxiv) S.O. No. 2145 published in Gazette of India dated the 23rd July, 1999 regarding exemption to the "Tagore Society for Rural Development, Calcutta" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1997-98 to 1999-2000 subject to certain conditions.
- (Ixxxv) S.O. No. 2146 published in Gazette of India dated the 23rd July, 1999 regarding exemption to the "Adult Training Centre (Trust) for the Blind, Ahmedabad" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1995-96 to 1997-98 subject to certain conditions.
- (1xxxvi) S.O. No. 2147 published in Gazette of India dated the 31st July, 1999 regarding exemption to the "Centre for Advance Strategic Studies, Pune" under section 10(23C) of the Income Tax Act, 1961 for the period covered by the Assessment years 1998-99 to 2000-2001 subject to certain conditions.

- (Ixxxvii) The Income-tax (Fifth Amendment) Rules, 1999 published in Notification No. S.O. 194(E) in Gazette of India dated the 30th March, 1999.
- (Ixxxviii) The Income-tax (Sixth Amendment) Rules. 1999 published in Notification No. S.O. 241(E) in Gazette of India dated the 9th April, 1999.
 - (Ixxxix) The Income-tax (Seventh Amendment) Rules, 1999 published in Notification No. S.O. 338(E) in Gazette of India dated the 14th May, 1999.
 - (xc) The Income-tax (Ninth Amendment) Rules, 1999 published in Notification No. S.O. 381(E) in Gazette of India dated the 25th May, 1999.
 - (xci) The Income-tax (Eleventh Amendment) Rules, 1999 published in Notification No. S.O. 401 (E) in Gazette of India dated the 31st May, 1999.
 - (xcii) The Income-tax (Twelfth Amendment) Rules, 1999 published in Notification No. S.O. 404 (E) in Gazette of India dated the 1st June, 1999.
 - (xciii) The Income-tax (Thirteenth Amendment) Rules, 1999 published in Notification No. S.O. 410 (E) in Gazette of India dated the 2nd June, 1999.
 - (xciv) The Income-tax (Fourteenth Amendment) Rules, 1999 published in Notification No. S.O. 420 (E) in Gazette of India dated the 4th June, 1999.
 - (xcv) The Income-tax (Fifteenth Amendment) Rules, 1999 published in Notification No. S.O. 434 (E) in Gazette of India dated the 14th June, 1999.
 - (xcvi) The Income-tax (Sixteenth Amendment) Rules, 1999 published in Notification No. S.O. 435 (E) in Gazette of India dated the 14th June, 1999.
 - (xcvii) The Income-tax (Seventeenth Amendment) Rules, 1999 published in Notification No. S.O. 439 (E) in Gazette of India dated the 15th June, 1999.

- (xcviii) S.O. 440 (E) published in Gazette of India dated the 15th June, 1999 specifying the districts mentioned therein as industrially backward districts of category 'A' and category 'B'.
 - (xcix) The Income-tax (Eighteenth Amendment) Rules, 1999 published in Notification No. S.O. 446 (E) in Gazette of India dated the 16th June, 1999.
 - (c) The Income-tax (Ninteenth Amendment) Rules, 1999 published in Notification No. S.O. 447 (E) in Gazette of India dated the 16th June, 1999.
 - (ci) The Income-tax (Twentieth Amendment) Rules, 1999 published in Notification No. S.O. 479 (E) in Gazette of India dated the 23rd June, 1999.
 - (cii) The Income-tax (Twenty-second Amendment) Rules, 1999 published in Notification No. S.O. 500 (E) in Gazette of India dated the 25th June, 1999.
 - (ciii) The Income-tax (Twenty-third Amendment) Rules, 1999 published in Notification No. S.O. 515 (E) in Gazette of India dated the 29th June, 1999.
 - (civ) The Income-tax (Twenty-fourth Amendment) Rules, 1999 published in Notification No. S.O. 519 (E) in Gazette of India dated the 30th June, 1999.
 - (cv) The Income-tax (Twenty-fifth Amendment) Rules, 1999 published in Notification No. S.O. 535 (E) in Gazette of India dated the 2nd July, 1999.
 - (cvi) The Income-tax (Twenty-sixth Amendment) Rules, 1999 published in Notification No. S.O. 540(E) in Gazette of India dated the 5th July, 1999.
 - (cvii) S.O. 627 (E) published in Gazette of India dated the 4th August, 1999 notifying certain categories of industries in the North-Eastern Region to be the industries.
- (cviii) The Income-tax (Twenty-ninth Amendment) Rules, 1999 published in Notification No. S.O. 1009 (E) in Gazette of India dated the 4th October, 1999.

- (cix) The Income-tax (Thirtieth Amendment) Rules, 1999 published in Notification No. S.O. 1012 (E) in Gazette of India dated the 6th October, 1999.
- (cx) S.O. 1013 (E) and S.O. 1014 (E) published in Gazette of India dated the 6th October, 1999 specifying the areas falling outside the local limits of the municipality or cantonment board.
- (cxi) S.O. 1032 (E) published in Gazette of India dated the 13th October, 1999 specifying the centres as Integrated Infrastructure Development Centre and Industrial Growth Centre.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of section 9A of the Customs and Tariff Act, 1975:---
 - (i) G.S.R. 201 (E) published in Gazette of India dated the 11th March, 1999 together with an explanatory memorandum seeking to rescind the Notification No. 71/98-Cus., dated the 8th October, 1998.
 - (ii) The Customs Tariff (Identification, Assessment and Collection of Anti-dumping Duty on Dumped Articles and for Determination of Injury) Amendment Rules, 1999 published in Notification No. G.S.R. 521 (E) in Gazette of India dated the 15th July, 1999, together with an explanatory memorandum.
 - (iii) G.S.R. 347 (E) published in Gazette of India dated the 13th May, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 103/98-Cus., dated the 14th December, 1998.
 - (iv) G.S.R. 373(E) published in Gazette of India dated the 20th May, 1999 together with an explanatory memorandum seeking to withdraw the provisional Anti-dumping Duty on Industrial Sewing Machine Needles originating in or exported from Japan, Korea RP and Peoples Republic of China and imported into India.
 - (v) G.S.R. 690(E) published in Gazette of India dated the 11th October, 1999 together with an explanatory memorandum

seeking to impose provisional Anti-dumping Duty on the Thermal Sensitive Paper originating in or exported from Japan and Germany for a period of six months.

- (vi) G.S.R. 701 (E) published in Gazette of India dated the 14th October, 1999 together with an explanatory memorandum seeking to impose the provisional Anti-dumping Duty on general purposes polystyrene and high impact polystyrene originating in or exported from Hong Kong, Singapore, and Thailand for a period of six months.
- (vii) G.S.R. 725(E) published in Gazette of India dated the 28th October, 1999 togther with an explanatory memorandum seeking to impose final Anti-dumping Duty on Low Carbon Ferro Chrome originating in or exported from China PR and Macedonia.
- (viii) G.S.R. 743(E) published in Gazette of India dated the 2nd November, 1999 together with an explanatory memorandum seeking to impose provisional Anti-dumping Duty on Acrylonitrile Butadiene Rubber originating in or exported from Taiwan.
- (14) A copy each of the following Orders (Hindi and English versions) issued under clause (c) of sub-section (2) of section 119 of the Income-tax Act, 1961:—
 - (i) Order dated the 22nd June, 1991 seeking to condone the delay in filling the Audit Report in Form No. 10CCAC alongwith the return for the assessment year 1991-92 by Shri M.M.H. Sadique Ali.
 - (ii) Order dated the 20th September, 1999 regarding relaxation of conditions laid down in Section 80HHC (4) of the Income-tax Act, 1961 for Messers Orissa Mining Corporation Limited, Bhubaneswar for the assessment year 1992-93.

(15) A copy of the Special Protection Group (Amendment) Ordinance, 1999 (No. 10 of 1999) (Hindi and English versions), promulgated by the President on the 18th November, 1999, under article 123 (2) (a) of the Constitution.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 1997-98.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

9. Motion for Election to Committee

SHRI RAJNATH SINGH moved the following motion:

"That in pursuance of Section 4(2) (a) of the Merchant Shipping Act, 1958 read with Rule 4(1) of the National Shipping Board Rules, 1960 the Members of this House do proceed to elect, in such manner as the Speaker may direct, four Members from among themselves, to serve as members of the National Shipping Board, for a period upto 27.6.2001, subject to other provisions of the said Act."

The motion was adopted.

12.04 P.M.

40. Government Bill—Introduced

The Foreign Exchange Management Bill, 1999

The motion for leave to introduce the Bill moved by Shri Yashwant Sinha was opposed. After discussion, the motion was adopted and the Bill was introduced.

11. Submission regarding investigation in the Bofors Case

In response to the submission made by Shri Priya Ranjan Dasmunshi regarding investigations in the Bofors Case, the Home Minister made a statement. He also laid on the Table a copy (Hindi and English versions) of the bpinion of Attorney General sought in the matter.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.13 P.M.)

2.22 P.M.

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12. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

(1) Shri Anadi Charan Sahu regarding need to take over Gopalpur port in Orissa and develop it into an all-weather port.

(2) Shri Maheshwar Singh regarding need for early construction of a tunnel beneath Rohtang Darra in Himachal Pradesh.

(3) Shri Ashok Pradhan regarding need to formulate a plan for rehabilitation of people displaced due to construction of Narora Atomic Energy Plant and NTPC in U.P.

(4) Shri Suresh Chandel regarding need to send a Central Team to explore the possibilities of development of tourism in Bilaspur, Himachal Pradesh.

(5) Shri Y.S. Vivekanand Reddy regarding need to assist State Government of Andhra Pradesh to prevent spread of the deadly Japanese Encephalitis disease.

(6) Shri Priya Ranjan Dasmunsi regarding need to made a comprehensive master plan for all-round development of Raiganj of Uttar Dinajpur, West Bengal.

(7) Shri Shankarsinh Vaghela regarding need for early completion of Narmada Project with a view to solve drinking water problem of Gujarat.

(8) Shri Moinul Hassan regarding need to have cordial relations between locals and para-military forces along borders in West Bengal.

(9) Dr. (Smt.) C. Suguna Kumari regarding need to look into pollution problem being caused by industries in Peddapally Parliamentary Constituency in Andhra Pradesh.

(10) Shri Chandrabhushan Singh regarding need to strengthen the rail track between Farrukhabad and Shikohabad in U.P.

(11) Shri Nawal Kishore Rai regarding need for early laying of railway line between Muzaffarpur and Sitamarhi in Bihar.

(12) Shri G.M. Banatwalla regarding need to prescribe the book titled 'The Company of Women' published by Penguin Books India, 1999.

13. Discussion under Rule 193

Time taken : 4 hrs. 28 mts.

Shri Ravi Prakash Verma raised a discussion regarding loss of life and property due to Super Cyclone in Orissa and the need to declare it as a national calamity.

The following members took part in the debate:---

- (1) Shri Trilochan Kanungo
- (2) Shri Madhavrao Scindia
- (3) Shri Anadicharan Sahu
- (4) Shri Hannan Mollah
- (5) Shri Ummareddy Venkateswarlu
- (6) Shri K.P. Singh Deo
- (7) Shri P.K. Samantray
- (8) Smt. Geeta Mukherjee
- (9) Shri Bikram Keshari Deo
- (10) Shri Priya Ranjan Dasmunsi
- (11) Shri Jagannath Mallik
- (12) Shri Arjun Charan Sethi
- (13) Shri Janardhan Reddy
- (14) Shri Rajesh Pilot

The Prime Minister intervened in the discussion.

Shri Nitish Kumar replied to the debate.

The discussion was concluded.

6.50 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 30th November, 1999).

G.C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-2146LS-29-11-1999.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Tuesday, November 30, 1999/Agrahayana 9, 1921 (Saka)

No. 10

11 A.M.

1. Starred Questions

Starred Question Nos. 22-26 and 28 were orally answered. Replies to Starred Question Nos. 21, 27 and 29-40 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 231-410 were laid on the Table.

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3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Notifications (Hindi and English versions) under section 58 of the Delhi Development Act, 1957:----
 - (i) The Chief Legal Advisor, Deputy Chief Legal Advisor, Junior Law Officer and Legal Assistant Recruitment. Regulations published in Notification No. G.S.R. 36(E) in Gazette of India dated the 15th January, 1999.
 - (ii) The Delhi . Development Authority, Deputy Director Recruitment Regulations, 1998 published in Notification No. G.S.R. 147 (E) in Gazette of India dated the 26th March, 1998.
 - (iii) The Recruitment Regulations for the post of Senior Law, Officer in Delhi Development Authority published in Notification No. G.S.R. 716(E) in Gazette of India dated the 3rd December, 1998.
 - (iv) The Recruitment Rules for the posts of Director, Deputy Director, Assistant Director, Private Secretary and Assistant

1.

Settlement Officer in Delhi Development Authority published in Notification No. F. 7 (45)/95/L&B/LA/6524 in Gazette of India dated the 27th June, 1997.

- (v) The Delhi Urban Heritage Foundation Regulations, 1999 published in Notification No. S.O. 791(E) in Gazette of India dated the 28th September, 1999.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) to (iv) of item (1) above.
- (3) A copy of the Annual Statement (Hindi and English versions) showing allotments made out-of-turn under 5% discretionery quota in accordance with the guidelines for the year ending the 31st December, 1998.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 1997-98, together with Audit Report thereon.
- (5) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Buildings Construction Corporation Limited and the Ministry of Urban Affairs and Employment for the year 1999-2000.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1997-98 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 1997-98.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rashtriya Chemicals and Fertilizer: Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 1999-2000.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Fertilizers and Chemicals Travancon Limited and the Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 1999-2000.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:----
 - (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 1997-98 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:----
 - (i) Review by the Government of the working of the Hindustan Latex Limited, Thiruvananthapuram, for the year 1998-99.
 - (ii) Annual Report of the Hindustan Latex Limited, Thiru-ananthapuram, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller annd Auditor General thereon.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi, for the year 1997-98 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1997-98.
- (15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 1997-98 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 1997-98.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Latex Limited and the Department of Family Welfare, Ministry of Health and Family Welfare for the year 1999-2000.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the review (Hindi and English versions) by the Government of the working of the Motilal Nehru Regional Engineering College, Allahabad, for the year 1997-98.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Regional Engineering College, Surathkal, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Regional Engineering College, Surathkal, for the year 1998-99.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Vallabhbhai Regional College of Engineering and Technology, Surat, for the year 1997-98.

- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Srinagar, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Srinagar, for the year 1996-97.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme, Mumbai, (Maharashtra Prathmik Shikshan Parishad, Mumbai) for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme, Mumbai (Maharashtra Prathmik Shikshan Parishad, Mumbai), for the year 1997-98.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Orissa Primary Education ProgrammeAuthority, Bhubaneswar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Orissa Primary Education Programme, Authority, Bhubaneswar, for the year 1997-98.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Vidyapeetha, Tripupati, for the year 1997-98.

- (31) Statement (Hindi and English versions) showing reasons for delay in Lying the papers mentioned at (30) above.
- (32) i) A copy of the Annual Accounts (Hindi and English versions) of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Shri Lal Bahadur Shastri Rashtriya Sanskrit Vidyapeetha, New Delhi, for the year 1997-98.
- (33) Statement (Hindi and English versions) showing reasons for delay in Lying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hamirpur, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hamirpur, for the year 1997-98.
- (35) Statement (Hindi and English versions) showing reasons for delay in 1 ying the papers mentioned at (34) above.
- (36) i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Tiruchirappalli, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Tiruchirappalli, for the year 1998-99.

4. Assent to Bills

- Secretary-General laid on the Table the following two Bills passed by the Houses of Parliament during the First Session of Thirteenth Lok Sabha and assented to by the President since a report was last made to the House on 25 October, 1999:—
 - (1) The Income-tax (Amendment) Bill, 1999
 - (2) The Contigency Fund of India (Amendment) Bill, 1999

(2) Secretary-General also laid on the Table a copy, duly authenticated by the Secretary-General of Rajya Sabha, of the Representation of the People (Amendment) Bill, 1999 passed by the Houses of Parliament during the First Session of Thirteenth Lok Sabha and assented to by the President.

5. Motions for Elections to Committees

- (i) SHRI PRAMOD MAHAJAN moved the following motion:----
 - "That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, thirty members from among themselves to serve as members of the Committee on Estimates for the term ending on the 30th April, 2000."

The motion was adopted.

- (ii) SHRI PRAMOD MAHAJAN moved the following motion:---
 - "That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Accounts for the term ending on the 30th April, 2000."

The motion was adopted.

- (iii) SHRI PRAMOD MAHAJAN moved the following motion:---
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Accounts of the House for the term ending on the 30th April, 2000 and do communicate to this House the names of the members so nominated by Rajya Sabha."
- The motion was adopted.
- (iv) SHRI PRAMOD MAHAJAN moved the following motion:---
 - "That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 312B of the Rules of Procedure and Conduct of Business in Lok Sabha, fifteen members from among themselves to serve as members of the Committee on Public Undertakings for the term ending on the 30th April, 2000."

- (v) SHRI PRAMOD MAHAJAN moved the following motion:---
 - "That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of the House for the term ending on the 30th April, 2000 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

- (vi) SHRI PRAMOD MAHAJAN moved the following motion:---
 - "That the members of this House do proceed to elect, in the manner required by sub-rule (1) of Rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, twenty members from among themselves to serve as members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 2000."

The motion was adopted.

(yii) SHRI PRAMOD MAHAJAN moved the following motion:----

"That this House do recommend to Rajya Sabha that Rajya Sabha do agree to nominate ten members from Rajya Sabha to associate with the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the term ending on the 30th April, 2000 and do communicate to this House the names of the members so nominated by Rajya Sabha."

The motion was adopted.

(viii) SHRI OMAR ABDULLAH on behalf of SHRI MURASOLI MARAN moved the following motion:---

"That in pursuance of Section 4(3)(f) of the Tea Act, 1953 read with rules 4(1) (b) and 5(1) of the Tea Rules, 1954, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Tea Board, subject to other provisions of the said Act and the Rules made thereunder."

(ix) SHRI OMAR ABDULLAH on behalf of SHRI MURASOLI MARAN moved the following motion:---

"That in pursuance of sub-section (3)(e) of Section 4 of the Rubber Act, 1947 read with rule 4 of the Rubber Rules 1955, the members of this House do proceed to elect in such manner as the Speaker may direct, two members from among themselves to serve as members of the Rubber Board, for the remaining term of the Board i.e. upto 21 April, 2000, subject to the other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(x) SHRI OMAR ABDULLAH on behalf of SHRI MURASOLI MARAN moved the following motion:---

"That in pursuance of Section 3(3)(b) of the Spices Board Act, 1986, read with rules 4(1)(b) and 5(2) of the Spices Board Rules, 1987, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Spices Board, subject to other provisions of the said Act and the Rules made thereunder."

The motion was adopted.

(xi) SHRI OMAR ABDULLAH on behalf of SHRI MURASOLI MARAN moved the following motion:---

"That in pursuance of Sub-section (4)(d) of Section 4 of the Agricultural and Processed Food Products Export Development Authority Act, 1985, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Agricultural and Processed Food Products Export Development Authority, subject to other provisions of the said Act."

The motion was adopted.

(xii) SHRI N.T. SHANMUGAM moved the following motion:---

"That in pursuance of Section 7(2)(f) of the Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act, 1994, the members of this House do proceed to elect, in such manner as the Speaker may direct, two female members from among themselves, to serve as members of the Central Supervisory Board, subject to other provisions of the said Act."

- (xiii) SHRI N.T. SHANMUGAM moved the following motion:---
 - "That in pursuance of Rule 3(b) read with Rule 4(b) of the rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules."

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The motion was adopted.

(Lok Sabha adjourned at 1.37 p.m. and re-assembled at 2.38 p.m.)

2.40 p.m.

6. Matters Under Rule 377

- (1) Shri Aditynath raised a matter regarding need to look into the grievances of sugar cane growers particularly in eastern Uttar Pradesh.
- (2) Shri Ashok Patel raised a matter regarding need to provide halt of Sangam Express/Chauri-Chaura Express at Bindki railway station in Fatehpur, U.P.
- (3) Shri Kirit Somaiya raised a matter regarding need to expedite supply of L.P.G. through Pipeline in Mumbai.
- (4) Shri Rajo Singh raised a matter regarding need to provide halts on railway line at Karota and Derhgaon in Begusarai Parliamentary Constituency, Bihar.
- (5) Shri S.D.N.R. Wadiyar raised a matter regarding need to take steps to check encroachment on railway land and formulate plan for its proper utilization.
- (6) Shri Dhinakaran raised a matter regarding need to advise Kerala government to increase the storage capacity of Periyar Dam to 152 feet.
- (7) Shri Ram Prasad Singh raised a matter regarding need to set up additional L.P.G. outlet at Aara in Bhojpur district, Bihar.

- 8) Shri Sanat Kumar Mandal raised a matter regarding need to increase forest cover area in the country.
- (9) Shri Vijay Goel raised a matter regarding need for 5 year fixed term for Lok Sabha, Legislative Assemblies and Municipal bodies.
- (10) Shri D. Venugopal raised a matter regarding need to issue a white paper on the preparation for the census 2001.

2.55 p.m.

7. Government Bill — Introduced

The Mines and Minerals (Regulation and Development) Amendment Bill, 1999.

The motion for leave to introduce the Bill moved by Shri Naveen Patnaik was opposed. The motion was adopted and the Bill was introduced.

3.06 p.m.

8. Government Bills — Passed

*(j) The Securities Laws (Amendment) Bill, 1999.

(ii) The Securities Laws (Second Amendment) Bill, 1999.

Time taken : 2 hrs. 07 mts.

The motions for consideration of the Bills viz (i) The Securities Laws (Amendment) Bill, 1999 and (ii) The Securities Laws (Second Amendment) Bill, 1999 were moved by Shri Yashwant Sinha.

The following members took part in the combined debate:---

- (1) Shri Jagmeet Singh Brar
- (2) Shri Kirit Somaiya
- (3) Shri E.M. Sudarsana Natchiappan
- (4) Shri Varkala Radhakrishnan
- (5) Shri Rupchand Pal

Shri Yashwant Sinha replied to the combined debate.

(i) The motion for consideration of the Securities Laws (Amendment) Bill, 1999 was adopted and clause-by-clause consideration of the Bill was taken up.

*Discuss together,

Clauses 2 to 11 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Securities Laws (Second Amendment) Bill, 1999 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 16 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Snri Yashwant Sinha.

The motion was adopted and the Bill was passed.

5.16 P.M.

9. Government Bill --- Under Consideration

Time recommended by B.A.C. — 6 hrs. Time Taken — 46 mts. Balance — 5 hrs. 14 mts. C

The Insurance Regulatory and Development Authority Bill, 1999

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

Two amendments for circulation of the Bill for the purpose of eliciting opinion thereon were moved by Sarvashri Ajoy Chakraborty and *Basudeb Acharia.

Two amendments for reference of the Bill to a Joint Committee of the Houses were moved by Sarvashri *Basudeb Acharia and Rupchand Pal.

The following members took part in the debate:----

(1) Shri Kirit Somaiya

(2) Smt. Geeta Mukherjee (Speech unfinished)

The discussion was not concluded.

^{*}Moved in his capacity as member of the House while occupying the Chair.

5.59 P.M.

10. Report of Business Advisory Committee

Shri Pawan Kumar Bansal presented the First Report of the Business Advisory Committee.

6 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 1st December, 1999).

G. C. MALHOTRA, Secretary-General.

CORRIGENDA

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BULLETIN-PART I, dated 29 November, 1999

No. 9

SI. No.	Page No.	Item No.	Line	For	Read
1.	1	4	4	'devasting'	'devastating'
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2.	30	12(12)	1	'prescribe'	'proscribe'
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LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Wednesday, December 1, 1999/Agrahayana 10, 1921 (Saka)

No. 11

11.00 A.M.

1. Starred Questions

Starred Question Nos. 41 and 43-46 were orally answered. Replies to Starred Question Nos. 42 and 47-60 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 411-535 and 537-570 were laid on the Table.

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3. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy of the Memorandum of Understanding (Hindi and English versions), between the Ferro Scrap Nigam Limited and the Ministry of Steel for the year 1999-2000.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the MSTC Limited and the Ministry of Steel for the year 1999-2000.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Mineral Development Corporation Limited and the Department of Steel. Ministry of Steel and Mines for the year 1999-2000.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Kudremukh Iron Ore Company Limited and the Ministry of Steel for the year 1999-2000.

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- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the sponge Iron India Limited and the Department of Steel for the year 1999-2000.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—
 - G.S.R. 48 published in Gazette of India dated the 20th February, 1999 containing corrigendum to the Notification No. G.S.R. 192(E) dated the 20th April, 1998.
 - (ii) G.S.R. 49 published in Gazette of India dated the 20th February, 1999 containing corrigendum to the Notification No. G.S.R. 193(E) dated the 20th April, 1998.
 - (iii) G.S.R. 50 published in Gazette of India dated the 20th February, 1999 containing corrigendum to the Notification No. G.S.R. 209 dated the 31st October, 1998.
 - (iv) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1999 published in Notification No. G.S.R. 206(E) in Gazette of India dated the 15th March, 1999.
 - (v) The Indian Administrative Service (Pay) Amendment Rules, 1999 published in Notification No. G.S.R. 207(E) in Gazette of India dated the 15th March, 1999.
 - (vi) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1999 published in Notification No. G.S.R. 367(E) in Gazette of India dated the 19th May, 1999.
 - (vii) The Indian Administrative Service (Pay) Second Amendment Rules, 1999 published in Notification No. G.S.R. 368(E) in Gazette of India dated the 19th May, 1999.
 - (viii) The Indian Administrative Service (Fixation of Cadre Strength) Third Amendment Regulations, 1999 published in Notification No. G.S.R. 426(E) in Gazette of India dated the 10th June, 1999.
 - (ix) The Indian Administrative Service (Pay) Third Amendment Rules, 1999 published in Notification No. G.S.R. 427(E) in Gazette of India dated the 10 June, 1999.

- (x) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1999 published in Notification No. G.S.R. 449(E) in Gazette of India dated the 21st June, 1999.
- (xi) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1999 published in Notification No. G.S.R. 450(E) in Gazette of India dated the 21st June, 1999.
- (xii) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1999 published in Notification No. G.S.R. 461(E) in Gazette of India dated the 25th June, 1999.
- (xiii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1999 published in Notification No. G.S.R. 462(E) in Gazette of India dated the 25th June, 1999.
- (xiv) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1999 published in Notification No. G.S.R. 477(E) in Gazette of India dated the 29th June, 1999.
- (xv) The Indian Administrative Service (Pay) Sixth Amendment Rules, 1999 published in Notification No. G.S.R. 478(E) in Gazette of India dated the 29th June, 1999.
- (xvi) The Indian Forest Service (Pay) Amendment Rules, 1999 published in Notification No. G.S.R. 85 in Gazette of India dated the 20th March, 1999.
- (7) A copy each of the following Notifications (Hindi and English versions) under Article 320 (5) of the Constitution of India:—
 - (i) The Union Public Service Commission (Exemption from Consultation) Amendment Regulations, 1999 published in Notification No. GSR 383(E) in Gazette of India dated the 24th May, 1999.
 - (ii) The Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1999 published in Notification No. GSR 219 in Gazette of India dated the 17th July, 1999.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Design of Electrical Measuring Instruments, Mumbai, for the year 1998-99.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Aurangabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Aurangabad, for the year 1998-99.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Ahmedabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Ahmedabad, for the year 1998-99.
- (11) (j) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Tool Design, Hyderabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Tool Design, Hyderabad, for the year 1998-99.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-German Tool Room, Indore, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-German Tool Room, Indore, for the year 1998-99.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room, Ludhiana, for the year 1998-99, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room, Ludhiana, for the year 1998-99.
- (14) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:—
 - (i) A Forty-Eighth Annual Report of the Union Public Service Commission for the year 1997-98.
 - (ii) Memorandum explaining reasons for non-acceptance of the Advice of the Union Public Service Commission in respect of the cases referred to in Chapter VIII of the above Report.
- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Small Industries Corporation Limited and the Ministry of Industry (Department of Small Scale Industries and Agro and Rural Industries) for the year 1999-2000.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619Å of the Companies Act, 1956:—
 - (a) (i) Statement regarding Review by the Government of the working of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1997-98.
 - (ii) Annual Report of the Andaman and Nicobar Islands Integrated Development Corporation Limited, Port Blair, for the year 1997-98 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, for the year 1997-98.
 - (ii) Annual Report of the Omnibus Industrial Development Corporation of Daman and Diu and Dadra and Nagar Haveli Limited, for the year 1997-98 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Statement regarding Review by the Government of the working of the Delhi State Industrial Development Corporation, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Delhi State Industrial Development Corporation, New Delhi, for the year 1997-98 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (17) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) A copy of the Apprenticeship (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 51 in Gazette of India dated the 20th February, 1999 under sub-section (3) of section 37 of the Apprentices Act, 1961.
- (19) A copy of the Contract Labour (Regulation and Abolition) Central (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 41(E) in Gazette of India dated the 21st January, 1999 under sub-section (3) of section 35 of the Contract Labour (Regulation and Abolition) Act, 1970.
- (20) A copy of the Financial Estimates and Performance Budget for the year 1999-2000 (Hindi and English versions) of the Employees State Insurance Corporation under section 36 of the Employees' State Insurance Act, 1948.
- (21) A copy each of the following notifications (Hindi and English versions) under sub-section (3) of section 36 of the insecticides Act, 1968:—
 - (i) The Insecticides (Amendment) Rules, 1999 published in Notification No. G.S.R. 371 (E) in Gazette of India dated the 20th May, 1999 together with a Corrigendum there to published in Notification No. G.S.R. 586 (E) dated the 12th August, 1999.
 - (ii) The Insecticides (Second) (Amendment) Rules, 1999 published in Notification No. G.S.R. 372 (E) in Gazette of India dated the 20th May, 1999.

- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
 - Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1997-98.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1997-98, alongwith audited accounts and comments of the Comptroller and Auditor General thereon.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) A copy of the 'Ninth Five Year Plan 1997—2002' (Volumes I and II) (Hindi and English versions).
- (27) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1998-99.
- (28) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 1997-98, together with Audit Report thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha :---

- (1) That at its sitting held on the 29th November, 1999, Rajya Sabha passed the Notaries (Amendment) Bill, 1999.
- (2) That at its sitting held on the 29th November, 1999, Rajya Sabha
- y passed the Code of Civil Procedure (Amendment) Bill, 1999.

5. Bills as passed by the Rajya Sabha-Laid on the Table

- (1) The Notaries (Amendment) Bill, 1999.
- (2) The Code of Civil Procedure (Amendment) Bill, 1999.

6. Motions for Elections to Committees

- (i) Shri Hukumdeo Narayan Yadav moved the following motion:---
 - "That in pursuance of Rule 4(vii) of the Rules of the Indian Council of Agricultural Research Society, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Indian Council of Agricultural Research Society for a term of three years, subject to other provisions of the said Rules."

The motion was adopted.

- (ii) Shri S.B.P.B.K. Satyanarayana Rao moved the following motion:---
 - "That in pursuance of Section 4(4) (e) of the National Oilseeds and Vegetable Oils Development Board Act, 1983, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the National Oilseeds and Vegetable Oils Development Board for a term of three years, subject to other provisions of the said Act."

12.05 P.M.

7. Motion Regarding First Report of the Business Advisory Committee

Shri Pramod Mahajan moved the following motion :---

"That this House do agree with the First Report of the Business Advisory Committee presented to the House on the 30th November, 1999."

The motion was adopted.

8. Submissions by Members Regarding Safeguarding of National Interests at the Third WTO Ministerial Conference's Plenary Session at Seattle, USA.

The following members made submissions regarding safeguarding of national interests at the Third WTO Ministerial Conference's Plenary Session at Seattle, USA:---

1. Dr. Raghuvansh Prasad Singh

(Due to interruptions in the House, Lok Sabha adjourned at 12.47 P.M. and re-assembled at 2.03 P.M.)

- 2. Shri Basudeb Acharia
- 3. Shri Mulayam Singh Yadav
- 4. Shri S. Jaipal Reddy
- 5. Shri Priya Ranjan Dasmunsi
- 6. Shri Somnath Chatterjee
- 7. Shri G.M. Banatwalla
- 8. Shri Pramod Mahajan

In response to the above submissions made by the members, the Prime Minister made a statement*. While making the statement he also laid on the Table a copy of the statement (Hindi and English versions) delivered by the Minister of Commerce and Industry at the said Conference.

9. Matters under Rule 377

- (1) Shri Ram Pal Singh raised a matter regarding need to formulate a plan for industrial development of Siddharth Nagar district, U.P.
- (2) Shri Chandresh Patel raised a matter regarding need to provide more railway facilities in Jamnagar region, Gujarat.

*Made at 5.15 P.M.

- (3) Shri Thawar Chand Gehlot raised a matter regarding need to accord sanction to Narmada-Kshipra-Kalisindh River Project and Ranjit Sagar Project of Madhya Pradesh.
- (4) Shri Nepal Chandra Das raised a matter regarding need to look into the problems being faced by people living in border areas of Assam due to barbed wire fencing.
- (5) Smt. Shyama Singh raised a matter regarding need to formulate a plan to check influx of persons in the major cities particularly in capital city of Delhi.
- (6) Shri Vilas Muttemwar raised a matter regarding need to obtain World Bank loan for development of Forest Projects in Maharashtra.
- (7) Shri Sunil Khan raised a matter regarding need for a 'Damodar Action Plan' to dredge out silt and sand in Damodar barrage.
- (8) Dr. Sushil Kumar Indora raised a matter regarding need to look into the problems of wheat & paddy growers with regard to sale of their produce.
- (9) Shri Harishankarbhau Mahale raised a matter regarding need to ensure that onion growers receive remunerative price of their produce particularly in Maharashtra.

2.44 P.M.

10. Government Bill-Under Consideration

Time Taken : 6 hrs. 28 mts.

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The Insurance Regulatory and Development Authority Bill, 1999.

Discussion on the motion for consideration of the Bill moved by Shri Yashwant Sinha and amendments thereto moved on the 30th November, 1999, continued.

The following members took part in the debate:---

- (1) Smt. Geeta Mukherjee
- (2) Shri Rajesh Pilot
 - (3) Shri Rajiv Pratap Rudi
 - (4) Shri Rupchand Pal
 - (5) Shri Bolla Bulli Ramaiah
 - (J) Shri Mulayam Singh Yadav
 - (7) Shri Nitish Sengupta

(8) Shri K. Malaisamy

(9) Shri Adhi Sankar

•(10) Shri Priya Ranjan Dasmunsi

- (11) Shri Suresh Ramrao Jadhav
- (12) Dr. Raghuvansh Prasad Singh
- (13) Shri Kharabela Swain
- (14) Shri Sontosh Mohan Dev
- (15) Shri Joachim Baxla
- (16) Shri Amar Roy Pradhan
- (17) Dr. Jayanta Rongpi
- (18) Shri Ramdas Athawale
- (19) Shri Haribhau Sankar Mohale
- (20) Shri Satyavrat Chaturvedi
- (21) Shri Rashid Alvi
- (22) Shri M.V.V.S. Murthy
- (23) Shri E.M. Sudarsana Natchiappan
- (24) Shri Uttamrao Dhikale
- (25) Shri P.H. Pandiyan

The discussion was not concluded.

@11. Statement by Minister

The Minister of Finance made a statement on 'imposition of customs duty on wheat'.

8.27 P.M.

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(Lok Sabha adjourned till 11 A.M. on Thursday, the 2nd December, 1999)

G. C. MALHOTRA, Secretary-General.

@Made at 4.35 P.M. MGIP(PLU)MRND-2233LS-1.12.1999

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Thursday, December 2, 1999/Agrahayana 11, 1921 (Saka)

No. 12

11.00[°] A.M.

1. Starred Questions

Starred Question Nos. 61 and 63-66 were orally answered. Replies to Starred Question Nos. 62 and 67-80 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 571-767 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Railway Protection Force (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 229 in Gazette of India dated the 24th July, 1999, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.
- (2) A copy of the Railways (Warehousing and Wharfage) Amendment Rules, 1999 (Hindi and English versions) published in Notification No. S.O. 672 (E) in Gazette of India dated the 20th August, 1999, under section 199 of the Railways Act, 1989.
- (3) A copy of the Railway Claims Tribunal (Procedure) Amendment Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 719(E) in Gazette of India dated the 26th October, 1999, under sub-section (3) of section 30 of the Railway Claims Tribunal Act, 1987.

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- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems, New Delhi, for the year 1997-98 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems, New Delhi, for the year 1997-98.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Railway Welfare Organisation, New Delhi, for the year 1998-99 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Railway Welfare Organisation, New Delhi, for the year 1998-99.
- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956.--
 - (a) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 1998-99.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1998-99.
 - (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 1998-99.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Earth Movers Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1999-2000.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1999-2000.
- (12) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 1997-98.
- (13) A copy of the Food Corporations (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 732(E) in Gazette of India dated the 29th October, 1999 under sub-section
 (3) of section 45 of the Food Corporations Act, 1964.
- (14) A copy of the Aircraft (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 251 in Gazette of India dated the 7th August, 1999, under section 14A of the Aircraft Act, 1934 together with an Explanatory Note.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Air India Limited, New Delhi, for the year 1997-98.

- (ii) Annual Report of the Air India Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding review by the Government of the working of the Pawan Hans Helicopters Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Pawan Hans Helicopters Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1997-98 along with Audited Accounts.
 - (ii) Statement regarding review (Hindi and English versions) by the Government of the working of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1997-98.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (i) That at its sitting held on the 1st December, 1999, Rajya Sabha agreed without any amendment to the Securities Laws (Amendment) Bill, 1999, passed by Lok Sabha on the 30th November, 1999.
- (ii) That at its sitting held on the 1st December, 1999, Rajya Sabha agreed without any amendment to the Securities Laws (Second Amendment) Bill, 1999, passed by Lok Sabha on the 30th November, 1999.

(iii) That at its sitting held on the 1st December, 1999, Rajya Sabha passed the Indian Majority (Amendment) Bill, 1999.

(iv) That at its sitting held on the 1st December, 1999, Rajya Sabha/passed the Marriage Laws (Amendment) Bill, 1999.

(v) That at its sitting held on the 1st December, 1999, Rajya Sabha passed the Administrators-General (Amendment) Bill, 1999.

5. Bills as passed by Rajya Sabha - Laid on the Table

- (i) The Indian Majority (Amendment) Bill, 1999;
- (ii) The Marriage Laws (Amendment) Bill, 1999; and
- (iii) The Administrators-General (Amendment) Bill, 1999

12.03 p.m.

6. Panel of Chairmen

The Speaker announced that he had, under rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated the following members on the Panel of Chairmen:—

(1) Shri Basudeb Acharia

(2) Smt. Margaret Alva

(3) Dr. Laxminarayan Pandey

(4) Shri Raghuvansh Prasad Singh

(5) Shri Beni Prasad Verma

(6) Shri K. Yerrannaidu

12.08 p.m.

7. Government Bill — Passed

Time Taken : 9 hrs. 11mts.

The Insurance Regulatory and Development Authority Bill, 1999.

Discussion on the motion for consideration of the Bill moved by Shri Yashwant Sinha and amendments thereto moved on the 30th November, 1999, continued.

Shri Yashwant Sinha replied to the debate.

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.30 P.M.)

The amendments for circulation of the Bill for the purpose of eliciting opinion thereon, moved by Sarvashri Ajoy Chakraborty and Basudeb Acharia were negatived. An amendment for reference of the Bill to a Joint Committee of the Houses moved by Shri Basudeb Acharia was negatived.

On the amendment for reference of the Bill to a Joint Committee of the Houses moved by Shri Rupchand Pal, the House divided: *Ayes 82; *Noes 331. The Amendment was accordingly negatived.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 32 were adopted.

The First Schedule was adopted, as amended.

The Second and Third Schedules were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill, as amended, was passed.

3.59 P.M.

8. Matters Under Rule 377

(1) Shri Ramsingh Kaswan raised a mattar regarding need to provide adequate financial assistance to State Government of Rajasthan to tackle the drought situation in Western Rajasthan.

(2) Shri Rajnarain Pasi raised a mattar regarding need to declare Bansgaon in U.P. as industrially backward area and also formulate plan for its development.

(3) Shri Rajiv Pratap Rudy raised a mattar regarding need to expedite setting up of L.P.G. Bottling Plant at Chapra, Bihar.

(4) Shri Jagmeet Singh Brar raised a mattar regarding need to introduce a train between Hardwar and Fazilka and provide computerised booking facility in Faridkot.

(5) Col. Sona Ram Choudhary (Retd.) raised a matter regarding need to sanction a special package for development of Western Rajastham.

*Subject to correction.

(6) Smt. Minati Sen raised a matter regarding need to take up the issue of opening of 'Tetulia Corridor' with Bangladesh.

(7) Dr. M. Jagannath raised a mattar regarding need to take concrete steps for revival of Hindustan Machine Tools, Hyderabad, A.P.

(8) Dr. S. Jagathrakshakan raised a mattar regarding need to provide stoppage of express trains passing through Arakkonam railway junction, Tamil Nadu.

(9) Shri Trilochan Kanungo raised a mattar regarding need for exploration of Mahanadi on-shore and off-shore basins.

(10) Shri Chandra Vijay Singh raised a matter regarding need for expeditious construction of a bye-pass on National Highway at Moradabad, U.P.

(11) Shri Ramdas Athawale raised a mattar regarding need to fill up backlog of SC & ST vacancies in Government jobs.

4.16 P.M.

9. Government Bills-Passed

* (1) The Prevention of Money Laundering Bill, 1999.

*(2) The Foreign Exchange Management Bill, 1999.

Time taken-3 hrs. 06 mts.

The motions for consideration of the Bills viz (i) The Prevention of Money Laundering Bill, 1999 and (ii) The Foreign Exchange Management Bill, 1999 were moved by Shri Yashwant Sinha.

The following members took part in the combined debate:---

- (1) Shri Pawan Kumar Bansal
- (2) Shri Anadi Sahu
- (3) Shri Moinul Hassan
- (4) Shri M.V.V.S. Murthy
- (5) Shri Ajay Chakraborty
- (6) Shri Prakash Mani Tripathi
- (7) Shri Ramesh Chennithala
- (8) Shri Kirit Somaiya
- (9) Shri E.M. Sudarsana Natchiappan

*Discussed together.

- (10) Shri Bir Singh Mahato
- (11) Shri Varkala Radhakrishnan
- (12) Shri Vijendra Pal Singh Badnore

Shri Yashwant Sinha replied to the combined debate.

(i) The motion for consideration of the Prevention of Money Laundering Bill, 1999 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 74 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula, Preamble and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Yashwant Sinha.

The following members took part in the debate:---

- (1) Shri Ramesh Chennithala
- (2) Shri Yashwant Sinha

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Foreign Exchange Management Bill, 1999 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 49 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

7.21 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 3rd December, 1999).

G. C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-2312LS-02.12.1999.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Friday, December 3, 1999/Agrahayana 12, 1921 (Saka)

No. 13

11.00 A.M.

1. Starred Questions

Starred Question Nos. 81-83 were orally answered. Replies to Starred Question Nos. 84-100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 768-937 and 939-962 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Memorandum of Understanding (Hindi and English versions) between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 1999-2000.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Copper Limited and the Ministry of Steel and Mines, Department of Mines, for the year 1999-2000.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 1997-98, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 1997-98.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 1998-99, alongwith the Audited Accounts.
 - (ii) A copy of the Review (Hindi an English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 1998-99.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1998-99, alongwith the Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool and Woollens Export Promotion Council, New Delhi, for the year 1998-99.
- (7) A copy of the Notification No. S.O. 526(E) (Hindi and English versions) published in Gazette of India dated the 1st July, 1999 directing that the commodities specified therein shall be packed in jute packaging material, for supply or distribution with effect from 1st July, 1999, issued under section 3 of the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987.
 - (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Statement regarding Review by the Government of the working of the Tyre Corporation of India Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the Tyre Corporation of India Limited, Calcutta, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Calcutta, for the year 1998-99.

- (ii) Annual Report of the Andrew Yule and Company Limited, Calcutta, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the National Instruments Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the National Instrument Limited, Calcutta, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Memorandum of Understanding (Hindi and Englishversions) between the Andrew Yule and Company Limited and the Ministry of Industry, Department of Heavy Industry for the year 1999-2000.
- (10) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income-Tax Act, 1961:---
 - (i) The Income-tax (Eighth Amendment) Rules, 1999 published in Notification No. S.O. 352(E) in Gazette of India dated the 18th May, 1999.
 - (ii) The Income-tax (10th Amendment) Rules, 1999 published in Notification No. S.O. 395(E) in Gazette of India dated the 28th May, 1999.
 - (iii) The Income-tax (Twenty-first Amendment) Rules, 1999 published in Notification No. S.O. 499 (E) in Gazette of India dated the 25th June, 1999.
 - (iv) The Income-tax (Twenty-seventh Amendment) Rules, 1999 published in Notification No. S.O. 543 (E) in Gazette of India dated the 6th July, 1999.
 - (v) The Income-tax (Twenty-eighth Amendment) Rules, 1999 published in Notification No. S.O. 737(E) in Gazette of India dated the 10th September, 1999.
 - (vi) S.O. 242(E) published in Gazette of India dated the 9th April, 1999 specifying the areas under Urban agglomeration.

- (vii) S.O. 243(E) published in Gazette of India dated the 9th April, 1999 specifying the immovable properties mentioned therein in 19 cities used for residential and commercial purposes.
- (viii) S.O. 473 (E) published in Gazette of India dated the 21st June, 1999 specifying class of persons mentioned therein as applicants for Authority for Advance Rulings.
 - (ix) S.O. 773(E) published in Gazette of India dated the 20th September, 1999 specifying the cost inflation index for the financial year 1999-2000 and to make certain Amendments in Notification No. S.O. 709 (E) dated the 20th August, 1998.
 - (x) S.O. 89 (E) published in Gazette of India dated the 9th February, 1999 containing corrigendum to the Notification No. S.O. 919 (E) dated the 22nd October, 1998.
 - (xi) S.O. 90 (E) published in Gazette of India dated the 9th February, 1999 containing corrigendum to the Notification No. S.O. 920 (E) dated the 22nd October, 1998.
 - (xii) S.O. 328 (E) published in Gazette of India dated the 12th May, 1999 containing corrigendum to the Notification No. S.O. 939
 (E) dated the 29th October, 1998.
 - (xiii) S.O. 793 (E) published in Gazette of India dated the 28th September, 1999 containing corrigendum to Notification No. S.O. 773 (E) dated the 20th September, 1999.
- (11) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:—
 - (i) G.S.R. 763(E) published in Gazette of India dated the 9th November, 1999 together with an explanatory memorandum seeks to impose provisional anti-dumping duty under Customs Tariff Act, 1975 on Nylon Tyre Cord Fabric when originating in or exported from South Korea, Indonesia, Thailand and Taiwan at the rates specified therein.
 - (ii) G.S.R. 773(E) published in Gazette of India dated the 15th November, 1999 together with an explanatory memorandum seeks to impose provisional anti-dumping duty on Acrylic Fibre when originating in or exported from Turkey at the rates specified therein.

- (iii) G.S.R. 776(E) published in Gazette of India dated the 17th November, 1999 together with an explanatory memorandum seeks to impose provisional anti dumping duty on barium carbonate, originating in or exported from PR of China, when exported by specified exporters, at a rate specified therein.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:---
 - (i) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Second Amendment Scheme, 1998 published in Notification No. S.O. 729(E) in Gazette of India dated the 27th August, 1998.
 - (ii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Development Staff) Amendment Scheme, 1998 published in Notification No. S.O. 730(E) in Gazette of India dated the 27th August, 1998.
 - (iii) The General Insurance (Rationalisation and Revision of Pay scales and other Conditions of Service of Supervisory, Clerical and Subordinate Staff) Second Amendment Scheme, 1998 published in Notification No. S.O. 731(E) in Gazette of India dated the 27th August, 1998.
- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:---
 - (i) The Life Insurance Corporation of India Class-I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1998 published in Notification No. G.S.R. 530 (E) in Gazette of India dated the 27th August, 1998.
 - (ii) The Life Insurance Corporation of India Development Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1988 published in Notification No. G.S.R. 531(E) in Gazette of India dated the 27th August, 1998 together with corrigendum thereto in English versions only published in Notification No. G.S.R. 128 (E) dated the 22nd February, 1999.

- (iii) The Life Insurance Corporation of India Class-III and Class-IV Employees (Revision of Terms and Conditions of Service) Second Amendment Rules, 1998 published in Notification No. G.S.R. 532 (E) in Gazette of India dated the 27th August, 1998.
- (14) A copy of the Life Insurance Corporation of India (Recruitment of Apprentice Development Officers) Regulations, 1998 (Hindi and English versions) published in Notification No. S.O. 53(E) in Gazette of India dated the 2nd February, 1999 under sub-section (3) of section 49 of the Life Insurance Act, 1956.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the India Tea and Restaurants Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the India Tea and Restaurants Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Export Inspection Council and Export Inspection Agencies (Volume-I and II) for the year 1997-98, alongwith Audited Accounts.
 - (ii) A Copy of the Review (Hindi and English versions) by the Government of the working of the Export Inspection Council and Export Inspection Agencies (Volume-I and II), for the year 1997-98.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Council for Leather Exports, Chennai, for the year 1998-99.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Tea Board, Calcutta, for the year 1997-98.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tea Board, Calcutta, for the year 1997-98, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tea Board, Calcutta, for the year 1997-98.
- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Ministry of Commerce, for the year 1999-2000.
- (22) A copy of the Tea Waste (Control) Amendment Order, 1998 (Hindi and English versions) published in Notification No. G.S.R. 763(E) in Gazette of India dated the 23rd December, 1998, issued under sub-section (3) of section 49 of the Tea Act, 1953.
- (23) A copy of the Notification No. S.O. 1086 (E) (Hindi and English versions) published in Gazette of India dated the 11th November, 1999 making certain amendments in Notification No. S.O. 287(E) dated the 4th April, 1999.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 1997-98.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Calcutta, for the year 1998-99, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council (CAPEXIL), Calcutta, for the year 1998-99.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:—
 - S.O. 490(E) published in Gazette of India dated the 24th June, 1999 notifying the Three Star Paper Mills Limited, Uttar Pradesh as a mill producing Newsprint.
 - S.O. 491(E) published in Gazette of India dated the 24th June, 1999 notifying the Chandpur Enterprises Limited, Noorpur Road, Chandpur, Uttar Pradesh as a mill producing Newsprint.
 - (iii) S.O. 764(E) published in Gazette of India dated the 15th September, 1999 notifying the Coastal Papers Limited, Andhra Pradesh as a mill producing Newsprint.
 - (iv) S.O. 1026(E) published in Gazette of India dated the 11th October, 1999 notifying the Vishnupriya Paper Mill Private Limited, Tamil Nadu as a mill producing Newsprint.
- (28) A copy each of the following Notifications (Hindi and English versions) under section 160 of the Patents Act, 1970:---
 - (i) The Patents (Amendment) Rule, 1999 published in Notifications No. S.O. 411(E) in Gazette of India dated the 2nd June, 1999.
 - (ii) The Patents (Second Amendment) Rule, 1999 published in Notifications No. S.O. 1148(E) in Gazette of India dated the 19th November, 1999.
- (29) A copy of the Notification No. S.O. 408(E) (Hindi and English versions) published in Gazette of India dated the 2nd June, 1999 seeking to amend the Notification No. S.O. 557(E) dated 26th July, 1996, issued under Section 3 of the Handlooms (Reservation of Articles for Production) Act, 1985.

- (30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 36 of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993:--
 - (i) The Debts Recovery Appellate Tribunal, Mumbai, (Group C and D Posts) (Non-Gazetted) Recruitment Rules, 1998 published in Notification No. G.S.R. 10 in Gazette of India dated the 9th January, 1999, together with a corrigendum thereto published in Notification No. G.S.R. 67 dated the 13th March, 1999.
 - (ii) The Debts Recovery Tribunal, Calcutta, Group C and D posts) (Non-Gazetted) Recruitment Rules, 1998 published in Notification No. G.S.R. 11 dated the 9th January, 1999.
 - (iii) The Debts Recovery Tribunal, Ahmedabad, (Group C and D posts) (Non-Gazetted) Recruitment Rules, 1998 published in Notification No. G.S.R. 12 in Gazette of India dated the 9th January, 1999 together with a corrigendum thereto published in Notification No. G.S.R. 68 dated the 13th March, 1999.
 - (iv) The Debts Recovery Tribunal, Bangalore, (Group C and D Posts) (Non-Gazetted) Recruitment Rules, 1978 published in Notification No. G.S.R. 13 in Gazette of India dated the 9th January, 1999.
 - (v) The Debts Recovery Tribunal, Bangalore, (Group C and D posts) (Non-Gazetted) Recruitment Rules, 1998 published in Notification No. G.S.R. 14 in Gazette of India dated the 9th January, 1999 together with a corrigendum thereto published in Notification No. G.S.R. 69 dated the 13th March, 1999.
 - (vi) The Debts Recovery Tribunal, Chennai, (Group C and D Posts) (Non-Gazetted) Recruitment Rules, 1998 published in Notification No. G.S.R. 15 in Gazette of India dated the 9th January, 1999.
 - (vii) The Debts Recovery Tribunal, Guwahati (Group C and D posts) (Non-Gazetted) Recruitment Rules, 1998, published in Notification No. G.S.R. 16 in Gazette of India dated the 9th January, 1999.
 - (viii) The Debts Recovery Tribunal, Patna (Group C and D posts) (Non-Gazetted) Recruitment Rules, 1998, published in

Notification No. G.S.R. 17 in Gazette of India dated the 9th January, 1999, together with a corrigendum thereto published in Notification No. G.S.R. 70 dated 13th March, 1999.

- (ix) The Debts Recovery Tribunal, Mumbai (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 1998 published in Notification No. G.S.R. 18 in Gazette of India dated the 9th January, 1999 together with a corrigendum thereto published in Notification No. G.S.R. 71 dated the 13th March, 1999.
- (x) The Debts Recovery Tribunal, Jabalpur, (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 1998 published in Notification No. G.S.R. 19 in Gazette of India dated the 9th January, 1999 together with a corrigendum thereto published in Notification No. G.S.R. 72 dated the 13th March, 1999.
- (xi) The Debts Recovery Tribunal, Delhi (Group 'C' and 'D' posts) (Non-Gazetted) Recruitment Rules, 1998 published in Notification No. G.S.R. 20 in Gazette of India dated the 9th January, 1999 together with a corrigendum thereto published in Notification No. G.S.R. 73 dated the 13th March, 1999.
- (31) A copy of the Consolidated Report on the working of Public Sector Banks for the year ended for the year 31st March, 1998 (Hindi and English versions).
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Bank for Agriculture and Rural Development, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bank for Agriculture and Rural Development, Mumbai, for the year 1998-99.
 - (iii) Statistical Statements (Hindi and English versions) of the Annual Report of National Bank for Agriculture and Rural Development, Mumbai, for the year 1998-99.
- (33) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Bank for the year ended on the 31st March, 1999, together with Auditor's Report thereon:—
 - (i) Koraput Panchabati Gramya Bank, Jaypore (Orissa)
 - (ii) Lakhimi Gaonlia Bank, Golaghat (Assam)

- (iii) Tripura Gramin Bank, Agartala (Tripura)
- (iv) Thane Gramin Bank, Thane (Maharashtra)
- (v) Aurangabad Jalna Gramin Bank, Aurangabad (Maharashtra)
- (vi) Ka Bank Nongkyndong Ri Khasi Jaintia, Shillong (Meghalaya)
- (vii) Palamau Kshetriya Gramin Bank, Daltanganj (Bihar)
- (viii) Ellaquai Dehati Bank, Srinagar (J & K)
- (ix) Kanakadurga Grameena Bank, Gudivada (Andhra Pradesh)
- (x) Nimar Kshetriya Gramin Bank, Khargone (Madhya Pradesh)
- (xi) Bikaner Kshetriya Gramin Bank, Bikaner (Rajasthan)
- (xii) Jaipur Nagaur Aanchalik Gramin Bank, Jaipur (Rajasthan)
- (xiii) Giridih Kshetriya Gramin Bank, Giridih (Bihar)
- (xiv) Jamuna Gramin Bank, Agra (U.P.)
- (xv) Ranchi Kshetriya Gramin Bank, Ranchi (Bihar)
- (xvi) Ratnagiri Sindhudurg Gramin Bank, Ratnagiri (Maharashtra)
- (xvii) Alaknanda Gramin Bank, Pauri (Garhwal), (U.P.)
- (xviii) Indore Ujjain Kshetriya Gramin Bank, Indore (Madhya Pradesh)
 - (xix) Marwar Gramin Bank, Pali, Marwar (Rajasthan)
 - (xx) Cuttack Gramya Bank, Cuttack (Orissa)
 - (xxi) Pinakini Grameena Bank, Nellore (Andhra Pradesh)
- (xxii) Vallailar Grama Bank, Cuddalore (Tamil Nadu)
- (xxiii) Nadia Gramin Bank, Krishnagar (W.B.)
- (xxiv) Rajgarh Schore Kshetriya Gramin Bank, Schore (M.P.)
- (xxv) Etawah Kshetriya Gramin Bank, Etawah (U.P.)
- (xxvi) Surendranagar Bhavnagar Gramin Bank, Surendranagar (Gujarat)
- (xxvii) Bolangir Anchalik Gramya Bank Bolangir (Orissa)
- (xxviii) Sri Sathavahana Grameena Bank, Karimnagar (Andhra Pradesh)
- (xxix) Bhagalpur Banka Kshetriya Gramin Bank, Bhagalpur (Bihar)
 - (xxx) Sravasthi Gramin Bank, Baharich (U.P.)
- (xxxi) Kashi Gramin Bank, Varanasi (U.P.)
- (xxxii) Raebareilly Kshetriya Gramin Bank, Raebareilly (U.P)
- (xxxiii) Bundelkhand Ksbetriya Gramin Bank, Tikamgarh (M.P.)
- (xxxiv) Chandrapur Gadchiroli Gramin Bank, Chandrapur (Maharashtra)
- (xxxy) Pratapgarh Kshetriya Gramin Bank, Pratapgarh (U.P)

- (xxxvi) Gorakhpur Kshetriya Gramin Bank, Gorakhpur (U.P.)
- (xxxvii) Kutch Gramin Bank, Bhuj (Gujarat)
- (xxxviii) Magadh Gramin Bank, Gaya (Bihar)
 - (xxxix) Chhindwara Sioni Kshetriya Gramin Bank, Chhindwara (M.P.)
 - (xl) Bhagirath Gramin Bank, Sitapur (U.P.)
 - (xli) Puri Gramya Bank, Puri (Orissa)
 - (xlii) Netravati Grameena Bank, Mangalore (Karnataka)
 - (xliii) Akola Gramin Bank, Akola (Maharashtra)
 - (xliv) Subansiri Gaonlia Bank, North Lakhimpur (Assam)
 - (xlv) Samyut Kshetriya Gramin Bank, Azamgarh (U.P.)
 - (xlvi) Alwar Bharatpur Anchalik Gramin Bank, Bharatpur (Rajasthan)
 - (xlvii) Godavari Grameena Bank, Rajahmundry (A.P.)
 - (xlviii) Junagardh Amreli Gramin Bank, Junagarh (Gujarat)
 - (xlix) Bhilwara Ajmer Kshetriya Gramin Bank, Bhilwara (Rajasthan)
 - (l) Mandla Balaghat Kshetriya Gramin Bank, Mandla (M.P.)
 - (li) Bareilly Kshetriya Gramin Bank, Bareilly (U.P.)
 - (lii) Dewas Shajapur Kshetriya Gramin Bank, Dewas (M.P.)
 - (liii) Ballia Kshetriya Gramin Bank, Ballia (U.P.)
 - (liv) Cauvery Grameena Bank, Mysore (Karnataka)
 - (Iv) Gurdaspur Amritsar Kshetriya Gramin Bank, Gurdaspur (Punjab)
 - (lvi) Surguja Kshetriya Gramin Bank, Ambikapur (M.P.)
 - (Ivii) Kshetriya Gramin Bank Hoshangabad, Hoshangabad (M.P.)
 - (Iviii) Shivalik Kshetriya Gramin Bank, Hoshiarpur (Punjab)
 - (lix) Langpi Dehangi Rural Bank, Diphu (Assam)
 - (lx) Ganga Yamuna Gramin Bank, Dehra Dun (U.P.)
 - (lxi) Solapur Gramin Bank, Solapur (Maharashtra)
 - (lxii) Hindon Gramin Bank, Ghaziabad (U.P.)
 - (Ixiii) Shekhawati Gramin Bank, Sikar (Rajasthan)
 - (lxiv) Jammu Rural Bank, Jammu (J&K)
 - (lxv) Sri Saraswathi Grameena Bank, Adilabad (Andhra Pradesh)
 - (lxvi) Kalahandi Anchalika Gramya Bank, Kalahandi (Orissa)
 - (Ixvii) Nagarjuna Grameena Bank, Khammam (Andhra Pradesh)
 - (Ixviii) Madhubani Kshetriya Gramin Bank, Madhubani (Bihar)

(Ixix) Himachal Gramin Bank, Mandi (H.P.) (lxx) Santhal Parganas Gramin Bank, Dumka (Bihar) (Ixxi) Muzaffarnagar Kshetriya Gramin Bank, Muzaffarnagar (U.P.) (Ixxii) Devi Patan Kshetriya Gramin Bank, Gonda (U.P.) (Ixxiii) Marathwada Gramin Bank, Nanded (Maharashtra) (Ixxiv) Hazaribagh Kshetriya Gramin Bank, Hazaribagh (Bihar) (lxxv) Haryana Kshetriya Gramin Bank, Bhiwani (Haryana) (Ixxvi) Buldhana Gramin Bank, Buldhana (Maharashtra) (Ixxvii) Gopalgani Kshetriya Gramin Bank, Gopalgani (Bihar) (Ixxviii) Fatehpur Kshetriya Gramin Bank, Fathepur (U.P.) (Ixxix) Yavatmal Gramin Bank, Yavatmal (Maharashtra) (lxxx) Faridkot Bathinda Kshetriya Gramin Bank, Bathinda (Punjab) (lxxxi) Golconda Grameena Bank, Hyderabad (Andhra Pradesh) (Ixxxii) Durg Rainandgaon Gramin Bank, Rainandgaon (M.P.) (Ixxxiii) Vidisha Bhopal Kshetriya Gramin Bank, Vidisha (M.P.) (Ixxxiv) Banaskantha Mehsana Gramin Bank, Patan (Gujarat) (lxxxv) Champaran Kshetriya Gramin Bank, Motihari (Bihar) (Ixxxvi) Mallabhum Gramin Bank, Bankura (W.B.) (Ixxxvii) Krishna Grameena Bank, Gulberga (Karnataka) (Ixxxviii) Tungabhadra Gramin Bank, Bellary (Karnataka) (Ixxxix) Varoda Gramcena Bank, Kumta (Karnataka) (xc) Saran Kshetriya Gramin Bank, Chapra (Bihar) (xci) Jamnagar Raikot Gramin Bank, Jamnagar (Gujarat) (xcii) Kosi Kshetriya Gramin Bank, Purnca (Bihar) (xciii) Etah Gramin Bank, Etah (U.P.) (xciv) Shahdol Kshetriya Gramin Bank, Shahdol (M.P.) (xcv) Balasore Gramya Bank, Balasore (Orissa) (xcvi) Visveshvaraya Grameena Bank, Mandya (M.P.) (xcvii) Monghyr Kshetriya Gramin Bank, Monghyr (Bihar) (xcviii) Aligarh Gramin Bank, Aligarh (U.P.) (xcix) Kisan Gramin Bank, Budaun (U.P.) (c) Damoh Panna Sagar Kshetriya Gramin Bank, Damoh (M.P.)

(ci) Chitradugra Gramin Bank, Chitradugra (Karnataka)

- (cii) Sharda Gramin Bank, Satna, (M.P.)
- (ciii) Sri Visakha Grameena Bank, Srikakulam (A.P.)
- (civ) Uttarbanga Kshetriya Gramin Bank, Cooch Behar (W.B.)
- (cv) Manipur Rural Bank, Imphal (Manipur)
- (cvi) Parvatiya Gramin Bank, Chamba, (H.P.),
- (cvii) Nalanda Gramin Bank, Biharsharif, (Bihar)
- (cviii) Allahabad Kshetriya Gramin Bank, Allahabad (U.P.)
 - (cix) Siwan Kshetriya Gramin Bank, Siwan (Bihar)
 - (cx) Kolar Gramin Bank, Kolar (Karnataka)
 - (cxi) Faizabad Kshetriya Gramin Bank, Faizabad (U.P.)
- (cxii) Jhabua Dhar Kshetriya Gramin Bank, Jhabua (M.P.)
- (cxiii) Marudhar Kshetriya Gramin Bank, Churu (Rajasthan)
- (cxiv) Pithoragarh Kshetriya Gramin Bank, Pithoragarh (U.P.)
- (cxv) Rushikullya Gramya Bank, Berhampur (Orissa),
- (cxvi) Bundi Chittorgarh Kshetriya Gramin Bank, Bundi (Rajasthan)
- (cxvii) Shahjahanpur Kshetriya Gramin Bank, Shahjahanpur (U.P.)
- (cxviii) Malaprabha Grameena Bank, Dharwad (Karnataka).
 - (cxix) Valsad Dangs Gramin Bank, Valsad (Gujarat)
 - (cxx) Hadoti Kshetriya Gramin Bank, Hadoti (Rajasthan)
- (cxxi) Rayalaseema Grameena Bank, Cuddapah (A.P.)
- (cxxii) Vindhyavasini Gramin Bank, Mirzapur (U.P.)
- (cxxiii) Manjira Grameena Bank, Sangareddy, (A.P.)
- (cxxiv) Gwalior Datia Kshetriya Gramin Bank, Datia (M.P.)
- (cxxv) Sri Ganganagar Kshetriya Gramin Bank, Sri Ganganagar (Rajasthan)
- (cxxvi) Hissar Sirsa Kshetriya Gramin Bank, Hissar (Haryana)
- (cxxvii) South Malabar Gramin Bank, Mallappuram (Kerala)
- (cxxviii) Kanpur Kshetriya Gramin Bank, Kanpur (U.P.)
- (cxxix) Bastar Kshetriya Gramin Bank, Bastar (M.P.)
- (cxxx) Gurgaon Gramin Bank, Gurgaon (Haryana)
- (cxxxi) Barabanki Gramin Bank, Barabanki (U.P.)
- (cxxxii) Aravali Kshetriya Gramin Bank,, Swai Madhopur (Rajasthan)
- (cxxxiii) Sultanpur Kshetriya Gramin Bank, Sultanpur (U.P.)
- (cxxxiv) Dhenkanal Gramya Bank, Dhenkanal (Orissa)

- (cxxxv) Vaishali Kshetriya Gramin Bank, Muzaffarpur (Bihar)
- (cxxxvi) Nainital Almora Kshetriya Gramin Bank, Nainital (U.P.)
- (cxxxvii) Singhbhum Kshetriya Gramin Bank, Chaibasa (Bihar)
- (cxxxviii) Dungarpur Banswara Kshetriya Gramin Bank, Dungarpur (Rajasthan)
 - (cxlix) Sabarkantha Gandhinagar Gramin Bank, Himatnagar (Gujarat)
 - (cxl) Patliputra Gramin Bank, Patna (Bihar)
 - (cxli) Adhiyaman Grama Bank, Dharmapuri (T.N.)
 - (cxlii) Bhojpur Rohtas Gramin Bank, Ara (Gujarat)
 - (cxliii) Kalpatharu Grameena Bank, Tumkur (Karnataka)
 - (cxliv) Mahakaushal Kshetriya Gramin Bank, Narsinghpur (M.P.)
 - (cxlv) Kapurthala Firozepur Kshetriya Gramin Bank, Kapurthala (Punjab)
 - (cxlvi) Ratlam Mandsaur Kshetriya Gramin Bank, Mandsaur (M.P.)
 - (cxlvii) Kakathiya Grameena Bank, Hanamkonda (A.P.)
 - (cxlviii) Cachar Gramin Bank, Silchar (Assam)
 - (cxlix) North Malabar Gramin Bank, Kannur (Kerala)
 - (cl) Chikmagalur Kodagu Grameena Bank, Chikmagalur (Karnataka)
 - (cli) Begusarai Kshetriya Gramin Bank, Begusarai (Bihar)
 - (clii) Chambal Kshetriya Gramin Bank, Morena (M.P.)
 - (cliii) Panchmahal Vadodara Gramin Bank, Godhra (Gujarat)
 - (cliv) Avadh Gramin Bank, Lucknow (U.P.)
 - (clv) Farrukhabad Gramin Bank, Farrukhabad (U.P.)
 - (clvi) Shri Venkatesara Grameena Bank, Chittoor (A.P.)
 - (clvii) Bhandara Gramin Bank, Bhandara (Maharashtra)
 - (clviii) Shivpuri Guna Kshetriya Gramin Bank, Shivpuri (M.P.)
 - (clix) Tulsi Gramin Bank, Banda (U.P.)
 - (clx) Malwa Gramin Bank, Sangrur (Punjab)
 - (clxi) Vidur Gramin Bank, Bijnor (U.P.)
 - (clxii) Gomti Gramin Bank, Jaunpur (U.P.)
 - (clxiii) Sarayu Gramin Bank, Lakhimpur Kheri (U.P.)
 - (clxiv) Sarut Bharuch Gramin Bank, Bharuch (Gujarat)
 - (clxv) Pandyan Grama Bank, Virudhunagar (Tamil Nadu)
 - (clxvi) Baitarani Gramya Bank, Mayurbhanj (Orissa)

- (clxvii) Thar Anchalik Gramin Bank, Jodhpur (Rajasthan)
- (clxviii) Sahyadri Gramin Bank, Shimo'ga (Karnataka)
 - (clxix) Rani Lakshmibai Kshetriya Gramin Bank, Jhansi (U.P.)
 - (cixx) Mewar Aanchalik Gramin Bank, Udaipur (Rajasthan)
 - (clxxi) Basti Gramin Bank, Basti (U.P.)
- (clxxii) Samastipur Kshetriya Gramin Bank, Samastipur (Bihar)
- (clxxiii) Mithila Kshetriya Gramin Bank, Darbhanga (Bihar)
- (clxxiv) Rewa Sidhi Gramin Bank, Rewa (M.P.)
- (clxxv) Prathama Bank, Moradabad (U.P.)
- (clxxvi) Ambala Kurukshetra Gramin Bank, Ambala (Haryana)
- (clxxvii) Bilaspur Raipur Kshetriya Gramin Bank, Bilaspur (M.P.)
- (clxxviii) Sree Anantha Gramin Bank, Ananthapur (Andhra Pradesh)
 - (clxxix) Bijapur Grameena Bank, Bijapur (Karnataka)
 - (clxxx) Raigarh Kshetriya Gramin Bank, Raigarh (M.P.)

4. Statement by Minister

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 6th December, 1999.

12.17 P.M.

5. Motion for Election to Committee

Shri Kashiram Rana moved the following motion:

"That in pursuance of sub-section (3) (c) of section 4 of the Central Silk Board Act, 1948, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from among themselves to serve as members of the Central Silk Board, subject to other provisions of the said Act."

The motion was adopted.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.05 P.M.)

6. Observation by the Speaker

The Speaker made the following observation:---

"Hon'ble members, as the world contemplates the great figures of this millenium, which are passing into history, two outstanding personali-

ties have been universally acknowledged as the gaints of this millenium. It is a matter of great pride for our country that both these worldfigures are Indian.

Mahatma Gandhi — the father of the nation — was a man, the like of whom adorn this earth once in centuries. He was an apostle of peace who is widely acknowledged as one of the architects of the 20th Century. His teachings of peace and non-violence serve us as beacons to this day. It is heartening to note that Mahatma Gandhi has been chosen by the Asiaweek magazine as the Asian of the Century. It is a great honour for the country.

In a BBC news online world poll, Shrimati Indira Gandhi, who adorned this House for many years as Leader of the House and as Prime Minister, has been voted as "the greatest woman of the millenium" ahead of other great historical figures. This is a rare achievement and is an honour for our country.

I would like to record the tribute of this House to the memory of these two great leaders of India."

2.08 P.M.

7. Calling Attention

Shri P.C. Thomas called the attention of the Minister of Agriculture to the situation arising out of serious disease of mite endangering coconut cultivation in the Country and steps taken by the Government in regard thereto.

The Minister of Agriculture made a statement in regard thereto.

3.25 P.M.

8. Government Bill - Under Consideration

Time allotted: 2 hrs. Time taken: 5 mts. Balance: 1 hr. 55 mts.

The Mines and Minerals (Regulation and Development) Amendment Bill, 1999.

The motion for consideration of the Bill was moved by Shri Naveen Patnaik. Shri K.P. Singh Deo took part in the debate and his speech was not concluded. The discussion was not concluded. 3.30 P.M.

9. Private Members's Bills-Introduced

- ()) The House of the People (Administration) Bill, 1999, by Shri G.M. Banatwalla.
 - (2) The Indian Citizens Abroad (Voting Right at Electons) Bill, 1999 by
 Shri G.M. Banatwalla.
- (2) The Reservation (Services and Higher Education) Bill, 1999 by Shri G.M. Banatwalla.
- (4) The Terrorist and Disruptive Activities (Prevention) (Withdrawal of Legal Proceedings) Bill, 1999 by Shri G.M., Banatwalla.
- (5) The Constitution (Amendment) Bill, 1999 (Insertion of new article 75A, etc.) by Shri Kirit Somaiya.
 - (6) The Empowerment of Women Bill, 1999, by Dr. V. Saroja.
 - (7) The Medical Profession (Regulation) Bill, 1999, by Dr. V. Saroja.
- (B) The Investors' Protection Bill, 1999, by Shri Kirit Somaiya.
- (9) The Constitution (Amendment) Bill, 1999 (Amendment of article 311) by Shri Basudeb Acharia.
- (10) The Government of Union Territory of Lakshadweep Bill, 1999, by Shri Basudeb Acharia.
- (11) The Contract Labour (Regulation and Abolition) (Amendment) Bill,
 1999 (Amendment of section 1, etc.) by Shri Basudeb Acharia.
- (12) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1999 (Amendment of the Schedule) by Shri Basudeb Acharia.
- (13) The Technology Bank of India Bill, 1999, by Shri Kirit Somaiya.
 - (14) The Constitution (Amendment) Bill, 1999 (Amendment of article 58, etc.)

The motion for leave to introduce the Bill moved by Shri Kirit Somaiya was opposed. After some discussion, the motion was adopted and the Bill was introduced. (15) The Constitution (Amendment) Bill, 1999 (Amendment of articles 74 and 163) by Shri Uttamrao Deorao Patil.

- (16) The Constitution (Amendment) Bill, 1999 (Amendment of Preamble, etc.) by Shri Harpal Singh Sathi.
- 4.29 P.M.

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10. Private Member's Resolution - Under Consideration

Shrimati Geeta Mukherjee moved the following resolution:

- "That this House expresses its serious concern over the increasing number of public sector undertakings falling sick and Government's decision to close down 12 such Undertakings resulting in the loss of employment of thousands of workers and employees and nonpayment of their wages and allowances and disinvestment of public sector undertakings, including even profit making undertakings, and urges upon the Government to—
 - (i) stop closure of sick public sector undertakings;
 - take steps to revive the viable sick public sector undertakings and formulate a comprehensive policy to improve their functioning;
 - (iii) review the disinvestment policy;
 - (iv) make immediate payment of dues of employees; and
 - (v) frame policies to rehabilitate ousted workforce due to closure."

The following members took part in the debate:---

- (1) Shri Sudip Bandyopadhyay
- (2) Shri Priya Ranjan Dasmunsi
- (3) Dr. Laxminarayan Pandey
- (4) Shri Ramdas Athawale
- (5) Prof. Rasa Singh Rawat
- (6) Shri E.M. Sudarsana Natchiappan
- (7) Shri Nawal Kishore Rai

The Discussion was not concluded.

6 P.M.

11. Messages from Rajya Sabha

- (1) That at its sitting held on the 3rd December, 1999, Rajya Sabha passed the Special Protection Group (Amendment) Bill, 1999.
- (2) That at its sitting held on the 3rd December, 1999, Rajya Sabha passed the Central Industrial Security Force (Amendment and Validation) Bill, 1999.

12. Bills as passed by Rajya Sabha - Luid on the Table

- (1) The Special Protection Group (Amendment) Bill, 1999.
- (2) The Central Industrial Security Force (Amendment and Validation) Bill, 1999

6.01 P.M.

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(Lok Sabha adjourned till 11 A.M. on Monday the 6th December, 1999).

G. C. MALHOTRA, Secretary General.

MGIP(PLU)MRND-2346LS-03.12.1999.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 6, 1999/Agrahayana 15, 1921 (Saka)

No. 14

11.00 A.M.

1. Starred Questions

Starred Question Nos. 101, 103 and 104 were orally answered. Replies to Starred Question Nos. 102, 105, 106 and 108-120 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 963-1065, 1067-1124, 1126-1161, 1163-1182 and 1184-1192 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Cost Accounting Records (Electric Motors) Amendment Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 731(E) in Gazette of India dated the 29th October, 1999 under sub-section (3) of section 642 of the Companies Act, 1956.
- (2) A copy of the Notification No. G.S.R. 226(E) (Hindi and English versions) published in Gazette of India dated the 26th March, 1999 rescinding the declaration granted to M/s Kuber Mutual Benefits Limited, Meerut as 'Nidhi' under sub-section (3) of section 620A of the Companies Act, 1956.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1997-98, alongwith Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Constitutional and Parliamentary Studies, New Delhi, for the year 1997-98.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Law Institute, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Law Institute, New Delhi, for the year 1997-98.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under section 56 of the Electricity Regulatory Commissions Act, 1998:—
 - (i) The Central Electricity Regulatory Commission (Salary, Allowances and other Conditions of Service of Chairperson and Members) Rules, 1999 published in Notification No. G.S.R. 734(E) in Gazette of India dated the 29th October, 1999.
 - (ii) The Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 published in Notification No. 8/ 1/99-CERC in Gazette of India dated the 26th April, 1999 together with a corrigendum thereto published in Notification No. 8/1/ (I) / 99, dated the 31st May, 1999.
- (8) The Central Electricity Regulatory Commission (Miscellaneous Provisions) Order, 1999 published in Notification No. 8/1/(1)/99/ CERC in Gazette of India dated the 30th August, 1999, issued under- Regulation 110 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.
- (9) A copy of the Profit and Loss Accounts and Balance Sheet (Hindi and English versions) of the Department of Telecommunications for the year 1997-98.

- (10) A copy of the Environment (Protection) (Second Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 682(E) in Gazette of India dated the 5th October, 1999, under section 26 of the Environment (Protection) Act, 1986.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Thermal Power Corporation Limited and the Ministry of Power for the year 1999-2000.
- (12) A copy of the Petroleum Products (Maintenance of Production, Storage and Supply) Order, 1999 (Hindi and English versions) published in Notification No. G.S.R. 272 (E) in Gazette of India dated the 16th April, 1999, under sub-section (6) of section 3 of the Essential Commodities Act, 1955.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineers India Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Oil Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
- (15) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Refineries Limited and the Ministry of Petroleum and Natural Gas for the year 1999-2000.
- (16) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 67 of the Monopolies and Restrictive Trade Practices Act, 1969:—
 - (i) The Monopolies and Restrictive Trade Practices Commission (Stenographer Grade II and Stenographer Grade III) Recruitment Rules, 1999 published in Notification No. G.S.R. 126 in Gazette of India dated the 1st May, 1999.
 - (ii) The Monopolies and Restrictive Trade Practices Commission (Private Secretary) Recruitment Rules, 1999 published in Notification No.G.S.R. 129 in Gazette of India dated the 1st May, 1999.

- (iii) The Monopolies and Restrictive Trade Practices Commission (Conditions of Service of Chairman and Members) Amendment Rules, 1999, published in Notification No. G.S.R. 141 in Gazette of India dated the 15th May, 1999.
- (17) A copy of the Annual Assessment Report (Hindi and English versions) on the programme and its implementation for accelerating the spread and development of Hindi and its progressive use for the various official purposes of the Union.

4. Supplementary Demands for Grants (Railways)-1999-2000

Kumari Mamata Banerjee presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (Railways) for 1999-2000.

(Due to interruptions in the House, Lok Sabha adjourned at 12.16 P.M. and re-assembled at 2.02 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.20 P.M. and re-assembled at 4 P.M.)

4.01 P.M.

5. Matter under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:---

(1) Shri Ram Naresh Tripathy regarding need for early laying of proposed Ramtek-Gotegaon rail line in Madhya Pradesh.

(2) Shri Virendra Kumar regarding need for early construction of the refinery at Agasod in Sagar Parliamentary Constituency, Madhya Pradesh.

(3) Shri Haribhai P. Chaudhary regarding need for early commissioning of T.V. Relay Centres at Radhanpur and Disha in Gujarat.

(4) Shri Dilip M. Gandhi regarding need to check pollution caused by sugar factory in Newsho Tehsil in Ahmednagar district, Maharashtra.

(5) Shri Y.S. Vivekanand Reddy regarding need to provide more railway

facilities at the railway stations falling under Cuddapah Parliamentary Constituency, Andhra Pradesh.

(6) Shri A. Venkatesh Naik regarding need to accord approval to pending Irrigation Projects of Karnataka.

(7) Shri Kodikunnil Suresh regarding need to make Trivandrum International Airport operational round the clock.

(8) Shri Moinul Hassan regarding need to set up BSF posts at suitable points to ensure safety of the occupants of 'Char lands' created by severe erosion in Murshidabad district, West Bengal.

(9) Ptof. U. Venkateshwarlu regarding need for construction of a bridge on river Krishna connecting Guntur and Krishan districts near Penumudi and Puligadda in Andhra Pradesh.

(10) Shri Ramji Lal Suman regarding need for early construction of bridge on river Chambal in Bah Tehsil of Agra district, U.P.

(11) Shri Arun Kumar regarding need to set up an L.P.G. outlet at Arwal district in Bihar.

(12) Shri Abdul Rashid Saheen regarding need to launch a special Employment Generation Programme for the unemployed youth of J&K.

(Due to continued interruptions in the House, Lok Sabha adjourned for the day)

4.05 P.M.

(Lok Sabha adjourned till 11 A.M. on Tuesday, the 7th December, 1999)

G. C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-2417LS-06.12.1999.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Tuesday, December 7, 1999/Agrahayana 16, 1921 (Saka)

No. 15

11.00 A.M.

1. Questions

Due to interruptions in the House, Starred Questions could not be called for oral answer. Starred Question Nos. 121—140 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1193—1415 would be printed in the official report for the day.

(Due to interruptions in the House, Lok Sabha adjourned at 11.04 A.M. and re-assembled at 12 Noon.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 12.06 P.M. and re-assembled at 2 P.M.)

2.04 P.M.

2. Papers Laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the Annual report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1996-97.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1996-97, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1996-97.

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- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual report (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Council of Scientific and Industrial Research, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Council of Scientific and Industrial Research, New Delhi, for the year 1997-98.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Petrochemicals Corporation Limited and the Ministry of Chemicals and Fertilizers, Departments of Chemicals and Petrochemicals, for the year 1999-2000.
- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Fertilizers Limited and Ministry of Chemicals and Fertilizers, Department of Fertilizers for the year 1999-2000.
- (6) A copy of the Third Annual Report (Hindi and English versions) on the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989 for the years 1993 to 1995, under sub-section
 (4) of section 21 of the said Act.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.
- (8) A copy of the Sixteenth Annual Report (Hindi and English versions) on the protection of Civil Rights Act, 1955 for the year 1995, under sub-section (4) of section 15A of the Protection of Civil Rights Act, 1955.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 1998-99.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad Education Foundation, New Delhi, for the year 1998-99, together with Audit Report thereon.
 - (iii) A copy of the review (Hindi and English versions) by the Government of the working of the Maulana Azad Education Foundation, New Delhi, for the year 1998-99.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) A copy of the Cable Television Networks (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 597(E) in Gazette of India dated the 20th August, 1999, under sub-section (3) of Section 23 of the Cable Television Networks (Regulation) Act, 1995.
- (13) A copy of the Drugs and Cosmetics (Second Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 245(E) in Gazette of India dated the 5th April, 1999, under section 38 of the Drugs and Cosmetics Act, 1940.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Dental Council India, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of working of the Dental Council India, New Delhi, for the year 1997-98.

- (14A) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi for the year 1997-98.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi for the year 1998-99 alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government on the working of the National Institute of Urban Affairs, New Delhi, for the year 1998-99.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sant Longowal Institute of Engineering and Technology, Longowal, for the year 1997-98.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Sansthan, New Delhi for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Sanskrit Sansthan, New Delhi, for the year 1997-98.

- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (21A) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kanpur, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kanpur, for the year 1997-98.
- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21A) above.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, New Delhi, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, New Delhi, for the year 1997-98.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Chennai, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Chennai, for the year 1997-98.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (25) above.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Kharagpur, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Kharagpur, for the year 1997-98.

- (28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.
- (29) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961:—
 - (i) Annual Accounts of the Indian Institute of Technology, Kanpur, for the year 1997-98, together with Audit Report thereon.
 - (ii) Annual Accounts of the Indian Institute of Technology, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (iii) Annual Accounts of the Indian Institute of Technology, Chennai, for the year 1997-98, together with Audit Report thereon.
 - (iv) Annual Accounts of the Indian Institute of Technology, Kharagpur, for the year 1997-98, together with Audit Report thereon.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Lucknow, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Lucknow, for the year 1997-98.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Bangalore, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Bangalore, for the year 1997-98.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Ahmedabad, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Ahmedabad, for the year 1997-98.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Calcutta, for the year 1997-98.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya Regional Engineering College, Jaipur, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Malaviya Regional Engineering College, Jaipur, for the year 1997-98.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Durgapur, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Durgapur, for the year 1997-98.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1997-98.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Science, Bangalore, for the year 1997-98, together with Audit report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Science, Bangalore, for the year 1997-98.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad College of Technology, Bhopal, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad College of Technology, Bhopal, for the year 1997-98.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the All India Council for Technical Education, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Council for Technical Education, New Delhi, for the year 1997-98.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training, Calcutta, for the year 1997-98.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.

- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Promotion of Sindhi Language, Vadodara, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Promotion of Sindhi Language, Vadodara, for the year 1997-98.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (51A) A copy of the Memorandum of Understanding (Hindi and English versions) between the Educational Consultants India Limited and the Ministry of Human Resource Development, Department of Education, for the year 1999-2000.
- (52) A copy each of the following Notifications (Hindi and English versions) under section 23 of the Technology Development Board Act, 1995:—
 - (i) The Technology Development Board (equity capital) Regulations, 1998, published in Notification No. G.S.R. 668(E) in Gazette of India dated the 11th November, 1998.
 - (ii) The Technology Development Board (submission of returns) Regulations, 1998, published in Notification No. G.S.R. 669(E) in Gazette of India dated the 11th November, 1998.

2.08 P.M.

3. Matters Under Rule 377

- (1) Shri Girdhari Lal Bhargava raised a matter regarding need to provide financial assistance to State Government of Rajasthan to solve severe drinking water problem in Jaipur.
- (2) Smt. Shyama Singh raised a matter regarding need to provide more railway facilities at railway stations falling in Aurangabad district of Bihar.
- (3) Shri Ram Sagar Rawat raised a matter regarding need to raise limit of loan from Rs. 20,000/- to 50,000/- under Indira Avas Yojna.
- (4) Shri Brahmanand Mandal raised a matter regarding need to develop Munghyr in Bihar as a tourist resort.

(5) Shri Balkrishan Chauhan raised a matter regarding need to construct an under-ground bridge at Mau Railway Junction in Ghosi Parliamentary Constituency in Uttar Pradesh.

2.17 P.M.

4. Government Bill - Under Consideration

Time allotted : 2 hrs. Time taken : 1 hr. 49 mts. Balance : 11 mts.

The Mines and Minerals (Regulation and Development) Amendment Bill, 1999.

Discussion on the motion for consideration of the Bill moved by Shri Naveen Patnaik on the 3rd December, 1999, continued.

The following members took part in the debate:---

- (1) Shri K. P. Singh Dev
- (2) Smt. Sangeeta Singh Deo
- (3) Shri Bikas Chowdhury
- (4) Shri Trilochan Kanungo
- (5) Shri T. M. Selvaganapathi
- (6) Shri P. S. Gadhavi
- (7) Dr. Raghuvansh Prasad Singh
- (8) Shri M. V. V. S. Murthy (Speech unfinished)

The discussion was not concluded.

4 P. M.

S. Discussion Under Rule 193

Time permissible : 2 hrs. Time taken : 1 hr. 02 mts. Balance : 58 mts.

Shri Ram Nagina Mishra raised a discussion regarding problems being faced by farmers in various parts of the country.

The following members took part in the debate:-

- (1) Shri Rajesh Pilot
- (2) Shri Prabhunath Singh (Speech unfinished)

The discussion was not concluded.

5.02 P.M.

6: Submissions by members regarding Babri Masjid demolition issue

The following members made submissions regarding Babri Masjid demolition issue:—

- (1) Shri Mulayam Singh Yadav
- (2) Shri Priya Ranjan Dasmunsi
- (3) Shri Somnath Chatterjee
- (4) Shri Rashid Alvi
- (5) Shri Indrajit Gupta
- (6) Prof. Vijay Kumar Malhotra
- (7) Shri K. Yerrannaidu
- (8) Shri Prabhunath Singh
- (9) Dr. Raghuvansh Prasad Singh
- (10) Shri G.M. Banatwalla
- (11) Shri P.H. Pandian
- (12) Shri Anant Gangaram Geete
- (13) Kumari Uma Bharati
- (14) Shri Sudip Bandyopadhyay

In response to the submissions made by members, the Prime Minister replied.

7. Report of Business Advisory Committee

Shri Pramod Mahajan presented the Second Report of the Business Advisory Committee.

6.58 P.M.

(Lok Sabha adjourned till 11 A.M. on Wednesday, the 8th December, 1999)

G. C. MALHOTRA, Secretary-General.

CORRIGENDUM TO BULLETIN - PART I

(1) Bulletin — Part I (No. 12) dated 2.12.1999.

Page No. 1, Item No. 2, Line 1 : for Unstarred Question Nos. 571-767; read Unstarred Question Nos. 571-630, 632-694, 696-731, 733-753 and 755-767.

(2) Bulletin - Part I (No. 13) dated 3.12.1999.

Page No. 1, Item No. 1, Lines 1-2: for Starred Question Nos. 84-100, read Starred Question Nos. 84-89 and 91-100.

MGIP(PLU)MRND-2468LS-07.12.1999.

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LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Wednesday, December 8, 1999/Agrahayana 17, 1921 (Saka)

No. 16

11.00 A.M.

1. Starred Questions

Starred Question Nos. 141-142 and 144 were orally answered. Replies to Starred Question Nos. 143 and 145-160 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1416-1570 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table.

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1998-99.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 1998-99, together with Audit Report thereon.
 - (iii) A copy of the note (Hindi and English versions) on the Developmental Activities and Achievements of the Coconut Development Board, Kochi, for the year 1998-99.
 - (iv) A copy of the comments (Hindi and English versions) of the Coconut Development Board on the Audit Report on the Accounts of the Board for the year 1998-99.
 - (v) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 1998-99.

- (2) A copy of the Memorandum of Understanding (Hindi and English versions) between the Water and Power Consultancy Services (I) Ltd. and the Ministry of Water Resources for the year 1999-2000
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1998-99.
 - (ii) Annual Report of the Kudremukh Iron Ore Company Limited, Bangalore, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bharat Refractories Limited, Bokaro, for the year 1998-99.
 - (ii) Annual Report of the Bharat Refractories Limited, Bokaro, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the Hindustan Steelworks Construction Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Manganese Ore (India) Limited and the Ministry of Steel for the year 1999-2000.
- (5) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India — Union Government (Commercial) (No. 6 of 1999) — Steel Authority of India Limited for the year ended March, 1998, under article 151(1) of the Constitution.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indo-Danish Tool Room, Jamshedpur, for the year 1998-99 alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indo-Danish Tool Room, Jamshedpur, for the year 1998-99.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Service and Training Centre, Nanital, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Electronics Service and Training Centre, Nanital, for the year 1998-99.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Bhubaneswar, for the year 1998-99.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tool Room and Training Centre, Calcutta, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tool Room and Training Centre, Calcutta, for the year 1998-99.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tata Memorial Centre, Mumbai, for the year 1998-99.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1998-99, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mehta Research Institute of Mathematics and Mathematical Physics, Allahabad, for the year 1998-99.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 1998-99.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 1998-99.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1998-99.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 1998-99.
- (16) A copy each of the following statements (Hindi and English versions) showing action taken by the Government on assurances, promises and undertakings given by the Ministers during the

various sessions of Eighth, Tenth, Eleventh and Twelfth Lok Sabha:---

EIGHTH LOK SABHA

(i)	Statement No. XXXII	Seventh Session, 1986
(ii)	Statement No. XLII	Ninth Session, 1987
(iii)	Statement No. XLIII	Thirteenth Session, 1989

TENTH LOK SABHA

(iv)	Statement No. XXXII	Fifth Session, 1992
(v)	Statement No. XXXV	Sixth Session, 1993
(vi)	Statement No. XXX	Seventh Session, 1993
(vii)	Statement No. XXX	Eighth Session 1993
(viii)	Statement No. XXVIII	Ninth Session, 1994
(ix)	Statement No. XXIII	Eleventh Session, 1994
(X)	Statement No. XXII	Twelfth Session, 1994
(xi)	Statement No. XX	Thirteenth Session, 1995
(xii)	Statement No. XVII	Fourteenth Session, 1995
(xiii)	Statement No. XIV	Fifteenth Session, 1995
	ELEVENTH LOK	SABHA

(xiv)	Statement No. XII	Second Session, 1996
(xv)	Statement No. XI	Third Session, 1996
(xvi)	Statement No. X	Fourth Session, 1997
(xvii)	Statement No. VIII	Fifth Session, 1997
(xviii)	Statement No. VIII	Sixth Session, 1997
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TWELFTH LOK SABHA

(xix)	Statement No. VI	First Session, 1998
(xx)	Statement No. VI	Second Session, 1998
(xxi)	Statement No. III	Third Session, 1998
(xxii)	Statement No. II	Fourth Session, 1999

(17) A copy of the Passports (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 516(E) in Gazette of India dated the 13th July, 1999, under sub-section (3) of section 24 of the Passports Act, 1967.

- (18) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1991-92.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1991-92, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1992-93.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1992-93, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1993-94.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1994-95.

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(ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1995-96.
 - (ii) Annual Report of the Andhra Pradesh State Agro Industries Development Corporation Limited, Hyderabad, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1993-94.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1994-95.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1995-96.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1996-97.
 - (ii) Annual Report of the Karnataka Agro Industries Corporation Limited, Bangalore, for the year 1996-97,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (j) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1993-94.
 - (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Review by the Government of the working of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1994-95.
 - (ii) Annual Report of the Assam Agro Industries Development Corporation Limited, Guwahati, for the year 1994-95, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1997-98.
 - (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (m) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1997-98.
 - (ii) Annual Report of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (n) (i) Review by the Government of the working of the Uttar Pradesh State Agro Industries Corporation Limited, Lucknow, for the year 1996-97.
 - (ii) Annual Report of the Uttar Pradesh State Agro Industries Corporation Limited, Lucknow, for the year 1996-97,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (o) (i) Review by the Government of the working of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1996-97.
 - (ii) Annual Report of the Madhya Pradesh State Agro Industries Development Corporation Limited, Bhopal, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (p) (i) Review by the Government of the working of the Punjab Agro Industries Corporation Limited, Chandigarh, for the year 1997-98.
 - (ii) Annual Report of the Punjab Agro Industries Corporation Limited, Chandigarh for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (q) (i) Review by the Government of the working of the Tamil Nadu Agro Industries Corporation Limited, Chennai, for the year 1997-98.
 - (ii) Annual Report of the Tamil Nadu Agro Industries Corporation Limited, Chennai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (r) (i) Review by the Government of the working of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1996-97.
 - (ii) Annual Report of the Gujarat Agro Industries Corporation Limited, Ahmedabad, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) Eighteen Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Veterinary Council of India, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Veterinary Council of India, New Delhi, for the year 1997-98.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
 - (i) Statement regarding review by the Government of the working of the Karnataka Dairy Development Corporation Limited, Bangalore, for the years 1992-93 to 1995-96.
 - (ii) Annual Report of the Karnataka Dairy Development Corporation, Ltd., Bangalore, for the years 1992-93 to 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.

4. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 7th December, 1999, Rajya Sabha agreed without any amendment to the Insurance Regulatory and Development Authority Bill, 1999, passed by Lok Sabha on the 2nd December, 1999.

5. Statement by Minister

The Minister of Industry and Commerce made a statement regarding the 3rd Ministerial Conference of WTO at Seattle.

12.41 P.M.

6. Supplementary Demands for Grants (General) - 1999-2000

Shri Yashwant Sinha presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of the Budget (General) for 1999-2000.

7. Observation by the Speaker-Question of Privilege.

The Speaker withheld his consent to the raising of Question of Privilege given notice of by Shri Sontosh Mohan Dev against the Prime Minister for allegedly not sharing the information regarding tendering of resignations by two Ministers, namely, Shri L.K. Advani and Dr. Murli Manohar Joshi with the House, while responding to submissions made by members regarding Babri Masjid demolition issue in the House on 7-12-1999.

The Speaker observed that it was well established that no privilege of Parliament was involved if statements on matters of public interest were not made first in the House and were made outside when the House was in session.

(Lok Sabha adjourned at 1.06 P.M. and re-assembled at 2.10 P.M.)

8. Calling Attention

Shri S. Jaipal Reddy called the attention of the Minister of Power to the situation arising out of sale of entire share of National Hydel Power Corporation to National Thermal Power Corporation and steps taken by the Government in regard thereto.

The Minister of Power made a statement in regard thereto.

3.15 P.M.

9. Motion regarding Second Report of the Business Advisory Committee.

Shri Pramod Mahajan moved the following motion:---

"That this House do agree with the Second Report of the Business Advisory Committee presented to the House on the 7th December, 1999."

The motion was adopted.

10. Matters Under Rule 377

(1) Maj. Gen. (Retd.) Bhuwan Chandra Khanduri (AVSM) raised a matter regarding need to ensure that Rudraprayag Guptakashi and Karnaprayag Gwaldam National Highway is maintained by Border Road Organisation.

- (2) Shri Chintaman Wanaga raised a matter regarding need to denotify Dahanu Taluka in Maharashtra as environmentally fragile.
- (3) Shri Ramsingh Kaswan raised a matter regarding need to convert Delhi-Bikaner meter-gauge rail line into broad-gauge.
- (4) Shri Pravin Rashtrapal raised a matter regarding need to provide financial assistance to State Government of Gujarat to overcome serious situation of scarcity of drinking water in the State.
- (5) Shri Vilas Muttemwar raised a matter regarding need to provide more railway facilities at Nagpur, Maharashtra.
- (6) Shri K. Muraleedharan raised a matter regarding need to increase the number of A-310 flights by Air India from Calicut Airport.
- (7) Shri T. Govindan riased a matter regarding need to increase minimum support price for copra.
- (8) Shri M.V.V.S. Murthy raised a matter regarding need to take suitable measures to make Hindustan Shipyard Limited at Vishakhapatnam, viable.
- (9) Dr. Nitish Sengupta raised a matter regarding need to resume drilling activities by ONGC at Bengal basin.
- (10) Shri Bir Singh Mahato raised a matter regarding need for early Completion of Purulia Pump Storage Mega Hydro Project over Kista Bazar river in West-Bengal.
- (11) Shri Nihal Chand Chauhan raised a matter regarding need to convert meter-gauge rail line between Swarupsar and Sriganganagar into broadgauge.

11. Government Bill - Passed

Time taken : 3 hrs. 11 mts.

The Mines and Minerals (Regulation and Development) Amendment Bill, 1999.

Discussion on the motion for consideration of the Bill moved by Shri Naveen Patnaik on the 3rd December, 1999, continued.

The following members took part in the debate:-

- (1) Shri M.V.V.S. Murthy
- (2) Shri Satyavrat Chaturvedi
- (3) Shri Ajoy Chakraborty
- (4) Shrimati Abha Mahto
- (5) Shri Amar Roy Pradhan
- (6) Shri A.K.S. Vijayan
- (7) Shri Ramdas Athawale
- (8) Shri Bherulal Meena
- (9) Shri Suresh Ramrao Jadhav
- (10) Shri E.M. Sudarsana Natchiappan
- (11) Dr. Ramakrishna Kusmaria

Shri Naveen Patnaik replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 24 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Naveen Patnaik.

The motion was adopted and the Bill was passed.

12. Government Bill --- Under Consideration

Time allotted : 1 Hour

Time taken : 035 mts.

Balance: 25 mts.

The Special Protection Group (Amendment) Bill, 1999, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri L.K. Advani.

The following members took part in the debate:-

(1) Shrimati Shyama Singh

(2) Shri P. Rajendran

(3) Shri T. M. Selvaganapathi

(4) Shri Mani Shankar Aiyar

(Speech unfinished)

The discussion was not concluded.

13. Half-an-Hour Discussion

Shri Sunil Khan raised a discussion on points arising out of the answer given by the Minister of State for Steel on 1.12.1999 to Starred Question No. 44 regarding reduction in import prices of steel items.

As the Short Duration Discussion under Rule 193 was to be taken up at 18.00 hours, there was no time left for the Minister to give reply to the discussion. The Chairman, thereupon, observed that the Minister might lay on the Table a statement in reply to the discussion.

14. Discussion Under Rule 193

Time taken: 6 hrs. 53 mts.

Discussion regarding problems being faced by farmers in various parts of the country raised by Shri Ram Nagina Mishra on the 7th December, 1999, continued.

The following members took part in the debate:---

(1) Shri Prabhu Nath Singh

(2) Shri Subodh Roy

(3) Dr. Laxminarayan Pandey

(4) Shri Chandra Bhushan Singh

(5) Dr. Ummareddy Venkateswarlu

(6) Shri Avtar Singh Bhadana

(7) Kumari Mayawati

(8) Shri Suresh Ramrao Jadhav

(9) Shri K.K. Kaliappan

- (10) Shri A. Krishnaswami
- (11) Shri Sukhdeo Paswan
- (12) Shri Shyam Bihari Mishra
- (13) Shri Bhan Singh Bhaura
- (14) Shri S. Bangarappa
- (15) Shri Prakash Mani Tripathi
- (16) Shri Akhilesh Singh
- (17) Shri Anadi Charan Sahu
- (18) Shri Jagmeet Singh Brar
- (19) Shri Ashok Pradhan
- (20) Dr. Raghuvansh Prasad Singh
- (21) Shri Arun Kumar
- (22) Shri Sunder Lal Tiwari
- (23) Shri Tarlochan Singh Tur
- (24) Shri Dharm Raj Singh Patel
- (25) Shri E.M. Sudarsana Natchiappan
- (26) Shri Anil Basu
- (27) Dr. Ramakrishna Kusmaria
- (28) Shri Ramdas Athawale
- *(29) Shri Jaswant Singh Bishnoi
- (30) Shri Haribhau Shankar Mahale
- (31) Shri K.H. Muniyappa
- (32) Shri Punnu Lal Mohale

Shri Nitish Kumar replied to the discussion. The discussion was concluded.

15

^{*}Written Speeches were laid on the Table.

11.53 p.m.

(Lok Sabha adjourned till 11 A.M. on Thursday, the 9th December, 1999)

G.C. MALHOTRA, Secretary-General.

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MGIP(PLU)MRND-2515LS-08.12.1999.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Thursday, December 9, 1999/Agrahayana 18, 1921 (Saka)

No. 17

11.00 A.M.

1. Starred Questions

Starred Question Nos. 161—163 were orally answered. Replies to Starred Question Nos. 164—180 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 1571-1624 and 1626-1729 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Weighment of Consignments (in Wagon-load or Train load) Amendment Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 632(E) in Gazette of India dated the 13th September, 1999 under section 199 of the Railways Act, 1989.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Control Board, New Delhi for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Control Board, New Delhi, for the year 1997-98.

- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Railway Sports Promotion Board, New Delhi for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Railway Sports Promotion Board, New Delhi, for the year 1998-99.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Earth Movers Limited, Bangalore, for the year 1998-99.
 - (ii) Annual Report of the Bharat Earth Movers Limited, Bangalore, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Bharat Electronics Limited, Bangalore, for the year 1998-99.
 - (ii) Annual Report of the Bharat Electronics Limited, Bangalore, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 1998-99.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mazagon Dock Limited and the Ministry of Defence, Department of Defence Production and Supplies, for the year 1999-2000.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Aeronautics Limited and the Ministry of Defence, Department of Defence Production and Supplies for the year 1999-2000.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Garden Reach Shipbuilders and Engineers Limited and the Ministry of Defence, Department of Defence Production and Supplies for the year 1999-2000.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Electronics Limited and the Ministry of Defence, Department of Defence Production and Supplies for the year 1999-2000.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Goa Shipyard Limited and the Department of Defence Production and Supplies, Ministry of Defence, for the year 1999-2000.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mishra Dhatu Nigam Limited and Department of Defence Production and Supplies, Ministry of Defence for the year 1999-2000.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 83 of the Standards of Weights and Measures Act, 1976:---
 - (i) The standards of Weights and Measures (Packaged Commodities) Amendment Rules, 1999 published in Notification No. G.S.R. 246(E) in Gazette of India dated the 6 April, 1999.

- (ii) The Standards of Weights and Measures (General) Amendment Rules, 1999 published in Notification No. G.S.R. 323(E) in Gazette of India dated the 10 May, 1999.
- (iii) The Standards of Weights and Measures (Inter-State Verification and Stamping) (Amendment) Rules, 1999 published in Notification No. G.S.R. 332 in Gazette of India dated the 9th October, 1999.
- (iv) The Standards of Weights and Measures (Packaged Commodities) (Second Amendment) Rules, 1999 published in Notification No. G.S.R. 594(E) in Gazette of India dated the 17th August, 1999.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1998-99, alongwith Audited, Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Consumers' Federation of India Limited, New Delhi, for the year 1998-99.
- (14) A copy of the Annual Report (Hindi and English versions) of the Commission of Railway Safety for the year 1998-99 under Section 10 of the Railways Act, 1989.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Airports Authority of India, for the year 1997-98, alongwith Audited Accounts, under sub-section (4) of section 28 of the Airports Authority of India Act, 1994.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Airports Authority of India, for the year 1997-98.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Tourism Development Corporation Limited and the Ministry of Tourism for the year 1999-2000.

- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management and Catering Technology, Thiruvananthapuram, for the year 1997-98, alongwith Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1997-98, alongwith Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Shimla, for the year 1997-98, alongwith Audited Accounts.
- (20) A copy of the Review (Hindi and English versions) by the Government of the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at Bhubaneswar, Thiruvananthapuram, Shimla and Srinagar for the year 1997-98.
- (21) A copy of the Memorandum of Understanding (Hindi and English versions) between the Central Warehousing Corporation and the Ministry of Consumer Affairs and Public Distribution for the year 1999-2000.

12-07 P.M.

4. Motion Regarding Constitution of the Joint Committee on offices of Profit

Shri Ram Jethmalani moved the following motion:---

"That a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted consisting of fifteen members, ten from this House and five from the Rajya Sabha, who shall be elected from amongst the members of each House in accordance with the system of proportional representation by means of the single transferable vote:

That the functions of the Joint Committee shall be-

- (i) to examine the composition and character of all existing "committees" [other than those examined by the Joint Committee to which the Parliament (Prevention of Disqualification) Bill, 1957 was referred] and all "committees" that may hereafter be constituted, membership of which may disqualify a person for being chosen as, and for being, a member of either House of Parliament under article 102 of the Constitution;
- to recommend in relation to the "committees" examined by it what offices should disqualify and what offices should not disqualify;
- (iii) to scrutinise from time to time the Schedule to the Parliament (Prevention of Disqualification) Act, 1959, and to recommend any amendments in the said Schedule, whether by way of addition, omission or otherwise.

That the Joint Committee shall, from time to time, report to both Houses of Parliament in respect of all or any of the aforesaid matters;

That the members of the Joint Committee shall hold office for the duration of the present Lok Sabha;

That in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Committee;

That in other respects, the rules of procedure of this House relating to Parliamentary Committees will apply with such variations and modifications as the Speaker may make; and

That this House recommends to the Rajya Sabha that the Rajya Sabha do join in the said Joint Committee and to communicate to this House the names of the members to be appointed by the Rajya Sabha to the Joint Committee."

The motion was adopted.

5. Government Bills - Introduced

- 1.27, P.M.
- (1) The Election Laws (Amendment) Bill, 1999.

1.28 P.M.

(2) The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Bill, 1999.

(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.37 P.M.)

6. Matters Under Rule 377

(1) Shri Punnulal Mohale raised a matter regarding need to bring legislation for early creation of separate Chhatisgarh State from the State of Madhya Pradesh.

(2) Dr. Laxminarayan Pandey raised a matter regarding need to ensure functioning of Cement units at Nayagaon in Neemuch district of Madhya Pradesh.

(3) Shri Jagmeet Singh Brar raised a matter regarding need to take adequate measures to mitigate the hardship being faced by people living below poverty line particularly in Punjab.

(4) Dr. (Smt.) C. Suguna Kumari raised a matter regarding need to merge Fertilizer Corporation of India, Ramagundam with National Fertilizers Limited.

(5) Shri Ravi Prakash Verma raised a matter regarding need to set up Wage Board for sugar mill workers.

(6) Dr. Beatrix D' Souza raised a matter regarding need to reform and update Christian Personal Law.

(7) Shri Shivajirao Kamble raised a matter regarding need to expedite the work of conversion of Kurduwadi-Latur meter-gauge rail line into broad-gauge in Maharashtra.

(8) Dr. Jayanta Rongpi raised a matter regarding need to create an autonomous state comprising Karbi Anglong and North Cachar Hills of Assam.

(9) Shri Rajiv Pratap Rudy raised a matter regarding need to give financial assistance to State Government of Bihar for development and management of watershed in Saran district of Bihar.

(10) Shri Ram Tahal Choudhary raised a matter regarding need for early construction of a bye-pass at Ranchi, Bihar.

(11) Shri Nepal Chandra Das raised a matter regarding need to provide special grant to State Government of Assam for providing adequate irrigation facilities in the State.

(12) Shri C. Kuppusami raised a matter regarding need to provide financial assistance to State Government of Tamil Nadu to check sea erosion between container Terminal at Chennai Port and Ennore Port.

2.57 P.M. - 7. Government Bill — Passed

Time taken : 2 hrs. 22 mts.

The Special Protection Group (Amendment) Bill, 1999, as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri L.K. Advani on the 8th December, 1999, continued:---

The following members took part in the debate:---

(1) Shri Mani Shankar Aiyar

(2) Shri Vijay Goel

(3) Kumari Mayawati

(4) Dr. Raghuvansh Prasad Singh

(5) Shri Mohan Vishnu Rawale

(6) Shri Sudip Bandyopadhyay

(7) Shri G.M. Banatwalla

(8) Shri Pravin Rashtrapal

(9) Shri Raghunath Jha

Shri L.K. Advani replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri L.K. Advani.

The motion was adopted and the Bill was passed.

8. Supplementary Demands for Grants (General) for 1999-2000

Time taken : 3 hrs. 44 mts.

Discussion on the Supplementary Demands for Grants Nos. 3, 5, 6, 8, 9, 10, 11, 12, 15, 17, 18, 19, 20, 23, 29, 30, 33, 38, 39, 42, 43, 45, 46, 47, 48, 53, 54, 55, 57, 58, 59, 62, 65, 66, 67, 69, 71, 73, 75, 76, 77, 79, 81, 83, 84, 85, 87, 95, and 101 to 103 in respect of Budget (General) for 1999-2000 commenced.

The following members took part in the debate:---

- (1) Shri Mani Shankar Aiyar
- (2) Swami Chinmayanand
- (3) Shri Rupchand Pal
- (4) Shri Rampal Singh
- (5) Shri Chander Bhushan Singh
- (6) Shri Bikram Keshari Deo
- (7) Shri Parvin Rashtrapal
- (8) Shri Trilochan Kanungo
- (9) Smt. Geeta Mukherjee
- (10) Shri Haribhau Shankar Mahale
- (11) Shri Tilakdhari Prasad Singh
- (12) Shri Vijendrapal Singh
- (13) Shri Ramdas Athawale
- (14) Shri Shamsher Singh
- (15) Dr. Nitish Sengupta
- (16) Shri Ravi Prakash Verma
- (17) Shri M.O.H. Farook
- (18) Shri Raghuvansh Prasad Singh

Shri Yashwant Sinha replied to the debate.

All the Supplementary Demands for Grants Nos. 3, 5, 6, 8, 9, 10, 11, 12, 15, 17, 18, 19, 20, 23, 29, 30, 33, 38, 39, 42, 43, 45, 46, 47, 48, 53,

54, 55, 57, 58, 59, 62, 65, 66, 67, 69, 71, 73, 75, 76, 77, 79, 81, 83, 84, 85, 87, 95 and 101 to 103 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 1999-2000 were voted in full.

9. Government Bill — Introduced

Appropriation (No. 4) Bill, 1999.

10, Government Bill - Passed

Appropriation (No. 4) Bill, 1999.

The motion for consideration moved by Shri Yashwant Sinha was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

8.22 P.M.

(Lok Sabha adjourned till 11 A.M. on Friday, the 10th December, 1999)

G.C. MALHOTRA, Secretary-General.

MGIP(PLU)MFIND-2565LS-09.12.1999.

LOK SABHA

BULLETIN — PART I (Brief Record of Proceedings)

Friday, December 10, 1999/Agrahayana 19, 1921 (Saka)

No. 18

11.00 A.M.

1. Obituary Reference

The Deputy Speaker made reference to the passing away of Shri Surti Kistaiya, who was a member of Second Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 181—183 were orally answered. Replies to Starred Question Nos. 184—200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1730-1916 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the British India Corporation Ltd., Kanpur, for the year 1997-98.

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- (ii) Annual Report of the British India Corporation Limited, Kanpur, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics at the Delhi School of Economics for the year 1998-99.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Centre for Development Economics at the Delhi School of Economics for the year 1998-99, together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding review by the Government of the working of the Centre for Development Economics at the Delhi School of Economics for the year 1998-99.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council for Research on International Economic Relations, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council for Research on International Economic Research, New Delhi, for the year 1998-99.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:—

- (a) (i) Review by the Government of the working of the Bharat Yantra Nigam Limited and its subsidiaries for the year 1997-98.
 - (ii) Annual Report of the Bharat Yantra Nigam Limited and its subsidiaries for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Cables Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1997-98.
 - (ii) Annual Report of the Bharat Ophthalmic Glass Limited, Durgapur, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited for the year 1997-98.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the

working of the Hindustan Paper Corporation Limited, New Delhi, for the year 1998-99.

- (ii) Annual Report of the Hindustan Paper Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the Rehabilitation Industries Corporation Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, Ranchi, for the year 1998-99.
 - (ii) Annual Report of the Engineering Projects (India) Limited, Ranchi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Bharat Leather Corporation Limited, Agra, for the year 1998-99.
 - (ii) Annual Report of the Bharat Leather Corporation Limited, Agra, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 1998-99.
 - (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (k) (i) Statement regarding Review by the Government of the working of the Mining & Allied Machinery Corporation Limited, Durgapur, for the year 1998-99.

- (ii) Annual Report of the Mining & Allied Machinery Corporation Limited, Durgapur, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 1998-99.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 1998-99, alongwithAudited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) to (d) of item No. (5) above.
- (7) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Paper Corporation Limited, and the Ministry of Industry, Department of Heavy Industry for the year 1999-2000.
- (8) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Heavy Electricals Limited and the Ministry of Industry, Department of Heavy Industry for the year 1999-2000.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Cables Limited and the Ministry of Industry, Department of Heavy Industry for the year 1999-2000.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Engineering Projects (India) Limited and the Department of Heavy Industry for the year 1999-2000.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Bhari Udyog Nigam Limited, Calcutta, and the Department of Heavy Industry for the year 1999-2000.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Yantra Nigam Limited and the Department of Heavy Industry for the year 1999-2000.

- (13) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 17A of the General Insurance Business (Nationalisation) Act, 1972:—
 - (i) The General Insurance (Employees) Pension (Amendment) Scheme, 1999 published in Notification No. S.O. 461(E) in Gazette of India dated the 18th June, 1999.
 - (ii) The General Insurance (Rationalisation and Revision of Pay Scales and other Conditions of Service of Supervisory Clerical and Subordinate Staff) Amendment Scheme, 1999 published in Notification No. S.O. 694 (E) in Gazette of India dated the 30th August, 1999.
 - (iii) The General Insurance (Rationalisation of Pay Scales and Other Conditions of Service of Officers) Amendment Scheme, 1999, published in Notification No. S.O. 695(E) in Gazette of India dated the 30th August, 1999.
- (14) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 48 of the Life Insurance Corporation Act, 1956:—
 - (i) The Life Insurance Corporation of India (Employees) Pension (Third Amendment) Rules, 1999, published in Notification No. G.S.R. 349(E) in Gazette of India dated the 14th May, 1999.
 - (ii) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1999, published in Notification No. G.S.R. 443(E) in Gazette of India dated the 18th June, 1999.
 - (iii) The Life Insurance Corporation of India (Staff) Amendment Rules, 1999, published in Notification No. G.S.R. 444(E) in Gazette of India dated the 18th June, 1999 together with a corrigendum thereto published in Notification No. G.S.R. 584(E) dated the 10th August, 1999.
 - (iv) The Life Insurance Corporation of India Class III and Class IV Employees (Revision of Terms and Conditions of Service) Amendment Rules, 1999, published in Notification No. G.S.R. 611(E) in Gazette of India dated the 30th August, 1999.

- (v) The Life Insurance Corporation of India Class I Officers (Revision of Terms and Conditions of Service) Amendment Rules, 1999 published in Notification No. G.S.R. 612(E) in Gazette of India dated the 30th August, 1999.
- (15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:—
 - (i) The Consumer Welfare Fund (Amendment) Rules, 1999 published in Notification No. G.S.R. 494(E) in Gazette of India dated the 6th July, 1999, together with an explanatory memorandum thereto.
 - (ii) The Central Excise (Eighteenth Amendment) Rules, 1999 published in Notification No. G.S.R. 775(E) in Gazette of India dated the 16th November, 1999, together with an explanatory memorandum thereto.
 - (iii) The Central Excise (Twentieth Amendment) Rules, 1999 published in Notification No. G.S.R. 790(E) in Gazette of India dated the 30th November, 1999, together with an explanatory memorandum thereto.
 - (iv) The Ad-hoc exemption order No. 77/3/99-Cx dated the 2nd November, 1999, together with an explanatory memorandum regarding exemption to all excisable goods donated or purchased out of cash donations, for charitable purpose in relation to the relief and rehabilitation of the people affected by the cyclone in the State of Orissa.
- (16) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income.tax Act, 1961:---
 - (i) The Income-tax (Thirty-first Amendment) Rules, 1999 published in Notification No. S.O. 1150(E) in Gazette of India dated the 19th November, 1999.
 - (ii) The Income-tax (32nd Amendment) Rules, 1999 published in Notification No. S.O. 1151(E) in Gazette of India dated the 19th November, 1999.

- (17) A copy of the results of the Twenty Ninth Valuation of the Life Insurance Corporation of India on the year ended the 31st March, 1999 (Hindi and English versions).
- (18) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 751(E) published in Gazette of India dated the 4th November, 1999 together with an explanatory memorandum making certain amendments in certain Notifications mentioned therein.
 - (ii) G.S.R. 752(E) published in Gazette of India dated the 4th November, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 29/97-Cus., dated the 1st April, 1997.
 - (iii) G.S.R. 759(E) published in Gazette of India dated the 8th November, 1999 together with an explanatory memorandum making certain amendments in the Notification No. 20/99-Cus., dated the 28th February, 1999.
- (19) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Bank for the year ended on the 31st March, 1999, together with Auditor's Report thereon:—
 - (i) Gaur Gramin Bank, Malda (West Bengal)
 - (ii) Arunachal Pradesh Rural Bank, Pasighat (Ar. Pradesh)
 - (iii) Hawrah Gramin Bank, Howrah (West Bengal)
 - (iv) Murshidabad Gramin Bank, Murshidabad (West Bengal)
 - (v) Chhatrasal Gramin Bank, Orai (U.P.)
 - (vi) Kshetriya Kisan Gramin Bank, Mainpuri (U.P.)
 - (vii) Sagar Gramin Bank, Kolkatta (West Bengal)
 - (viii) Srirama Grameena Bank, Nizamabad (Andhra Pradesh)
 - (ix) Sangameshwara Grameena Bank, Mahbubnagar (Andhra Pradesh)
 - (x) Pragjyotish Gaonlia Bank, Nalbari (Assam)
 - (xi) Chaitanya Grameena Bank, Tenali (Andhra Pradesh)

- (xii) Mayurakshi Gramin Bank, Birbhum (West Bengal)
- (xiii) Nagaland Rural Bank, Kohima (Nagaland)
- (20) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of 196 Regional Rural Banks for the year ended the 31st March, 1999.
- (21) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 21 of the Coinage Act, 1906:
 - (i) The Coinage (Standard weight and remedy of Commemorative Coins of One hundred rupees (containing silver 50%, copper 40%, nickel 5% and Zinc 5%), fifty rupees, and two rupees (containing copper 75% and nickel 25%), coined in the memory of "CHHATRAPATI SHIVAJI", Rules, 1999 published in Notification No. G.S.R. 451(E) in Gazette of India dated 22nd June, 1999.
 - (ii) The Coinage (Standard Weight and Remedy of Commemorative Coins) of the Fifty Rupees (containing Silver 50%, Copper 40%, Nickel 5% and Zinc 5%) and Two Rupees (containing Copper 75% and Nickel 25%) coined to Commemorate the occassion of "Golden Jubilee of Supreme Court" Rule, 1999 published in Notification No. G.S.R. 783(E) in Gazette of India dated the 22nd November, 1999.
- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 114 of the Insurance Act, 1938:
 - (i) The Redressal of Public Grievances Rules, 1998 published in Notification No. G.S.R. 670(E) in Gazette of India dated the 11th November, 1998.
 - (ii) G.S.R. 448(E) published in Gazette of India dated the 21st June, 1999 making certain amendments in the Notification No. G.S.R. 670(E) dated the 11th November, 1998.
 - (iii) The Redressal of Public Grievances (Amendment) Rules, 1998, published in Notification No. G.S.R. 752(E) in Gazette of India dated the 18th December, 1998.

- (23) A copy each of the Notifications from S.O. 802(E) to S.O. 997(E) (Hindi and English versions) published in Gazette of India dated the 30th September, 1999, containing 196 Regional Rural Banks (Meetings of Boards) Rules, 1999, under sub-section (3) of section 29 of the Regional Rural Banks Act, 1976.
- (24) A copy each of the following Notifications (Hindi and English versions) under section 31 of the Securities and Exchange Board of India Act, 1992:---
 - (i) The Securities and Exchange Board of India (Foreign Institutional Investors) (Amendment) Regulations, 1999 published in Notification No. S.O. 263(E) in Gazette of India dated the 16th April, 1999.
 - (ii) The Securities and Exchange Board of India (Depositories and participants) (Amendment) Regulations, 1999 published in Notification No. S.O. 357(E) in Gazette of India dated the 20th May, 1999.
 - (iii) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Amendment) Regulations, 1999 published in Notification No. S.O. 541(E) in Gazette of India dated the 6th July, 1999.
 - (iv) The Securities and Exchange Board of India (Depositories and Participants) (Second Amendment) Regulations, 1999 published in Notification No. S.O. 546(E) in Gazette of India dated the 7th July, 1999.
 - (v) The Securities and Exchange Board of India (Foreign Institutional Investors) (Second Amendment) Regulations, 1999 published in Notification No. S.O. 688(E) in Gazette of India dated the 26th August, 1999.
 - (vi) The Securities and Exchange Board of India (Depositories and participants) (Third Amendment) Regulations, 1999 published in Notification No. S.O. 775(E) in Gazette of India dated the 21st September, 1999.
 - (vii) The Securities and Exchange Board of India (Buy-back of Securities) (Amendment) Regulations, 1999 published in

Notification No. S.O. 776(E) in Gazette of India dated the 21st September, 1999.

- (viii) The Securities and Exchange Board of India (Debenture Trustees) (Amendment) Regulations, 1999 published in Notification No. S.O. 795(E) in Gazette of India dated the 30th September, 1999.
 - (ix) The Securities and Exchange Board of India (Registrar to an Issue and Share Transfer Agents) (Amendment) Regulations, 1999 published in Notification No. S.O. 796(E) in Gazette of India dated the 30th September, 1999.
 - (x) The Securities and Exchange Board of India (Underwriter) (Amendments) Regulations, 1999 published in Notification No. S.O. 797(E) in Gazette of India dated the 30th September, 1999.
- (xi) The Securities and Exchange Board of India (Portfolio Managers) (Amendment) Regulations, 1999 published in Notification No. S.O. 798(E) in Gazette of India dated the 30th September, 1999.
- (xii) The Securities and Exchange Board of India (Merchant Bankers) (Amendment) Regulations, 1999 published in Notification No. S.O. 799(E) in Gazette of India dated the 30th September, 1999.
- (xiii) The Securities and Exchange Board of India (Bankers to an Issue) (Amendment) Regulations, 1999 published in Notification No. S.O. 800(E) in Gazette of India dated the 30th September, 1999.
- (xiv) The Securities and Exchange Board of India (Collective Investment Schemes) Regulations, 1999 published in Notification No. S.O. 1035(E) in Gazette of India dated the 15th October, 1999.
- (xv) The Securities and Exchange Board of India (Stock Brokers and Sub-Brokers) (Third Amendment) Regulations, 1999 published in Notification No. S.O. 1078(E) in Gazette of India dated the 16th December, 1999.

- (25) A copy of the Annual Report (Hindi and English versions) of the National Housing Bank for the year 1997-98, alongwith Audited Accounts, under sub-section (5) of section 40 of the National Housing Bank Act, 1987.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (25) above.
- (27) A copy of the Annual Report (Hindi and English versions) on Trend and Progress of Housing in India for the year ended June, 1996 under section 42 of the National Housing Bank Act, 1987.
- (28) Statement (Hindi and English versions) showing reasons for delay in laying the paper mentioned at (27) above.
- (29) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (Civil)—Performance Appraisals (No. 3 of 1999) for the year ended the March, 1998 under Article 151(1) of the Constitution.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Spices Trading Corporation Limited, Bangalore, for the year 1998-99.
 - (ii) Annual Report of the Spices Trading Corporation Limited, Bangalore, for the year 1998-99, alongwithAuditedAccounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the State Trading Corporation of India Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the State Trading Corporation of India Limited, New Delhi, for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 1998-99.

- (ii) Annual Report of the PEC Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Centre for Trade Information, New Delhi, for the year 1997-98.
 - . (ii) Annual Report of the National Centre for Trade Information, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Export Credit Guarantee Corporation Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the Export Credit Guarantee Corporation Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (d) of item No. (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Goods Export Promotion Council, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Goods Export Promotion Council, New Delhi, for the year 1997-98.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 1997-98.

- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chemicals and Allied Products Export Promotion Council, Calcutta, for the year 1997-98.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals, Pharmaceuticals and Cosmetics Export Promotion Council, Mumbai, for the year 1998-99.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem & Jewellery Export Promotion Council, Mumbai, for the year 1998-99.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 1998-99.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Engineering Export Promotion Council, Calcutta, for the year 1998-99, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Engineering Export Promotion Council, Calcutta, for the year 1998-99.
- (42) A copy of the Memorandum of Understanding (Hindi and English versions) between the India Trade Promotion Organisation and the Ministry of Commerce for the year 1999-2000.
- (43) A copy of the Memorandum of Understanding (Hindi and English versions) between the Export Credit Guarantee Corporation of India Limited and the Ministry of Commerce for the year 1999-2000.
- (44) A copy of the Memorandum of Understanding (Hindi and English versions) between the State Trading Corporation of India Limited and the Ministry of Commerce for the year 1999-2000.
- (45) A copy of the Memorandum of Understanding (Hindi and English versions) between the PEC Limited and the Ministry of Commerce for the year 1999-2000.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Spices Board, Cochin, for the year 1998-99.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Spices Board, Cochin, for the year 1998-99, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Spices Board, Cochin, for the year 1998-99.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Cochin, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Cochin, for the year 1998-99.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 1998-99, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 1998-99.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1998-99.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 1998-99.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Coffee Board, Bangalore, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coffee Board, Bangalore, for the year 1997-98.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) A copy of the Audit Report (Hindi and English versions) of the General Fund Accounts of the Coffee Board, Bangalore, for the year 1997-98.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) A copy of the Fortieth Annual Report (Hindi and English versions) of the Controller General of Patents, Design and Trade Marks, for the year 1998-99, under section 126 of the Trade and Merchandise Marks Act, 1958.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1998-99, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 1998-99.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 1998-99.
- (58) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Cotton Corporation of India Limited, for the year 1998-99.
 - (ii) Annual Report of the Cotton Corporation of India Limited, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Man Made Textiles Research Association, Surat, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man Made Textiles Research Association, Surat, for the year 1998-99.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Silk & Art Silk Mills' Research Association, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Silk & Art Silk Mills' Research Association, Mumbai, for the year 1998-99.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Fashion Technology, New Delhi, for the year 1997-98.
- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 1998-99.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 1997-98.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion, Council, Chennai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 1998-99.
- (67) A copy of the Annual Reports (Hindi and English versions) of the State Bank of India, the State Bank of Bikaner and Jaipur, State Bank of Hyderabad, State Bank of Indore, State Bank of Mysore, State Bank of Patiala, State Bank of Saurashtra and State Bank of Travancore for the year 1998-99, alongwith Audited Accounts and Auditor's Report thereon, under sub-section (4) of section 40 of the State Bank of India Act, 1995 and Sub-Section (3) of section 43 of the State Bank of India (Subsidiary Banks) Act, 1959, respectively.

- (68) A copy each of the following Annual Reports (Hindi and English versions) under sub-section (8) of section 10 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
 - (i) Report on the working and activities of the Andhra Bank for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
 - (ii) Report on the working and activities of the Bank of Baroda for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
 - (iii) Report on the working and activities of the Bank of India for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
 - (iv) Report on the working and activities of the Bank of Maharashtra for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
 - (v) Report on the working and activities of the Canara Bank for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
 - (vi) Report on the working and activities of the Central Bank of India for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
 - (vii) Report on the working and activities of the Corporation Bank for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
 - (viii) Report on the working and activities of the Dena Bank for the year 1998-99, along with Accounts and Auditor's Report thereon.
 - (ix) Report on the working and activities of the Indian Bank for the year 1998-99, along with Accounts and Auditor's Report thereon.
 - (x) Report on the working and activities of the Indian Overseas Bank for the year 1998-99, along with Accounts and Auditor's Report thereon.
 - (xi) Report on the working and activities of the Oriental Bank of Commerce for the year 1998-99, alongwith Accounts and Auditor's Report thereon.

- (xii) Report on the working and activities of the Punjab National Bank for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
- (xiii) Report on the working and activities of the Punjab and Sind Bank for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
- (xiv) Report on the working and activities of the Syndicate Bank for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
- (xv) Report on the working and activities of the United Bank of India for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
- (xvi) Report on the working and activities of the Union Bank of India for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
- (xvii) Report on the working and activities of the UCO Bank for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
- (xviii) Report on the working and activities of the Vijaya Bank for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
 - (xix) Report on the working and activities of the Allahabad Bank for the year 1998-99, alongwith Accounts and Auditor's Report thereon.
- (69) A copy of the Annual Report (Hindi and English versions) of the Deposit Insurance and Credit Guarantee Corporation for the year ended the 31st March, 1999, under sub-section (2) of section 32 of the Deposit Insurance and Credit Guarantee Corporation Act, 1961.

- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palghat, for the year 1998-99.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 8th December, 1999, Rajya Sabha agreed without any amendment to the Foreign Exchange Management Bill, 1999, passed by Lok Sabha on the 2nd December, 1999.

12.05 P.M.

6. Statement by Minister

The Minister of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 13th December, 1999.

7. Observation by the Deputy Speaker --- Question of Privilege

The Deputy Speaker observed that the Speaker had withheld his consent to the raising of Question of Privilege given notice of by Prof. Vijay Kumar Malhotra against Shri S. Jaipal Reddy for having deliberately misled the House on 8 December, 1999 by stating that "during last fifty years no Minister ever held the post if he had been charge-sheeted."

The Deputy Speaker observed that as per records Shri S. Jaipal Reddy had merely put a poser to the Prime Minister and did not make any categorical statement as alleged by Prof. Vijay Kumar Malhotra.

8. Government Bill --- Introduced

The Vice-President Pension (Amendment) Bill, 1999.

(Lok Sabha adjourned at 1 P.M. and re-assembled at 2.08 P.M.)

9. Government Bills — Passed

The Indian Majority (Amendment) Bill, 1999, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Ram Jethmalani.

The following members took part in the debate:---

(1) Shri Pawan Kumar Bansal

- (2) Shri E.M. Sudarsana Natchiappan
- (3) Shri V. Radhakrishnan
- (4) Shri Namdeo Harbaji Diwathe
- (5) Prof. Rasa Singh Rawat

(6) Shri G. M. Banatwalla

(7) Shri T. M. Selvaganpathi

(8) Shri Jaswant Singh Bishnoi

(9) Shri Shankar Prasad Jaiswal

(10) Shri Ramesh Chennithala

Shri Ram Jethmalani replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The Motion that the Bill, be passed was moved by Shri Ram Jethmalani.

The motion was adopted and the Bill was passed..

2.38 P.M.

(fr) The Administrators General (Amendment) Bill, 1999, as passed by Rajya Sabha

The motion for consideration of the Bill was moved by Shri Ram Jethmalani.

The following members took part in the debate:---

(1) Shri Pawan Kumar Bansal

(2) Shri Suresh Kurup

(3) Shri V. Radhakrishnan

Shri Ram Jethmalani replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Ram Jethmalani.

The motion was adopted and the Bill was passed.

2.50 P.M.

(iii) The Notaries (Amendment) Bill, 1999, as passed by Rajya Sabha The motion for consideration of the Bill was moved by Shri Ram Jethmalani. The following members took part in the debate:---

(1) Shri E. M. Sudarsana Natchiappan

(2) Shri Namdeo Harbaji Diwathe

(3) Prof. Rasa Singh Rawat

Shri Ram Jethmalani replied to the debate.

The motion for consideration of the Bill was adopted and the clause-byclause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Ram Jethmalani.

The motion was adopted and the Bill was passed.

3 P.M.

10. Private Member's Resolution --- Withdrawn

Discussion on the following Resolution moved by Shrimati Geeta Mukherjee on the 3rd December, 1999, continued:—

- "That this House expresses its serious concern over the increasing number of public sector undertakings falling sick and Government's decision to close down 12 such Undertakings resulting in the loss of employment of thousands of workers and employees and non-payment of their wages and allowances and disinvestment of public sector undertakings, including even profit making undertakings, and urges upon the Government to—
 - (i) stop closure of sick public sector undertakings;
 - (ii) take steps to revive the viable sick public sector undertakings and formulate a comprehensive policy to improve their functioning;
- (iii) review the disinvestment policy;
- (iv) make immediate payment of dues of employees; and
- (v) frame policies to rehabilitate ousted work force due to closure."

The following members took part in the debate:---

- (1) Shri Moinul Hassan
- (2) Shri M.O.H. Farook
- (3) Shri Ramesh Chennithala
- (4) Dr. V. Saroja
- (5) Dr. Ramakrishna Kusmaria
- (6) Shri Ajoy Chakraborty

(7) Shrimati Margaret Alva

(8) Shri Mohan Vishnu Rawale

(9) Shri A.P. Abdullakutty

(10) Shri Manohar Gajanan Joshi

Shrimati Geeta Mukherjee replied to the debate.

The Resolution was withdrawn by leave of the House.

5.02 P.M.

11. Private Member's Resolution --- Under Consideration

Shri Maheshwar Singh moved the following Resolution:---

"This House is of the opinion that a Board may be constituted by the Central Government for alround development of hilly States and hilly regions of the country, especially in the Himalayan belt, so as to bring them at par with developed regions in the plains of the country."

Shri Virendra Kumar took part in the debate and his speech was not concluded.

The discussion was not concluded.

5.30 P.M.

12. Half-an-Hour discussion

Shrimati Shyama Singh raised a discussion on points arising out of the answer given by the Minister of State for Home Affairs on 29-11-1999 to Unstarred Question No. 116 regarding funds to Combat Naxalism.

Shri C. Vidya Sagar Rao replied to the debate.

5.55 P.M.

(Lok Sabha adjourned till 11 A.M. on Monday, the 13th December, 1999)

G.C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-2605LS-10.12.1999.

BULLETIN - PART I

(Brief Record of Proceedings).

Monday, December 13, 1999/Agrahayana 22, 1921 (Saka)

No. 19

11.00 A.M.

1. Obituary References

The speaker made reference to the passing away of Shri P. Venkata Reddy, a member of Fifth, Sixth and Seventh Lok Sabha and Shri Narhari Prasad Sai, a member of Sixth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 202-206 were orally answered. Replies to Starred Question Nos. 201 and 207-220 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 1 addressed to the Minister of Surface Transport regarding Exclusion of Indian Companies from World Bank Highway Projects was orally answered and supplementaries thereon were also answered.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1917-1933, 1935-2038 and 2040-2146 were laid on the Table.

A statement by the Minister of State for Home Affairs correcting the reply given on 29th November, 1999 to Unstarred Question No. 183 regarding TADA Detenues was also laid on the Table.

5. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 40 of the Protection of Human Rights Act, 1993:—
 - (i) The National Human Rights Commission Chairperson and Members (Salaries, Allowances and other Conditions of Service) Amendment Rules, 1999, published in Notification No. G.S.R. 548(E) in Gazette of India dated the 23rd July, 1999.
 - (ii) The National Human Rights Commission (Group 'A' and Group 'B' Posts) Recruitment (Second Amendment) Rules, 1999 published in Notification No. G.S.R. 609(E) in Gazette of India dated the 25th August, 1999.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (4) of section 34 of the Protection of Human Rights Act, 1993:---
 - (i) Annual Accounts of the National Human Rights Commission for the year 1996-97, together with Audit Report thereon.
 - (ii) Annual Accounts of the National Human Rights Commission for the year 1997-98, together with Audit Report thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Border Security Force (Engineering Electrical) Group 'B' and 'C' posts recruitment rules, 1999 published in Notification No. G.S.R. 352 in Gazette of India dated the 30th October, 1996, under sub-section (3) of section 141 of the Border Security Force Act, 1968.
- (5) A copy of the Indo-Tibetan Border Police Force, General Duty Cadre, Group 'A' Posts Recruitment Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 766(E) in Gazette of India dated the 11th November, 1999 under sub-section (3) of section 156 of the Indo-Tibetan Border Police Force Act, 1992.
- (6) A copy of the Twenty-Eighth Annual Report (Hindi and English versions) pertaining to the execution of the Provisions of the Monopolies and Restrictive Trade Practices Act, 1969 for the period from 1st January, 1998 to 31st December, 1998.

- (7) A copy of the Forty-Third Annual Report (Hindi and English versions) on the Working and Administration of the Companies Act, 1956 for the year ended the March 31, 1999.
- (8) A copy of the Indian Telegraph (First Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 123 (E) in Gazette of India dated the 19th February, 1999, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Telecom Regulatory Authority of India, New Delhi, for the year 1997-98.
 - (iii) A copy of the Order (Hindi and English versions) of the Telecom Regulatory Authority of India for the year 1997-98.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) A copy of the Notification No. G.S.R. 793(E) (Hindi and English versions) published in Gazette of India dated the 1st December, 1999 together with an explanatory memorandum making certain amendments in the First Schedule to the Customs Tariff Act, 1975, issued under sub-section (1) of section 8A of the said Act.
- (12) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) G.S.R. 794(E) published in Gazette of India dated the 1st December, 1999 together with an explanatory memorandum seeking to amend the Notification No. 20/99-Cus., dated the 28th February, 1999.
 - (ii) G.S.R. 795(E) published in Gazette of India dated the 1st December, 1999 together with an explanatory memorandum seeking to amend the Notification No. 22/99-Cus., dated the 28th February, 1999.
 - (iii) G.S.R. 796(E) published in Gazette of India dated the 1st December, 1999 together with an explanatory memorandum seeking to amend the Notification No. 23/99-Cus., dated the 28th February, 1999.

- (13) A copy of the Recycled Plastics Manufacture and Usage Rules, 1999 (Hindi and English versions) published in Notification No. S.O. 705 (B) in Gazette of India dated the 2nd September, 1999 under section 26 of the Environment (Protection) Act, 1986.
- (14) A copy of the Notification No. S.O. 763(E) (Hindi and English versions) published in Gazette of India dated the 14th September, 1999 regarding fly ash, ash by Thermal Power Plants and use of ash-based products, issued under sub-section (2) of section 3 and 5 of the Environment (Protection) Act, 1986.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History for the year 1996-97.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1998-99.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pollution Control Board, Delhi, for the year 1998-99.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Power Finance Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Power Finance Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 1998-99.

- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the National Thermal Power Corporation, Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the National Thermal Power Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1998-99.
 - (ii) Annual Report of the Tehri Hydro Development Corporation Limited, Tehri Garhwal, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1998-99.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Finance Corporation Limited, and the Ministry of Power for the year 1999-2000.
- (20) A copy of the Memorandum of Understanding (Hindi and English versions) between the North Eastern Electric Power Corporation Limited, and the Ministry of Power for the year 1999-2000.
- (21) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rural Electrification Corporation and the Ministry of Power for the year 1999-2000.

- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Port Trust Act, 1963:-
 - (i) G.S.R. 134(E), published in Gazette of India dated the 23 February, 1999 approving the Amendment to Mormugao Port Trust (Recruitment of Heads of Department) Regulations, 1999.
 - (ii) G.S.R. 137(E), published in Gazette of India dated the 23rd February, 1999 approving the Amendment to Visakhapatnam Port Trust Employees (LTC) Regulations, 1999.
 - (iii) G.S.R. 366(E), published in Gazette of India dated the 19th May, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.
 - (iv) G.S.R. 437(E), published in Gazette of India dated the 16th June, 1999 approving the New Mangalore Port Trust Employees (Medical Attendance) Amendment Regulations, 1999.
 - (v) G.S.R. 476(E), published in Gazette of India dated the 29th June, 1999 approving the Visakhapatnam Port Employees (General Provident Fund) Amendment Regulations, 1999.
 - (vi) G.S.R. 595(E), published in Gazette of India dated the 18th August, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulation, 1999.
 - (vii) G.S.R. 598(E), published in Gazette of India dated the 20th August, 1999 approving the Madras Port Trust Employees (Classification, Control and Appeal) Amendment Regulations, 1999.
 - (viii) G.S.R. 689(E), published in Gazette of India dated the 8th October, 1999 approving the Amendment to the Cochin Port Employees (Recruitment, Seniority and Promotion) Regulations, 1999.
 - (ix) G.S.R. 657(E), published in Gazette of India dated the 21st September, 1999 approving the Kandla Port Trust Employees (Allotment of Residence) Amendment Regulations, 1999.

- (x) G.S.R. 276(E), published in Gazette of India dated 20th April, 1999 approving the Tuticorin Port Trust Employees (Recruitment, Seniority and Promotion) Amendment, Regulations, 1998.
- (xi) G.S.R. 350(E) published in Gazette of India dated the 14th May, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.
- (xii) G.S.R. 365(E) published in Gazette of India dated the 19th May, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.
- (xiii) G.S.R. 418(E) published in Gazette of India dated the 8th June, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.
- (xiv) G.S.R. 587(E) published in Gazette of India dated the 12th August, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations, 1999.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Cochin Shipyard Limited, Cochin, for the year 1998-99.
 - (ii) Annual Report of the Cochin Shipyard Limited, Cochin, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1998-99.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 1996-97.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 1998-99.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (c) of item (23) above.
- (25) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Shipyard Limited and the Ministry of Surface Transport for the year 1999-2000.
- (26) A copy of the Memorandum of Understanding (Hindi and English versions) between the Cochin Shipyard Limited and the Ministry of Surface Transport for the year 1999-2000.
- (27) A copy of the Memorandum of Understanding (Hindi and English versions) between the Shipping Corporation of India Limited and the Ministry of Surface Transport for the year 1999-2000.
- (28) A copy of the Memorandum of Understanding (Hindi and English versions) between the Dredging Corporation of India Limited and the Ministry of Surface Transport for the year 1999-2000.
- (29) (i) 'A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, for the year 1998-99, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, for the year 1998-99.

- (30) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai for the year 1998-99, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 1998-99.
- (31) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, for the year 1998-99, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, for the year 1998-99.
- (32) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, for the year 1998-99, alongwith Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, for the year 1998-99.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:---
 - (a) (i) Annual Accounts of the Mormugao Port Trust, for the year 1998-99, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Mormugao Port Trust, for the year 1998-99.
 - (b) (i) Annual Accounts of the Cochin Port Trust, Cochin, for the year 1998-99, together with Audited Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Cochin Port Trust, Cochin for the year 1998-99.
 - (c) (i) Annual Accounts of the New Mangalore Port Trust, for the year 1998-99, together with Audited Report thereon.
 - (ii) Review by the Government of the Audited Accounts of the New Mangalore Port Trust, for the year 1998-99.

- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Kandla Dock Labour Board for the year 1997-98 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Dock Labour Board for the year 1997-98.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) A copy of the Annual Report (Hindi and English versions) of the National Highways Authority of India for the year 1996-97 alongwith Audited Accounts, under section 24 of the National Highways Authority of India Act, 1998.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) A copy of the Merchant Shipping (Crew Accommodation) Amendment Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 36 in Gazette of India dated the 30th January, 1999 under sub-section (3) of section 458 of the Merchant Shipping Act, 1958.
- (39) A copy of the Memorandum of Understanding (Hindi and English versions) between the Telecommunication Consultants India Limited and the Department of Telecommunications for the year 1999-2000.
- (40) A copy of the Memorandum of Understanding (Hindi and English versions) between the Videsh Sanchar Nigam Limited and the Ministry of Communications, Department of Telecommunication for the year 1999-2000.

12.06 P.M.

6. Submissions by members regarding reported remarks of the Chief Minister of U.P. and a Union Minister on the construction of Ram Temple at Ayodhya.

The following members made submissions regarding reported remarks of the Chief Minister of U.P. and a Union Minister on the construction of Ram Temple at Ayodhya:---

- (1) Shri Rajesh Pilot
- (2) Shri Priya Ranjan Dasmunsi

- (3) Shri Madhavrao Scindia
- (4) Shri Mulayam Singh Yadav
- (5) Shri Somnath Chatterjee
- (6) Shri K. Yerrannaidu
- (7) Shri Sudip Bandyopadhyay

In response to the submissions made by members, the Prime Minister replied.

(Lok Sabha adjourned at 1.36 P.M. and re-assembled at 2.39 P.M.)

7. Matters Under Rule 377

- (1) Prof. Rasa Singh Rawat raised a matter regarding need for construction of an Airport in Ajmer, Rajasthan.
- (2) Shri Ramsingh Kaswan raised a matter regarding need to improve telephone services in Churu, Rajasthan.
- (3) Shri Rajiv Pratap Rudy raised a matter regarding need to establish a Krishi Vigyan Kendra at Saran district in Bihar.
- (4) Shri Chandra Bhushan Singh raised a matter regarding need for excavation work in SANKISA (Farrukkabad, U.P.), an archeological site of Buddhist period.
- (5) Shri Prabhunath Singh raised a matter regarding need for overall development of Sitab-Diara, birth place of Lok Nayak Jai Prakash Narayan.
- (6) Shri Uttamrao Dhikle raised a matter regarding need to increase support price of sugarcane.
- (7) Dr. Bali Ram raised a matter regarding need to ensure early payment of dues to sugarcane growers in Azamgarh district, U.P.
- (8) Dr. C. Krishnan raised a matter regarding need to convert the meterguage railway like between Coimbatore and Dindugal into broadguage.

2.56 P.M.

8. Supplementary Demand for Grant (Railways)-1999-2000

Time taken : 5 hrs. 48 mts.

Discussion on the Supplementary Demand for Grant No. 16, in respect of Budget (Railways) for 1999-2000 commenced. The following members took part in the debate :---

- (1) Shri Priya Ranjan Dasmunsi
- (2) Dr. Laxminarayan Pandey
- (3) Shri P. Mohan
- (4) Shri G.S. Reddy
- (5) Shri M.O.H. Farook
- (6) Shri Prabhunath Singh
- (7) Shri Chandra Bhushan Singh
- (8) Shri Trilochan Kanungo
- (9) Shri Rashid Alvi
- (10) Shri Annasaheb M.K. Patil
- (11) Shri P.H. Pandiyan
- (12) Shri Suresh Ramrao Jadhav
- (13) Shri Ali Mohammad Naik
- (14) Shri Raghuvansh Prasad Singh
- (15) Shri V. Vetriselvan
- (16) Shri Satyavrat Chaturvedi
- (17) Shri Raghunath Jha
- (18) Shri Ajoy Chakraborty
- (19) Shri Girdhari Lal Bhargava
- (20) Shri S. Ajaya Kumar
- (21) Shri P.S. Gadhavi
- (22) Shri Joachim Baxla
- (23) Shri K.P. Singh Deo
- (24) Shri Chada Suresh Reddy
- (25) Shri Amar Roy Pradhan
- (26) Shri Ram Prasad Singh
- (27) Shri Shriniwas Dadasaheb Patil
- (28) Shri Brahma Nand Mandal
- (29) Shri Dharam Raj Singh Patel
- (30) Shri Buta Singh
- (31) Dr. Ramkrishna Kusmaria
- (32) Shri Haribhau Shankar Mahale
- (33) Shri Sansuma Khunggur Bwiswmuthiary
- (34) Shri Mohan Rawale

- (36) Shri Manikrao Hodlya Gavit
- (37) Dr. Madan Prasad Jaiswal
- (38) Shri A.C. Jos
- (39) Shri Kirit Somaiya
- (40) Shri K.H. Muniyappa
- (41) Shri Bikram Keshari Deo
- (42) Shri Lakshman Seth

Kumari Mamata Banerjee replied to the debate.

9. Government Bill-Introduced

The Appropriation (Railways) No. 4 Bill, 1999.

10. Government Bill—Passed

The Appropriation (Railways) No. 4 Bill, 1999.

The motion for consideration moved by Kumari Mamata Banerjee was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2, 3 and the Schedule were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Kumari Mamata Banerjee.

The motion was adopted and the Bill was passed.

8.44 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 14th December, 1999).

G.C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-2683LS-13-12-99

LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Tuesday, December 14, 1999/Agrahayana 23, 1921 (Saka)

No. 20

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221—224 and 226 were orally answered. Replies to Starred Question Nos. 225 and 227—240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2147-2376 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Bengal Chemicals and Pharmaceuticals Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Fertilisers and Chemicals Travancore Limited, Kochi, for the year 1997-98.

- (ii) Annual Report of the Fertilizers and Chemicals Travancore Limited, Kochi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1997-98.
 - (ii) Annual Report of the Pyrites, Phosphates and Chemicals Limited, Rohtas, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Insecticides Limited and the Ministry of Chemicals and Fertilizers for the year 1999-2000.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 1997-98.
- (5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.
- (6) (i) Review by the Government of the working of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year, 1997-98.
 - (ii) Annual Report of the National Institute of Pharmaceutical Education and Research, S.A.S. Nagar, for the year, 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (6) above.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Mentally Handicapped, Secunderabad, for the year 1997-98.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehradun, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Visually Handicapped, Dehradun, for the year 1997-98.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Mumbai, for the year 1997-98.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) A copy of the Thirty-Fourth Report (Hindi and English versions) of the Commissioner for Linguistic Minorities in India for the period from July, 1993 to the June 1994.
- (15) A copy of the Explanatory Note (Hindi and English versions) to the report mentioned at (14) above.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of The Institute for the Physically Handicapped, New Delhi, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for the Physically Handicapped, New Delhi, for the year 1997-98.
- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 1997-98.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Voluntary Health Services, Madras, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the AIDS Prevention and Control Project—Voluntary Health Services, Chennai, for the year 1996-97.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the USAID Project No. 385-0525 (APAC Project) for the year 1996-97, together with Audit Report.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the Voluntary Health Services Madras and the AIDS Prevention and Control Project—Voluntary Health Services, Chennai, for the year 1996-97.
- (21) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (20) above.
- (22) A copy of the All India Institute of Medical Sciences Regulations, 1999 (Hindi and English versions) published in Notification No. F.No. 14-3/69/99-Estt. I in Gazette of India dated the 26 February, 1999 under sub-section (3) of section 29 of the All India Institute of Medical Sciences Act. 1956.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 1997-98.
- (24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1998-99.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 1998-99, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 1998-99.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 1997-98.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 1998-99.

- (ii) Annual Report of the Fertilizer Corporation of India Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Pyrites Phosphates and Chemicals Limited, Rohtas, for the year 1998-99.
 - (ii) Annual Report of the Pyrites Phosphates and Chemicals Limited, Rohtas, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Projects and Development India Limited, for the year 1998-99.
 - (ii) Annual Report of the Projects and Development India Limited, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the Rashtriya Chemicals and Fertilizers Limited, Mumbai, for the year 1998-99, alongwith.Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Paradeep Phosphates Limited, Bhubaneshwar, for the year 1997-98.
 - (ii) Annual Report of the Paradeep Phosphates Limited, Bhubaneshwar, for the year 1997-98, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

- (g) (i) Review by the Government of the working of the National Fertilizers Limited, New Delhi for the year 1998-99.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1998-99.
 - (ii) Annual Report of the Indian Petrochemicals Corporation Limited, Vadodara, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (e) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Krishak Bharati Cooperative Limited, New Delhi, for the year 1998-99.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Farmers Fertiliser Co-operative Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Farmers Fertiliser Co-operative Limited, New Delhi, for the year 1998-99.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training, Mumbai, for the year 1997-98 alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship Training, Mumbai, for the year 1997-98.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visvesvaraya Regional College of Engineering, Nagpur, for the year 1997-98.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Prathmik Shiksha Mission, Bhopal, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Prathmik Shiksha Mission, Bhopal, for the year 1997-98.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Silchar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and Engish versions) by the Government of the working of the Regional Engineering College, Silchar, for the year 1997-98.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Technology, Jamshedpur, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Technology, Jamshedpur, for the year 1997-98.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Accounts (Hindi and English versions) of the National Council for promotion of Urdu Language, New Delhi, for the years 1996-97 and 1997-98, together with Audit Report thereon.
 - (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the National Council for Promotion of Urdu Language, New Delhi, for the years 1996-97 and 1997-98.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers Training Institute, Chennai, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Chennai for the year 1997-98.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Technical Teachers' Training Institute, Bhopal, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technical Teachers' Training Institute, Bhopal, for the year 1997-98.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the University of Delhi, Delhi, for the year 1995-96.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Delhi, Delhi, for the year 1995-96.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) A copy of the Annual Accounts (Hindi and English versions) of the University of Delhi, Delhi, for the year 1995-96, together with Audit Report thereon.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1997-98, together with Audit Report thereon.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution:---
 - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 7 of 1999) for the year ended the 31st March 1998 (Defence Services) Army and Ordnance Factories.
 - (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 8 of 1999) for the year ended the 31st March, 1998, (Defence (Services) Air Force and Navy.
 - (iii) Report of the Comptroller and Auditor General of India—Union Government (No. 12 of 1999) for the year ended the 31st March 1998 (Direct Taxes).
- (55) A copy of the Appropriation Accounts (Union Government) of the Defence Services for the year 1997-98-(Hindi and English versions.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 1996-97, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 1996-97.
- (57) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (56) above.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Mahila Kosh, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Mahila Kosh, New Delhi, for the year 1997-98.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Cooperation and Child Development, New Delhi (Vol. I and Vol. II) for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Cooperation and Child Development, New Delhi, (Vol. I and Vol. II), for the year 1997-98.
- (61) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Calcutta, for the year 1997-98.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1997-98, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bose Institute, Calcutta, for the year 1997-98.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 1998-99.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Development Board, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Development Board, New Delhi, for the year 1997-98.
- (68) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (67) above.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 1998-99.

4. Government Bill --- introduced

The Protection of Plant Varieties and Farmers' Rights Bill, 1999.

12.05 P.M.

5. Statement by Minister

The Minister of State in the Ministry of Personnel, Public Grievances and Pensions made a statement on 'Priyadarshini Mattoo's case'.

(Due to interruptions in the House, Lok Sabha adjourned at 12.27 P.M. and re-assembled at 2.02 P.M.)

2.22 P.M.

6. Matters under Rule 377

(1) Shri Suresh Chandel raised a matter regarding need to lay rail line between Ranital and Naina Devi in District Bilaspur, Himachal Pradesh.

(2) Shri Brajbhushan Sharan Singh raised a matter regarding need to declare road between Ayodhya and Shravasti in U.P. as national highway.

(3) Shri Ram Naresh Tripathy raised a matter regarding need to lay new broad-gauge rail line between Jabalpur — Patan — Lalitpur — Jhansi.

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under rule 377 as indicated against each:—

(4) Shri K. Muraleedharan regarding need to lay railway line between Nilambur and Nanjangud in Kerala.

(5) Shri A. Venkatesh Naik regarding need to release funds to the Govt. of Karnataka as per the Revised Resolution governing Central Road Fund.

(6) Shri T. Govindan regarding need to give financial assistance to State Government of Kerala to improve the lot of Khadi weavers in the State.

(7) Dr. M. Jagannath regarding need to construct a bridge over Krishna river at Maddimadugu in Andhra Pradesh.

(8) Shri Dharamraj Singh Patel regarding need to provide reservation benefits to students belonging to OBC category for admission in Navodaya Vidyalayas in the country.

(9) Shri Suresh Ramrao Jadhav regarding need to ensure that advertisements regarding recruitment in Government jobs are advertised in regional languages and in local newspapers also.

(10) Shri Ram Sajeevan regarding need for construction of an overbridge and a new platform at Chitrakutdham Karvi railway station on Central Railway.

(11) Shri P.C. Thomas regarding need to grant special funds for development of tourism in Kerala.

(Due to continued interruptions in the House, Lok Sabha adjourned at 2.26 P.M. and re-assembled at 4.01 P.M.)

4.14 P.M.

7. Discussion under Rule 193

Time taken : 4 Hrs. 06 Mts.

Shri Vilas Muttemwar raised a discussion regarding issue of national security and rise of militancy in various parts of the country especially in North-East and J & K.

The following members took part in the debate:---

- (1) Shri Vaidya Vishnu Datt
- (2) Shri Samar Choudhury
- (3) Shri Ravi Prakash Verma
- (4) Shri Prakash Mani Tripathi
- (5) Shri Rajesh Pilot
- (6) Shri Sansuma Khunggur Bwiswmuthiary
- (7) Shri Prabhunath Singh
- (8) Shri Rashid Alvi
- (9) Shri Ali Mohammad Naik
- (10) Shri T.M. Selvaganapathi
- (11) Smt. Krishna Bose
- (12) Shri K.A. Sangtam
- (13) Shri Raghuvansh Prasad Singh
- (14) Shri Hannan Mollah
- (15) Shri Ramdas Athawale
- (16) Shri Mohan Rawale
- (17) Shri Bhan Singh Bhaura
- (18) Shri Joachim Baxla
- (19) Shri Adhir Ranjan Chowdhury
- (20) Shri Brahma Nand Mandal
- (21) Shri Akhilesh Singh
- (22) Shri Haribhau Shankar Mahale
- (23) Shri Bijoy Krishna Handique

The discussion was not concluded.

*8. Report of Business Advisory Committee

Shri Pramod Mahajan presented the third Report of the Business Advisory Committee.

8. 24 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 15th December, 1999).

G.C. MALHOTRA, Secretary-General.

*At7.55 P.M.

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MGIP(PLU)MRND-2734LS-14-12-1999.

LOK SABHA

BULLETIN - PART 1

(Brief Record of Proceedings)

Wednesday, December 15, 1999/Agrahayana 24, 1921 (Saka)

No. 21

11.00 A.M.

1. Starred Questions

Starred Question Nos. 241-244 were orally answered. Replies to Starred Question Nos. 245-260 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2377-2392 and 2394-2584 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy of the Industrial Employment (Standing Orders) Central Amendment Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 386 in Gazette of India dated the 20th November, 1999 under sub-section (3) of section 15 of the Industrial Employment (Standing Orders) Act, 1946.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1997-98.

- (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 1998-99.
 - (ii) Annual Report of the Semiconductor Complex Limited, S.A.S. Nagar, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the CMC Limited, Hyderabad, for the year 1998-99.
 - (ii) Annual Report of the CMC Limited, Hyderabad, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (2) above.
- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the CMC Limited and the Ministry of Information Technology for the year 1999-2000.
- (5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Water Development Agency New Delhi, for the year 1998-99, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Water Development Agency, New Delhi, for the year 1998-99.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Manganese Ore (India) Limited, Nagpur, for the year 1998-99.
 - (ii) Annual Report of the Manganese Ore (India) Limited, Nagpur, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the Metallurgical and Engineering Consultants (India) Limited and the Ministry of Steel and Mines for the year 1999-2000.
- (10) A copy of the Memorandum of Understanding (Hindi and English versions) between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 1999-2000.
- (11) A copy of the Memorandum of Understanding (Hindi and English versions) between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 1999-2000.
- (12) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 1999-2000.
- (13) A copy of the Memorandum of Understanding (Hindi and English versions) between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 1999-2000.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 1998-99.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 1998-99.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Remote Sensing Agency, Hyderabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Remote Sensing Agency, Hyderabad, for the year 1998-99.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National MST Radar Facility, Gadanki, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National MST Radar Facility, Gadanki, for the year 1998-99.
- (18) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of the section 3 of the All India Services Act, 1951:—
 - (i) The All India Services (Discipline and Appeal) Amendment Rules, 1998 published in Notification No. G.S.R. 130 in Gazette of India, dated the 25th July, 1998.
 - (ii) The All India Services (Prevention of Sexual Harassment) Regulations, 1998 published in Notification No. G.S.R. 143 in Gazette of India, dated the 8th August, 1998.
 - (iii) The All India Services (Discipline and Appeal) Amendment Rules, 1998 published in Notification No. G.S.R. 177, in Gazette of India, dated the 12th September, 1998.
 - (iv) The All India Services (Conduct) Amendment Rules, 1998 published in Notification No. G.S.R. 229 in Gazette of India, dated the 28th November, 1998.

- (v) The All India Service (Study Leave) Amendment Regulations, 1998 published in Notification No. G.S.R. 57 in Gazette of India, dated the 14th March, 1998.
- (vi) The All India Service (Leave) First Amendment Rules, 1998, published in Notification No. G.S.R. 60 in Gazette of India, dated the 14th March, 1998.
- (vii) The All India Service (Leave) Second Amendment Rules, 1998, published in Notification No. G.S.R. 71, in Gazette of India, dated the 28th March, 1998.
- (viii) The Indian Police Service (Uniform) Amendment Rules, 1998, published in Notification No. G.S.R. 194 in Gazette of India, dated the 10th October, 1998.
 - (ix) The Indian Service (Uniform) Amendment Rules, 1998, published in Notification No. G.S.R. 244, in Gazette of India, dated the 19th December, 1998.
 - (x) The All India Service (Provident Fund) Amendment Rules, 1999, published in Notification No. G.S.R. 179, in Gazette of India, dated the 12th June, 1999.
 - (xi) The Indian Administrative Service (Probation) Amendment Rules, 1999 published in Notification No. G.S.R. 152, in Gazette of India, dated the 17th July, 1999.
- (xii) The Indian Police Service (Probationers' Final Examination) Rules, 1999 published in Notification No. G.S.R. 335, in Gazette of India, dated the 16th October, 1999.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 1998-99.
 - (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 1998-99, along with Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 1998-99.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Chennai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Chennai, for the year 1998-99.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Central Footwear Training Institute, Agra, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Footwear Training Institute, Agra, for the year 1998-99.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Process and Product Development Centre, Agra, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process and Product Development Centre, Agra, for the year 1998-99.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Process cum Product Development Centre, Meerut, for the year 1998-99, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Process-cum-Product Development Centre, Meerut, for the year 1998-99.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Paddy Processing Research Centre, Thanjavur, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paddy Processing Research Centre, Thanjavur, for the year 1998-99.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 37 of the Apprentices Act, 1961:—
 - (i) The Apprenticeship (Amendment) Rules, 1999 published in Notification No. G.S.R. 39 in Gazette of India dated the 30th January, 1999.
 - (ii) The Apprenticeship (Amendment) Rules, 1998 published in Notification No. G.S.R. 40 in Gazette of India dated the 30th January, 1999.
 - (iii) The Apprenticeship (Amendment) Rules, 1998 published in Notification No. G.S.R. 41 in Gazette of India dated the 30th January, 1999.
 - (iv) The Apprenticeship (Amendment) Rules, 1999 published in Notification No. G.S.R. 58 in Gazette of India dated the 27th February, 1999 together with a corrigendum thereto published in Notification No. G.S.R. 125 dated the 24th April, 1999.
 - (v) The Apprenticeship (Amendment) Rules, 1999 published in Notification No. G.S.R. 190(E) in Gazette of India dated the 28th February, 1999.
- (27) A copy of the Notification No. S.O. 426(E) (Hindi and English versions) published in Gazette of India dated the 9th June, 1999, reconstituting with immediate effect the Central Apprenticeship Council and appointing the Union Minister of Labour/State Minister of Labour as Chairman, the Union Minister of State and

Deputy Minister for Education as its Vice Chairman and other persons mentioned therein as members together with a corrigendum thereto published in Notification No. S.O. 2268 dated the 7th August, 1999.

- (28) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955:---
 - (i) The Fertilizer (Control) Amendment Order, 1999, published in Notification No. S.O. 329(E) in Gazette of India dated the 12th May, 1999.
 - (ii) S.O. 300(E) published in Gazette of India dated the 4th May, 1999 seeking to amend the Notification No. S.O. 759(E) dated the 5th November, 1997.
 - (iii) S.O. 201(E) published in Gazette of India dated the 31st March, 1999 directing that the manufacturers specified in the Scheduled shall sell the fertilizers produced by them, to the registered fertilizers dealers during the Kharif season 1999 upto 30th September, 1999.
 - (iv) S.O. 999(E) published in Gazette of India dated the 1st October, 1999 directing that the manufacturers specified therein shall sell the fertilizer produced by them to the registered fertilizer dealers during the Rabi season 1999-2000 upto 31st March, 2000.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1998-99.
- (30) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:---
 - (i) Review by the Government on the working of the J&K Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1988-89.

- (ii) Review Report of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1988-89.
- (iii) Annual Report of the Jammu & Kashmir Horticultural Produce Marketing and Processing Corporation Limited, Srinagar, for the year 1988-89, alongwith Audited Accounts and comments of the Comptroller and Auditor General, thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Sixty-Seventh Annual Report (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1998-99.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Statistical Institute, Calcutta, for the year 1998-99, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Calcutta, for the year 1998-99.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (1) That at its sitting held on the 13th December, 1999 Rajya Sabha agreed without any amendment to the Mines and Minerals (Regulation and Development) Amendment Bill, 1999, passed by Lok Sabha on 8 December, 1999.
- (2) That Rajya Sabha had no recommendation to make to Lok Sabha in regard to the Appropriation (No. 4) Bill, 1999 passed by Lok Sabha on 9 December, 1999.

12.04 P.M.

5. Motion regarding Third Report of the Business Advisory Committee.

Shri Pramod Mahajan moved the following motion:---

"That this House do agree with the Third Report of the Business Advisory Committee presented to the House on the 14th December, 1999."

The Motion was adopted.

(Lok Sabha adjourned at 12.56 P.M. and re-assembled at 2.04 P.M.)

2.05 P.M.

6. Matters under Rule 377

(1) Shri Ravindra Kumar Pandey raised a matter regarding need for early completion of work of Damodar Rail Project.

(2) Shri Prahlad Patel raised a matter regarding need to sanction Rs. 100 Crores for Malajkhand Copper Project in Balaghat district of Madhya Pradesh.

(3) Shri Annasaheb M.K. Patil raised a matter regarding need to run shuttle service between Chalisgaon-Pachora of Central Railway and Dharamgaon-Amavner stations of Western Railway in Erandol Parliamentary Constituency, Maharashtra.

(4) Shri R.L. Bhatia raised a matter regarding need for early declaration of Amritsar Airport as International Airport.

(5) Shri Uttamrao D. Patil raised a matter regarding need to set up a low power T.V. transmitter at Digras in Yawatmal district of Maharashtra.

(6) Col. Sona Ram Choudhary (Retd.) raised a matter regarding need to issue necessary permission to use HSD for the smooth functioning of Thermal Power Plants in Jaisalmer district of Rajasthan.

(7) Shri A.P. Abdulla Kutty raised a matter regarding need to provide special grant to State Government of Kerala to check menace of wild animals in Kannur and Wayanad districts.

(8) Shri D. Venugopal raised a matter regarding need to set up LPG bottling plant at Thiruvannamalai in Tamil Nodu.

(9) Shri T.M. Selvaganapathi raised a matter regarding need for upgradation of Salem railway junction to a Division.

(10) Shri Trilochan Kanungo raised a matter regarding need to provide financial assistance to State Government of Orissa to rehabilitate the weavers and artisans affected due to recent super-cyclone.

(11) Shri Ramseth Thakur raised a matter regarding need to shift office of General Manager, Raigarh Telecom Circle, from Shantakruz to Pen city, Raigarh, Maharashtra.

2.24 P.M. 7 Discussion under Rule 193

Time taken: 5 hrs. 02 mts.

Discussion regarding issue of national security and rise of militancy in various parts of the country especially in North-East and J&K raised by Shri Vilas Muttemwar on the 14th December, 1999, continued.

Shri L.K. Advani replied to the discussion.

The discussion was concluded.

3.20 P.M.

8. Government Bill — under Consideration

The National Trust for Welfare of Persons with Autism, Cerebral Palsy, Mental Retardation and Multiple Disabilities Bill, 1999.

The motion for consideration of the Bill was moved by Shrimati Maneka Gandhi.

The following members took part in the debate:---

(1) Shri Ratilal Kalidas Verma

(2) Shrimati Renuka Chowdhury

(3) Shri Somnath Chatterjee

(4) Shri Anadicharan Sahu

(5) Shrimati Reena Choudhary

(6) Shri E.M. Sudarsana Natchiappan

(7) Dr. Raghuvansh Prasad Singh

(8) Shri Gadde Rama Mohan

(9) Shrimati Girija Vyas

(Discussion was held over and resumed vide para 10 below)

5.31 P.M.

9. Half-an-Hour Discussion

Shri Maheshwar Singh raised a discussion on points arising out of the answer given by the Minister of Health and Family Welfare on 30.11.1999 to Starred Question No. 23 regarding Funds for Child Care and Safe Motherhood.

Shri N.T. Shanmugam replied to the debate.

6.02 P.M.

10. Government Bill-Passed

Time Taken : 3 Hrs. 40 Mts.

The discussion on the item of Business at para No. 8 above was resumed:---

(10) Prof. Rasa Singh Rawat

(11) Dr. V. Saroja

- (12) Dr. A.D.K. Jayaseelan
- (13) Shri K.H. Muniyappa
- (14) Shri Mohan Rawale
- (15) Shri Haribhau Shankar Mahale
- (16) Shri Trilochan Kanungo
- (17) Dr. Ram Chandra Dome
- (18) Shri Akhilesh Singh
- (19) Shri Satyavrat Chaturvedi

Shrimati Maneka Gandhi replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 36 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shrimati Maneka Gandhi.

The motion was adopted and the Bill was passed.

¥11. Statement by Minister

The Minister of State in the Ministry of Civil Aviation made a statement regarding 'an accident that occurred on 13 December, 1999 at I.G.I. Airport, New Delhi.'

7.38 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 16th December, 1999).

G. C. MALHOTRA, Secretary-General.

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*Made at 4.34 P.M.

MGIP(PLU)MRND-2782LS-15-12-99.

LOK SABHA

BULLETIN — PART I

(Brief Record of Proceedings)

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Thursday, December 16, 1999/Agrahayana 25, 1921 (Saka)

No. 22

11.00 A.M.

1. Starred Questions

Starred Question Nos. 261-264 were orally answered. Replies to Starred Question Nos. 265-280 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2585-2713 were laid on the Table.

12 Noon

3. Papers Laid on the Table

The following papers were laid on the Table:---

- - (i) Review by the Government of the working of the Indian Railway Finance Corporation, Limited, New Delhi for the year 1998-99.
 - (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 1998-99, together with Audit Report thereon.

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- (3) A copy of the Annual Accounts (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Batote, for the year 1998-99, together with Audited Report thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Defence Studies and Analyses, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Defence Studies and Analyses, New Delhi, for the year 1998-99.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development, Hyderabad, for the year 1997-98, together with Audited Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development, Hyderabad, for the year 1997-98.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above
- (7) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the annual Report and Audited Accounts of the Food Corporation of India for the years 1996-97, 1997-98 and 1998-99 within the stipulated period of nine months after the close of the Accounting years.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned (8) above.
- (10) A copy of the memorandum of understanding (Hindi and English versions) between the Hindustan Vegetable Oils Corporation Limited and the Ministry of Food and Consumer Affairs, for the year 1999-2000.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Vayudoot Limited, New Delhi, for the year 1993-94.
 - (ii) Annual Report of the Vayudoot Limited, New Delhi, for the year 1993-94, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 1997-98.
 - (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 1997-98.
 - (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 1997-98.

- (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 1998-99.
 - (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) to (c) of item (13) above.
- (15) A copy of the Central Warehousing Corporation (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 644(E) in Gazette of India dated the 20th September, 1999 under sub-section (3) of section 41 of the Warehousing Corporation Act, 1962.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review '(Hindi and English versions) by the Government of the working of the Central Warehousing Corporation for the year 1998-99.

- (17) A copy each of the following Notifications (Hindi and English versions) under section 39 of the Bureau of Indian Standards Act 1986:—
 - (i) The Bureau of Indian Standards (Certification) (Amendment) Regulations, 1999, published in Notification No. G.S.R. 199(E) in Gazette of India dated the 11th March, 1999; together with a corrigendum thereto published in Notification No. G.S.R. 605(E) dated the 25th August, 1999.
 - (ii) The Bureau of Indian Standards (Appointment, Terms and Conditions of Service of Director General) Amendment Rules, 1999 published in Notification No. G.S.R. 342(E) in Gazette of India dated the 12th May, 1999.
 - (iii) The Bureau of Indian Standards (Powers and Duties of Director General) (Amendment) Regulations, 1999 published in Notification No. G.S.R. 389(E) in Gazette of India dated the 26th May, 1999.
 - (iv) The Bureau of Indian Standards (Recruitment to Administration, Finance and Other Posts) Amendment Regulations, 1999 published in Notification No. G.S.R. 558(E) in Gazette of India dated the 29th July, 1999.

12.03 P.M.

4. Panel of Chairmen

The Speaker announced that he had, under rule 9 of the Rules of Procedure and Conduct of Business in Lok Sabha, nominated the following members on the Panel of Chairmen :---

- (1) Shri Basedeb Acharia
- (2) Smt. Margaret Alva
- (3) Dr. Laxminarayan Pandey
- (4) Shri P.H. Pandian
- (5) Shri Shrinivas Dadasaheb Patil
- (6) Shri Raghuvansh Prasad Singh
- (7) Shri Beni Prasad Verma
- (8) Shri Devendra Prasad Yadav
- (9) Shri K. Yerrannaidu

12.04 P.M.

5. Calling Attention

Shri S. Bangarappa called the attention of the Minister of Power to the situation arising out of reported loss to State of Karnataka due to withdrawal by Cogentrix promoters from the proposed power plant in Mangalore and steps taken by the Government in regard thereto.

The Minister of Power made a statement in regard thereto.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.16 P.M.)

2.17 P.M.

6. Government Bill-Introduced

The Information Technology Bill, 1999.

2.19 P.M.

7. Matters Under Rule 377

- (1) Shri Maheshwar Singh raised a matter regarding need to provide extension centres of L.P.G. agencies in rural areas.
- (2) Shri Yogi Aditya Nath raised a matter regarding need to ensure early functioning of the unit of the Indian Fertilizers Corporation Ltd. Gorakhpur, U.P.
- (3) Shri Priya Ranjan Dasmunsi raised a matter regarding need to make comprehensive plan to prevent recurrence of flood at Itahar, Ratua, Kharba and Raiganj in West Bengal.
- (4) Shri Pravin Rashtrapal raised a matter regarding need to provide financial assistance to solve the problem of drinking water arising out of blast in wells by ONGC in Gujarat particularly in Patan district.
- (5) Prof. U. Venkateswarlu raised a matter regarding need for early construction of an overbridge at Pedavallapudi railway crossing in Vijayawada Parliamentary Constituency, Andhra Pradesh.
- (6) Shri Dinesh Chandra Yadav raised a matter regarding need to sanction special package for the benefit of fishermen of Koshi in Saharsa Parliamentary Constituency, Bihar.

- (7) Shri Sudip Bandyopadhyay raised a matter regarding need to take necessary steps for proper maintenance of circular Railway in Calcutta.
- (8) Lt. Col. Dr. Dhani Ram Shandil raised a matter regarding need to formulate a Central Plan to solve acute drinking water problem in Solan, Himachal Pradesh.
- (9) Shri Shivraj Singh Chauhan raised a matter regarding need for early construction of an underbridge at railway gate on Khariphatak Road in Vidisha, Madhya Pradesh.
- (10) Shri Dilip M. Gandhi raised a matter regarding need to provide financial assistance to State Government of Maharashtra to pay the salaries of employees of Maharashtra State Road Corporation.
- (11) Prof. S.P. Singh Baghel raised a matter regarding need to provide irrigation facilities to the farmers residing in places which have been declared 'dark blocks'.

8. Government Bill - Under consideration

Time allotted : 2 hours Time taken : 1 hour 26 mts. Balance : 34 mts.

The Code of Civil Procedure (Amendment) Bill, 1999, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Ram Jethmalani.

The following members took part in the debate:---

- (1) Shri Pawan Kumar Bansal
- (2) Shri Varkala Radhakrishnan
- (3) Shri Rashid Alvi
- (4) Shri Vijendra Pal Singh Badnore
- (5) Shri Prabhunath Singh (Speech unfinished)

The discussion was not concluded.

^{2.34} P.M.

4 P.M.

9. Discussion Under Rule 193

Time taken : 2 hrs. 01 mt.

Shri Indrajit Gupta raised a discussion regarding disinvestment policy of Government.

The following members took part in the debate:---

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Kirit Somaiya
- (3) Shri Basudeb Acharia
- (4) Shri Bolla Bulli Ramaiah
- (5) Dr. V. Saroja

The discussion was not concluded.

6 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 17th December, 1999.)

G. C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-2817LS-16-12-1999.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Friday, December 17, 1999/Agrahayana 26, 1921 (Saka)

No. 23

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Krishan Lal Sharma who was a member of Eleventh and Twelfth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 282-285 were orally answered. Replies to Starred Question Nos. 281 and 286-300 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2714-2943 were laid on the Table.

12 Noon

4. Papers Laid on the Table

The following papers were laid on the Table:---

- (1) A copy each of the following Reports (Hindi and English versions) under article 151(1) of the Constitution :---
 - (i) Report of the Comptroller and Auditor General of India—Union Government (No. 1 of 1999) (Commercial) for the year ended the 31st March, 1998—Review of Accounts.

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- (ii) Report of the Comptroller and Auditor General of India—Union Government (No. 2 of 1999) (Commercial) for the year ended the 31st March, 1998—Comments on Accounts.
- (iii) Report of the Comptroller and Auditor General of India Union Government (No. 3 of 1999) (Commercial) for the year ended the 31st March, 1998 — Transaction Audit Observations.
- (2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 1998-99.
 - (ii) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bharat Aluminium Company Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Bharat Aluminium Company Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Coal India Limited, Burdwan, for the year 1998-99.
 - (ii) Annual Report of the Coal India Limited, Burdwan, (Volumes I and II) for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited, Chennai, for the year 1998-99.
 - (ii) Annual Report of the Neyveli Lignite Corporation Limited, Chennai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (3) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India, — Union Government

(Commercial) (No. 4 of 1999) for the year ended March 1998 — Bharat Aluminium Company Limited, under article 151 of the Constitution.

- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Zinc Limited and the Department of Mines, Ministry of Steel and Mines for the year 1999-2000.
- (5) A copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Aluminium Company Limited and the Department of Mines for the year 1999-2000.
- (6) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Aluminium Company Limited and the Ministry of Steel and Mines, Department of Mines for the year 1999-2000.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 1998-99.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rock Mechanics, Kolar Gold Fields for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 1998-99.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Jute Diversification, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Jute Diversification, Calcutta, for the year 1997-98.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 1997-98.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Calcutta, for the year 1997-98.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Birds Jute and Export Limited, Calcutta, for the year 1997-98.
 - (ii) Annual Report of the Birds Jute and Export Limited, Calcutta, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Jute Manufactures Development Council, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jute Manufactures Development Council, Calcutta, for the year 1997-98.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
- (a) (i) Review by the Government of the working of the Instrumentation Limited, Kota, for the year 1998-99.
 - (ii) Annual Report of the Instrumentation Limited, Kota, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the H.M.T. Limited, Bangalore, for the year 1997-98.
 - (ii) Annual Report of the H.M.T. Limited, Bangalore, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the H.M.T. Limited, Bangalore, for the year 1998-99.
 - (ii) Annual Report of the H.M.T. Limited, Bangalore, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Scooters India Limited, Lucknow, for the year 1998-99.
 - (ii) Annual Report of the Scooters India Limited, Lucknow, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 1998-99.

- (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1997-98.
 - (ii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) Statement regarding Review by the Government of the working of the Tannery and Footwear Corporation of India Limited, for the year 1997-98.
 - (ii) Annual Report of the Tannery and Footwear Corporation of India Limited, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the Cycle Corporation of India Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the Cycle Corporation of India Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) Three statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a), (h) and (i) of item No. (19) above.
- (21) A copy of the Memorandum of Understanding (Hindi and English versions) between the HMT Limited and the Ministry of Industry, Department of Heavy Industries for the year 1999-2000.

- (22) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:---
 - (i) The Central Excise (Seventeenth Amendment) Rules, 1999 published in Notification No. G.S.R. 709(E) in Gazette of India dated the 22nd October, 1999 together with an explanatory memorandum.
 - (ii) The Central Excise (Nineteenth Amendment) Rules, 1999 published in Notification No. G.S.R. 778(E) in Gazette of India dated the 17th November, 1999 together with an explanatory memorandum.
 - (iii) G.S.R. 787(E) published in Gazette of India dated the 26th November, 1999 together with an explanatory memorandum seeking to exempt tea from the whole of the duty of excise leviable thereon.
- (23) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:---
 - (i) The Customs (Settlement of Cases) Rules, 1999 published in Notification No. G.S.R. 710(E) in Gazette of India dated the 22nd October, 1999 together with an explanatory memorandum.
 - (ii) The Customs (Appeals) (Amendment) Rules, 1999 published in Notification No. G.S.R. 777(E) in Gazette of India dated the 18th November, 1999 together with an explanatory memorandum.
- (24) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Bank for the year ended on the 31st March, 1999, together with Auditor's Report thereon:—
 - (i) Mizoram Rural Bank, Aizwal
 - (ii) Bardhaman Gramin Bank, Burdman
 - (iii) Kamraz Rural Bank, Sopore
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 1998-99.

- (26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
- (a) (i) Review by the Government of the working of the National Insurance Company Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the National Insurance Company Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 1998-99.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the New India Insurance Company Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the New India Insurance Company Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Investment Centre, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Investment Centre, New Delhi, for the year 1998-99.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rubber Board, Kottayam, for the year 1997-98.

- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rubber Board, Kottayam, for the year 1997-98, together with Audit Report thereon.
- (31) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (30) above.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics and Computer Software Export Promotion Council, New Delhi, for the year 1998-99.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Calcutta, for the year 1997-98.
- (34) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (33) above.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1998-99.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac Export Promotion Council, Calcutta, for the year 1998-99, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac Export Promotion Council, Calcutta, for the year 1998-99.

- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Arbitration, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Arbitration, New Delhi, for the year 1998-99.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 1998-99.
- (38) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 17 of the Export (Quality Control and Inspection) Act, 1963:-
 - (i) The Export of Raw Meat (Chilled/Frozen) (Quality Control and Inspection) Amendment Rules, 1999, published in Notification No. S.O. 572(E) in Gazette of India dated the 9 July, 1999.
 - (ii) The Export of Raw Meat (Chilled/Frozen) (Quality Control and Inspection) Second Amendment Rules, 1999 published in Notification No. S.O. 583 (E) in Gazette of India dated the 15th July, 1999.
- (39) A copy each of the following Notifications (Hindi and English versions) issued under section 9 of the Export (Quality Control and Inspection) Act, 1963:-
 - (i) S.O. 573 (E) published in Gazette of India dated the 9th July, 1999 notifying that all the exporters of raw meat (Chilled/frozen) shall submit a declaration in the form annexed regarding the place where the animal from which the meat is being sourced was slaughtered.
 - (ii) S.O. 584(E) published in Gazette of India dated the 15th July, 1999 reacinding the notification No. S.O. 573 (E) dated the 9th July, 1999.
 - (40) A copy of the Twenty-Seventh Annual Report (Hindi and English versions) of the Controller General of Patents, Designs and Trade Marks for the year 1998-99, under section 155 of the Patents Act, 1970.

- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Shillong, for the year 1998-99.
 - (ii) Annual Report of the North Eastern Handicrafts and Handloom Development Corporation Limited, Shillong, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 1998-99.
 - (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (42) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Handloom Development Corporation Limited, and the Ministry of Textiles for the year 1999-2000.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 1998-99.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 1998-99.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 1998-99.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 1998-99.
- - (a) (i) Review by the Government of the working of the Hindustan Zinc Limited, Udaipur for the year 1998-99.
 - (ii) Annual Report of the Hindustan Zinc Limited, Udaipur for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bharat Gold Mines Limited, Karnataka, for the year 1998-99.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Karnataka, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Singareni Collieries Company Limited, Kothagudem, for the year 1998-99.
 - (ii) Annual Report of the Singareni Collieries Company Limited, Kothagudem, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, Dhanbad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coal Mines Provident Fund, Coal Mines Family Pension and Coal Mines Deposit Linked Insurance Schemes, Dhanbad, for the year 1997-98.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) The State Bank of India General (Amendment) Regulations, 1999, (Hindi and English versions) published in Notification No. 45 in Gazette of India dated the 6th November, 1999 under sub-section (4) of section 50 of the State Bank of India Act, 1955.

5. Statements by Ministers

(i) The Minister of Parliamentary Affairs made a statement regarding Government Business for the remaining part of the current session.

(Lok Sabha adjourned at 1.05 P.M, and re-assembled at 2.13 P.M.)

*(jii) The Minister of Information Technology made a statement regarding 'Y2K problem in Computers and Computer based systems'.

2.20 P.M.

6. Government Bill - Introduced

The Small Industries Development Bank of India (Amendment) Bill, 1999.

*Made at 2.14 P.M.

2.21 P.M.

Under Rule 193

Time taken: 2hrs. 50 mts.

Discussion regarding disinvestment policy of Government raised by Shri Indrajit Gupta on the 16th December, 1999, continued.

The following members took part in the debate:---

(1) Shri Sudip Bandyopadhyay

(2) Shri Raghuvansh Prasad Singh

Shri Arun Jaitley replied to the debate.

The discussion was concluded.

3.17 P.M.

8. Private Members' Bills-Introduced

(1) The Ban on Cow Slaughter Bill, 1999.

The motion for leave to introduce the Bill moved by Shri Adityanath was opposed. After some discussion, the motion was adopted and the Bill was introduced.

(2) The Constitution (Amendment) Bill, 1999 (Omission of article 44, etc.)

The motion for leave to introduce the Bill moved by Shri Adityanath was opposed. On the motion the House divided; Ayes 48; Noes; 46. The motion was accordingly adopted and the Bill was introduced.

- (3) The Constitution (Amendment) Bill, 1999 (Amendment of article 1) by Shri Adityanath.
- (4) The Spices and Cash Crops Prices Commission Bill, 1999 by Shri Ramesh Chennithala.
- (5) The Constitution (Amendment) Bill, 1999 (Amendment of the Tenth Schedule) by Shri Ramesh Chennithala.
- (6) The Protection of Human Rights (Amendment) Bill, 1999 (Amendment of section 2, etc.) by Shri Ramesh Chennithala.
- (7) The Constitution (Amendment) Bill, 1999 (Amendment of article 19) by Shri Ramesh Chennithala.
- (6) The Compulsory Voting Bill, 1999, by Shri Vilas Mutternwar.

- (9) The Constitution (Scheduled Tribes) Order (Amendment) Bill, 1999 (Amendment of the Schedule) by Shri Vilas Muttemwar.
- (10) The National Child Welfare Board Bill, 1999, by Shri Vilas Muttemwar.
- (11) The Youth Welfare Bill, 1999, by Shri Vilas Mutternwar.
- (12) The Constitution (Amendment) Bill, 1999 (Insertion of new article - 44A) by Shri P.C. Thomas.
- (13) The Rubber Growers (Protection) Bill, 1999 by Shri P.C. Thomas.
- (14) The Slums and Jhuggi Jhopri Areas Clearance Bill, 1999 by Shri
 Y.S. Vivekananda Reddy.
- (15) The Provision of Employment Bill, 1999 by Shri Y.S. Vivekananda Reddy.
- (16) The Special Educational Facilities (For Children of Parents Living Below Poverty Line) Bill, 1999 by Shri Y.S. Vivekananda Reddy.
- (17) The Foreign Aid Fund of India Bill, 1999 by Shri Y.S. Vivekananda Reddy.
- (18) The Compulsory Voting Bill, 1999 by Shri P.C. Thomas.
- (19) The Constitution (Amendment) Bill, 1999 (Amendment of article
 85) by Shri Raguvansh Prasad Singh.
- (20) The Constitution (Amendment) Bill, 1999 (Insertion of new article
 31) by Dr. V. Saroja.
- (21) The Population Stabilisation Bill, 1999 by Dr. V. Saroja.
- (22) The Representation of the People (Amendment) Bill, 1999 (Insertion vof new sections 26A and 26B) by Shri Raghuvansh Prasad Singh.
- (23) The Constitution (Amendment) Bill, 1999 (Amendment of article 51A) by Shri Raghuvansh Prasad Singh.
- (24) The Constitution (Scheduled Castes) Order (Amendment) Bill, 1999 (Amendment of the Schedule) by Shri Raghuvansh Prasad Singh.
- (28) The Flood Control Bill, 1999, by Shri Vaiko.
- (26) The Constitution (Amendment) Bill, 1999 (Insertion of new article 9A) by Shri Vaiko.
- (27) The Compulsory Voting Bill, 1999 by Shri Vaiko.
- (28) The Nationalisation of Inter-State Rivers Bill, 1999 by Shri Vaiko.

(29) The Constitution (Amendment) Bill, 1999 (Amendment of article 103, etc.) by Shri Anant Gangaram Geete.

(30) The Constitution (Amendment) Bill, 1999 (Insertion of new article 75A, etc.) by Shri Anant Gangaram Geete.

(3) The National Commission for the Aged Bill, 1999 by Shri Sushil Kumar Shinde.

(32) The Population Control and Family Welfare Bill, 1999, by Shri Sushil Kumar Shinde.

4.11 P.M.

9. Private Member's Bill-Under Consideration

The Terrorist and Disruptive Activities (Prevention) (Withdrawal of Legal Proceedings) Bill, 1999, by Shri G.M. Banatwalla.

The motion for consideration of the Bill was moved by Shri G.M. Banatwalla.

The following members took part in the debate:---

1. Shri Anadi Charan Sahu

2. Shri Ramesh Chennithala (Speech unfinished)

The discussion was not concluded.

5.33 P.M.

JØ. Half-an-Hour Discussion

Shri Kirit Somaiya raised a discussion on points arising out of the answers given by the Minister of Civil Aviation on 09.12.1999 to Starred Question Nos. 161 and 177 regarding Financial Health of Indian Airlines & Air India, and Purchase of Aircraft, respectively.

Shri Sharad Yadav replied to the debate.

6.22 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 20th December, 1999).

G.C. MALHOTRA, Secretary-General.

MGIF(PLU)MRND-2864LS-17-12-1999.

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Monday, December 20, 1999/Agrahayana 29, 1921 (Saka)

No. 24

11.00 A.M.

1. Starred Questions

Starred Question Nos. 301—304 were orally answered. Replies to Starred Question Nos. 305—320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2944-3053 and 3055-3172 were laid on the Table.

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3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Punalur, for the year 1998-99.
 - (ii) Annual Report of the Rehabilitation Plantations Limited, Punalur, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Repatriates Cooperative Finance and Development Bank Limited, Chennai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Repatriates Cooperative

Finance and Development Bank Limited, Chennai, for the year 1998-99.

- (3) A copy of the Central Reserve Police Force (Combatised Para-Medical Posts) Recruitment (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 392 in Gazette of India dated the 22nd November, 1999 under sub-section (3) of section 18 of the Central Reserve Police Force Act, 1949.
- (4) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 74 of the Indian Post Office Act, 1898:-
 - (i) The Indian Post Office (Second Amendment) Rules, 1999 published in Notification No. G.S.R. 46 (E) in Gazette of India dated the 22nd January, 1999 together with a corrigendum thereto published in Notification No. G.S.R. 116(E) dated the 17th February, 1999.
 - (ii) The Indian Post Office (4th Amendment) Rules, 1999 published in Notification No. G.S.R. 345 (E) in Gazette of India dated the 13th May, 1999.
- (5) A copy of the Notification No. S.O. 1189(E) (Hindi and English versions) published in Gazette of India dated the 29th November, 1999 regarding delegation of Power to the State Governments of Rajasthan and Haryana under the Environment (Protection) Act, 1986 issued under section 23 of the said Act.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 1997-98, along with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the G.B. Pant Institute of Himalayan Environment and Development, Almora, for the year 1997-98.
- (7) A copy of the Annual Accounts (Hindi and English versions) of the Central Pollution Control Board, Delhi, for the year 1997-98, together with Audited Report thereon.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 1997-98.
- (10) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Forestry Research and Education, Dehradun, for the year 1996-97, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Forestry Research and Education, Dehradun, for the year 1996-97.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forest Management, Bhopal, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Forest Management, Bhopal, for the year 1997-98.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Environment Education, Ahmedabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Environment Education, Ahmedabad, for the year 1998-99.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the C.P.R. Environmental Education Centre, Chennai, for the year 1998-99, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the C.P.R. Environmental Education Centre, Chennai, for the year 1998-99.
- (17) A copy of the Notification No. S.O. 350(E) (Hindi and English versions) published in Gazette of India dated the 18th May, 1999, constituting an Authority to be known as the Taj Trapezium Zone Pollution (Prevention and Control) Authority for a period of two years with effect from the 18th May, 1999 issued under section 3 of the Environment (Protection) Act, 1986.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government of the working of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 1998-99.
 - (ii) Annual Report of the National Hydroelectric Power Corporation Limited, Faridabad, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Nathpa Jhakri Power Corporation Limited, New Shimla, for the year 1998-99.
 - (ii) Annual Report of the Nathpa Jhakri Power Corporation Limited, New Shimla, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Power Grid Corporation of India Limited for the year 1998-99.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Central Power Research Institute, Bangalore, for the year 1998-99, alongwith Audited, Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Power Research Institute, Bangalore, for the year 1998-99.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Power Training Institute, Faridabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the National Power Training Institute, Faridabad, for the year 1998-99.
- (21) A copy of the Annual Budget (Hindi and English versions) for the Damodar Valley Corporation for the year 1999-2000 under sub-section (3) of section 44 of the Damodar Valley Corporation Act, 1948.
- (22) A copy of the Central Electricity Regulatory Commission General Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 813(E) in Gazette of India, dated the 15th December, 1999 under section 56 of the Electricity Regulatory Commission Act, 1998.
- (23) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission for the year 1998-99 under section 35 of the Electricity Regulatory Commissions Act, 1998.
- (24) A copy of the Memorandum of Understanding (Hindi and English versions) between the Power Grid Corporation of India Limited and the Ministry of Power for the year 1999-2000.
- (25) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 24 of the Major Port Trust Act, 1963:—
 - (i) G.S.R. 135(E) published in Gazette of India dated the 23rd February, 1999 approving the Amendment to New Mangalore Port Trust Employees (Leave) Regulations, 1999.
 - (ii) G.S.R. 297(E) published in Gazette of India dated the 29th April, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion)Amendment Regulations, 1999.

- (iii) G.S.R. 325(E) published in Gazette of India dated the 10th May, 1999 approving the New Mangalore Port Trust Employees (Recruitment, Seniority and Promotion) Amendment Regulations 1999.
- (iv) G.S.R. 364(E) published in Gazette of India dated the 19th May, 1999 approving the Mormugao Port Employees' (Leave) Amendment Regulations, 1999.
- (v) G.S.R. 623(E) published in Gazette of India dated the 6th September, 1999 approving the Visakhapatnam Port Trust Employees (LTC) Amendment Regulations, 1999.
- (vi) The Tariff Authority for Major Ports (Transaction of Business) Regulations, 1998 published in Notification No. C-19011/1/98-TAMP in Gazette of India dated the 13th August, 1998.
- (vii) Notification No. C19011/1/98-TAMP published in Gazette of India dated the 4th May, 1999 making amendment to Regulation No. 3(i) of the Tariff Authority for Major Ports (Transaction of Business) Regulations, 1998.
- (26) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (vi) and (vii) of item No. (25) above.
- (27) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 212 of the Motor Vehicles Act, 1988:—
 - (i) The Central Motor Vehicles (Amendment) Rules, 1999 published in Notification No. G.S.R. 214(E) in Gazette of India dated the 18th March, 1999 together with an explanatory memorandum.

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- (ii) The Central Motor Vehicles (Amendment) Rules, 1999 published in Notification No. G.S.R. 399(E) in Gazette of India dated the 1st June, 1999 together with an explanatory memorandum.
- (iii) The Central Motor Vehicles (Amendment) Rules, 1999 published in Notification No. G.S.R. 627(E) in Gazette of India dated the 8th September, 1999 together with an explanatory memorandum.
- (iv) The Central Motor Vehicles (Amendment) Rules, 1999 published in Notification No. G.S.R. 684(E) in Gazette of India dated the 5th October, 1999, together with an explanatory memorandum.

- (28) Three Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i, ii and iii) of item No. (27).
- (29) A copy each of the following Notifications (Hindi and English versions) issued under section 110 of the Motor Vehicles Act, 1988:---
 - (i) G.S.R. 33(E) published in Gazette of India dated the 14th January 1999 making certain amendment in Notification No. GSR 29(E) dated the 15th January, 1998 together with an explanatory memorandum.
 - (ii) GSR 520(E) published in Gazette of India dated the 14th July, 1999 making certain amendments in the Central Motor Vehicles (Amendment) Rules, 1998 together with an explanatory memorandum.
 - (iii) G.S.R 688(E) published in Gazette of India dated the 8th October, 1999 making certain amendments in the Central Motor Vehicles (Amendment) Rules, 1998 together with an explanatory memorandum.
- (30) Two statements showing reasons for delay in laying the papers mentioned at (i and ii) of item No. (29) above.
- (31) A copy each of the following Notifications (Hindi and English versions) under section 10 of the National Highways Act, 1956:—
 - (i) S.O. 491(E) published in Gazette of India dated the 5th June, 1998 directing and entrustment of the part of newly declared National Highway 58 to the State Govt. of Uttar Pradesh.
 - (ii) S.O. 581(E) published in Gazette of India dated the 10th July, 1998 notifying the rates of levied and paid fees on mechanical vehicles, for the use of the part of the National Highway i.e. four lane road over bridge in lieu of level crossing between Km 261/ 2 to Km 261/4 in Ahmedabad-Mumbai.
 - (iii) S.O. 697(E) published in Gazette of India dated the 14th August, 1998 notifying the fees to be levied on mechanical vehicles for use of six bridges at Musi, Palleru, Gundlakama, Manneru, Mudigonda on NH-5 in Andhra Pradesh.

- (iv) S.O. 716(E) and S.O. 717(E) published in Gazette of India dated the 21st August, 1998 notifying the rates to collected from users of Coimbatore Byepass.
- (v) S.O. 797(E) published in Gazette of India dated the 9th September, 1998 regarding entrustment of the development and maintenance of National Highways.
- (vi) S.O. 847(E) published in Gazette of India dated the 22nd September, 1998 regarding entrustment of the development and maintenance of National Highways.
- (vii) S.O. 912(E) published in Gazette of India dated the 20th October, 1998 regarding entrustment of the development and maintenance of National Highways.
- (viii) S.O. 978(E) published in Gazette of India dated the 19th November, 1998 making certain amendments in the notification No. S.O. 581(E) dated the 10th July, 1998.
 - (ix) S.O. 979(E) published in Gazette of India dated the 19th November, 1998 making certain amendments in the notifications No. S.O. 432(E) dated the 6th June, 1997.
 - (x) S.O. 983(E) published in Gazette of India dated the 20th November, 1998 regarding appointment of Land Acquisition Officer for Hubli-Dharwad Byepass.
 - (xi) S.O. 990(E) published in Gazette of India dated the 24th November, 1998 regarding Acquisition of land under section 3 D for Second Vivekananda Bridge over River Hoogly.
- (xii) S.O. 7(E) published in Gazette of India dated the 6th January, 1999 declaring new National Highways.
- (xiii) S.O. 127(E) published in Gazette of India dated the 21st January, 1999 regarding acquisition of land for Hubli-Dharwad Byepass.
- (xiv) S.O. 139(E) published in Gazette of India dated the 3rd March, 1999 making certain amendments in the Notification No. G.S.R. 21(E) dated the 21st January, 1999.

- (xv) S.O. 282(E) published in Gazette of India dated the 23rd April, 1999 regarding entrustment of newly declared National Highways in Bihar.
- (xvi) S.O. 291(E) published in Gazette of India dated the 29th April, 1999 regarding entrustment of newly declared National Highways in Orissa.
- (xvii) S.O. 394(E) published in Gazette of India dated the 28th May, 1999 regarding entrustment of new National Highways.
- (xviii) S.O. 489(E) published in Gazette of India dated the 24th June, 1999 regarding acquisition of land for Hubli-Dharwad Byepass.
 - (xix) S.O. 561(E) published in Gazette of India dated the 7th July, 1999 regarding declaration of new National Highways.
 - (xx) S.O. 771(E) published in Gazette of India dated the 17th September, 1999 regarding declaration of National Highway.
 - (xxi) S.O. 767(E) published in Gazette of India dated the 15th September, 1999 regarding declaration of land acquired for Hubli-Dharwad Byepass.
- (32) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (31) above.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 1998-99.

- (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) A copy each of the following (Hindi and English versions) under sub-section (3) of section 23 of the Delhi Motor Vehicles Taxation Act, 1962:—
 - (i) Notification No. F.AO/Acctts./93-94/271-292 published in Delhi Gazette dated the 14th July, 1997 enhancing the rate of Motor Vehicles Tax in respect of commercial and transport vehicles with a view to raise resources for Mass Rapid Transit System together with an explanatory memorandum thereto.
 - (ii) Notification No. F.AO/Acctts./93-94/391-413 published in Delhi Gazette dated the 13th August, 1997 increasing the rates of tax in respect of all motor vehicles described in column (1) of the Notification with effect from the 15th August, 1997 with a view to raise resources for Mass Rapid Transit System together with an explanatory memorandum thereto.
 - (iii) Notification No. F.AO/Acctts./93-94/480-501 published in Delhi Gazette dated the 12th September, 1997 increasing the rates of tax in respect of all motor vehicles described in column (1) of the Notification with effect from the 15th September, 1997 with a view to raise the additional resources mobilisation for financing the plan outlay/expenditure, together with an explanatory memorandum thereto.
- (35) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 103 of the Major Port Trust Act, 1963:—
 - (a) (i) Annual Accounts of the Kandla Port Trust for the year 1998-99, together with Audit Report thereon.
 - (ii) Review by the Government on the Audited Accounts of the Kandia Port Trust for the year 1998-99.
 - (b) (i) Annual Accounts of the Visakhapatnam Port Trust, for the year 1998-99, together with Audit Report thereon.

- (ii) Review by the Government on the Audited Accounts of the Visakhapatnam Port Trust for the year 1998-99.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Visakhapatnam Port Trust for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust for the year 1998-99.
- (37) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Tuticorin Port Trust for the year 1998-99, together with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tuticorin Port Trust for the year 1998-99.
- (38) (i) A copy of the Annual Administrative Report (Hindi and English versions) of the Visakhapatnam Dock Labour Board, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Dock Labour Board, for the year 1998-99.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Madras Dock Labour Board, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras Dock Labour Board, for the year 1998-99.
- (40) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, for the year 1997-98.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.

- (42) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute for the Training of Highway Engineers, New Delhi, for the year 1998-99.
- (43) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Madras Refineries Limited, Chennai, for the year 1998-99.
 - (ii) Annual Report of the Madras Refineries Limited, Chennai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1998-99.
 - (ii) Annual Report of the Bongaigaon Refinery and Petrochemicals Limited, Bongaigaon, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Lubrizol India Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the Lubrizol India Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Gas Authority of India Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Gas Authority of India Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Engineers India Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Engineers India Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Cochin Refineries Limited, Ernakulam, for the year 1998-99.
 - (ii) Annual Report of the Cochin Refineries Limited, Ernakulam, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Biecco Lawrie Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the Biecco Lawrie Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 1998-99.
 - (ii) Annual Report of the Oil India Limited, Dibrugarh, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (j) (i) Review by the Government of the working of the IBP Co. Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the IBP Co. Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

2000.

- (44) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hindustan Petroleum Corporation Limited and the Ministry of Petroleum and Natural Gas for the year 1999-
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Oil Industry Development Board, for the year 1998-99 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Oil Industry Development Board, for the year 1998-99,
- (46) A copy of the Report* (Hindi and English versions) of Inquiry headed by Justice S.C. Jain to enquire into the fire incident at HPCL Visakh Refinery (in Hindi version only) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952.
- (47) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Telecommunications Consultants India Ltd., for the year 1998-99.
 - (ii) Annual Report of the Telecommunications Consultants India Limited, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1998-99.

Report of the Inquiry Commission (in English version only) and Memorandum of Action taken on the Report (in Hindi and English versions) were laid on the Table of the House on 29.10.1999.

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- (ii) Annual Report of the Videsh Sanchar Nigam Limited, Mumbai, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 1998-99.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the HTL Limited, Chennai, for the year 1998-99.
 - (ii) Annual Report of the HTL Limited, Chennai, for the year 1998-99 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (48) A copy of the Memorandum of Understanding (Hindi and English versions) between the HTL Limited and the Department of Telecommunications for the year 1999-2000.
- (49) A copy of the Memorandum of Understanding (Hindi and English versions) between the ITI Limited and the Department of Telecommunications for the year 1999-2000.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

- (1) That at its sitting held on the 16th December, 1999 Rajya Sabha passed the Trade Marks Bill, 1999.
- (2) That at its sitting held on the 16th December, 1999 Rajya Sabha passed the Geographical Indications of Goods (Registration and Protection) Bill, 1999.
- (3) That at its sitting held on the 17th December, 1999 Rajya Sabha passed the Copyright (Amendment) Bill, 1999.

5. Bills as passed by Rajya Sabha — Laid on the Table

- (1) The Trade Marks Bill, 1999.
- (2) The Geographical Indications of Goods (Registration and Protection) Bill, 1999.

(3) The Copyright (Amendment) Bill, 1999.

(Lok Sabha adjourned at 1.38 P.M. and re-assembled at 2.45 P.M.)

6, Government Bill - Introduced

The Central Vigilance Commission Bill, 1999.

2.48 P.M.

7. Matters under Rule 377

(1) Shri Maheshwar Singh raised a matter regarding need to include Second Class boggies in 'Kangra Queen' and extend it upto Jogendra Nagar in Himachal Pradesh.

(2) Shri K. Yerrannaidu raised a matter regarding need to include fisherman caste of Andhra Pradesh in the Scheduled Tribe list.

(3) Shri Shankar Prasad Jaiswal raised a matter regarding need to provide international flights from Varanasi in U.P.

(4) Shri Vinod Khanna raised a matter regarding need for construction of high level bridges over rivers Ravi and Beas on Gurdaspur-Mukerian road and Gurudaspur-Kathua road respectively.

(5) Shri Bheru Lal Meena raised a matter regarding need to provide financial assistance to the State Government of Rajasthan for providing relief to the people affected by famine.

(6) Smt. Shyama Singh raised a matter regarding need to ensure availability of good quality seeds at subsidized rates to the farmers of Bihar through Central agencies.

(7) Shri Vilas Muttemwar raised a matter regarding need to shift office of Central Railway from Mumbai to Nagpur.

(8) Shri Bikash Chowdhury raised a matter regarding need for revival and modernisation of Indian Iron and Steel Co. Ltd., Burnpur, West Bengal.

(9) Shri Holkhomang Haokip raised a matter regarding need to include relief rehabilitation and resettlement of the people affected by natural calamities in the list of work which may be taken up under MPLADS.

(10) Shri Ram Prasad Singh raised a matter regarding need to provide financial assistance to make pyrites and Phosphate Chemicals Ltd. in Rohtas district of Bihar viable. (11) Shri Simranjit Singh Mann raised a matter regarding need to issue direct visa to Pakistani Nationals visiting Malerkotla, Punjab.

3.09 P.M.

8. Government Bills - Passed

Time Taken: 04 mts.

(i) The Vice-President's Pension (Amendment) Bill, 1999.

The motion for consideration of the Bill moved by Shri L.K. Advani was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause I, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri L.K. Advani.

The motion was adopted and the Bill was passed.

3.14 P.M.

(ii) the Central Industrial Security Force (Amendment and Validation) Bill, 1999, as passed by Rajya Sabha.

Time taken: 1 hr. 05 mts.

The motion for consideration of the Bill was moved by Shri L.K. Advani.

The following members took part in the debate:---

(1) Shri Priya Ranjan Dasmunsi

(2) Maj. Gen. (Retd.) Bhuvan Chandra Khanduri, (AVSM)

- (3) Shri Rupchand Pal
- (4) Shri Kharabela Swain
- (5) Shri E.M. Sudarsana Natchiappan
- (6) Shri Sunil Khan
- (7) Shri Anadi Charan Sahu.

Shri L.K. Advani replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 10 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted. The motion that the Bill be passed was moved by Shri L.K. Advani. The motion was adopted and the Bill was passed.

Time taken: 2 hrs. 29 mts.

4.19 P.M.

 (iii) The Code of Civil Procedure (Amendment) Bill, 1999 as passed by Rajya Sabha.

Discussion on the motion for consideration of the Bill moved by Shri Ram Jethmalani on the 16th December, 1999, continued:—

The following members took part in the debate:---

(1) Shri Prabhunath Singh

(2) Shri T.M. Selvaganpathi

(3) Shri Chandra Bhushan Singh

(4) Prof. Rasa Singh Rawat

(5) Shri Suresh Ramrao Jadhav

(6) Shri Raghuvansh Prasad Singh

Shri Ram Jethmalani replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 34 were adopted.

Clause 1, the Enacting Formula, and the Long Title were also adopted.

The motion that the Bill, be passed was moved by Shri Ram Jethmalani.

The motion was adopted and the Bill was passed.

Time taken : 11 mts.

5.24 P.M.

(iv) The Marriage Laws (Amendment) Bill, 1999, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Shri Ram Jethmalani.

The following members took part in the debate:---

(1) Shri Simranjit Singh Mann

(2) Shrimati Minati Sen

Shri Ram Jethmalani replied to the debate.

The motion for consideration of the Bill was adopted and Clause-by-Clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Ram Jethmalani.

The motion was adopted and the Bill was passed.

5. 35 P.M.

9. Half-an-Hour Discussion

Shri R.L. Jalappa raised a discussion on points arising out of the answer given by the Minister of Agriculture on 1.12.1999 to Starred Question No. 50 regarding Import of Duty-Free Milk Powder.

Shri Nitish Kumar replied to the debate.

6. 07 P.M.

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(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 21st December, 1999).

G.C. MALHOTRA, Secretary-General

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MGIP(FLU)MRIND-2926LS-20-12-1999.

LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Tuesday, December 21, 1999/Agrahayana 30, 1921 (Saka)

No. 25

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321 and 322 were orally answered. Replies to Starred Question Nos. 323-340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3174-3403 were laid on the Table.

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3. Papers Laid on the Table

The following papers were laid on the Table:---

- A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Housing Federation of India, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Housing Federation of India, New Delhi, for the year 1998-99.

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- .(3) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials & Technology Promotion Council, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials & Technology Promotion Council, New Delhi, for the year 1998-99.

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- (4) A copy of the Memorandum of Understanding (Hindi and English versions) between the Housing and Urban Development Corporation Limited, and the Ministry of Urban Employment and Poverty Alleviation and Ministry of Rural Development, for the year 1999-2000.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 1998-99.
- (6) A copy each of the following Notification (Hindi and English versions) under section 58 of the Delhi Development Act, 1957:----
 - (i) A copy of the Recruitment Regulations for the post Sr. Welfare Inspector, Sr. Coordinator, Sr. Information Officer, Welfare/Personnel Inspector, Director (PR), Dy. Director (Publicity), Asstt. Director (Ministrial) and Superintendent in the Delhi Development Authority published in Notification No. G.S.R. 579(E) in Gazette of India dated the 6th August, 1999.
 - (ii) The Delhi Development Authority Conduct, Disciplinary and Appeal Regulations, 1999 published in Notification No. G.S.R. 624(E) in Gazette of India dated the 8th September, 1999.
- (7) A copy of the Notification No. G.S.R. 662(E) (Hindi and English versions) containing corrigendum to the Notification No. F. 7(18)/ 99-PB-I dated 6th August, 1999.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the National Buildings Construction Corporation Ltd., New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1998-99, under section 19 of the Delhi Urban Art Commission Act, 1973.
- (10) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 1998-99, together with Audit Report thereon, under sub-section (4) of section 20 of the Delhi Urban Art Commission Act, 1973.
- (11) A copy of the Annual Report of the Delhi Development Authority, New Delhi, for the year 1998-99 under section 26 of the Delhi Development Act, 1957.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 1998-99.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Rehabilitation Council of India, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rehabilitation Council of India New Delhi, for the year 1997-98.
- (14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rehabilitation Training and Research, Cuttack, for the year 1997-98.
- (16) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.
- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the National Film Development Corporation Limited, Mumbai, for the year 1997-98.
 - (ii) Annual Report of the National Film Development Corporation Ltd., Mumbai, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 1998-99.
 - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Calcutta, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Calcutta, for the year 1997-98.

- (20) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bangalore, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Bangalore, for the year, 1998-99.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Vadodara, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Vadodara, for the year, 1998-99.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Chandigarh, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Chandigarh, for the year, 1998-99.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Centre for Research in Rural and Industrial Development Chandigarh, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Centre for Research in Rural and Industrial Development, Chandigarh, for the year, 1998-99.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Dharwad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Dharwad, for the year, 1998-99.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research, Centre, Delhi, for the year, 1998-99.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Guwahati, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research, Centre, Guwahati, for the year, 1998-99.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gandhigram, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research, Centre, Gandhigram, for the year, 1998-99.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Lucknow, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research, Centre, Lucknow, for the year, 1998-99.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Patna, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Patna, for the year 1998-99.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Gokhale Institute of Politics and Economics, Pune, for the year 1998-99, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Gokhale Institute of Politics and Economics, Pune, for the year 1998-99.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Srinagar, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Srinagar, for the year 1998-99.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Thiruvananthapuram, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Thiruvananthapuram, for the year 1998-99.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Udaipur, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Reivew (Hindi and English versions) by the Government of the working of the Population Research Centre, Udaipur, for the year 1998-99.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Visakhapatnam, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Visakhapatnam, for the year 1998-99.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Shimla, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Shimla, for the year, 1998-99.

- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurveda and Siddha, New Delhi, for the year 1997-98.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Medical Research, New Delhi, for the year 1997-98 together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Medical Research, New Delhi, for the year 1997-98.
- (40) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (39) above.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Science, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the All India Institute of Medical Science, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Science, New Delhi, for the year 1997-98.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1996-97.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1996-97, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1996-97.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Institute, Madras, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Institute, Madras, for the year 1997-98.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Cancer Centre, Thiruvananthapuram, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Cancer Centre, Thiruvananthapuram, for the year 1997-98.
- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Kamala Nehru Memorial Hospital, Allahabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kamala Nehru Memorial Hospital, Allahabad, for the year 1997-98.

- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kidwai Memorial Institute of Oncology, Bangalore, for the year 1997-98.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Population Research Centre, Bhubaneswar, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Population Research Centre, Bhubaneswar, for the year 1998-99.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 1998-99.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 1998-99.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the

Gujarat Cancer and Research Institute, Allahabad, for the year 1998-99, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gujarat Cancer and Research Institute, Allahabad, for the year 1998-99.
- (58) (i) A copy of the Annual Report (Hindi and English versions) of the Cancer Hospital and Research Institute, Gwalior, for the year 1998-99, alongwith Audited Accounts.

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- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cancer Hospital and Research Institute, Gwalior, for the year 1998-99.
- (59) A copy of the Prevention of Food Adulteration (First Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 240(E) in Gazette of India dated the 5th April, 1999 under sub-section (2) of section 23 of the Prevention of Food Adulteration Act, 1954 together with corrigenda thereto published in Notification No. G.S.R. 532(E), G.S.R. 630(E) dated the 19th July, 1999 and 10th September, 1999 respectively.
- (60) A copy of the Drugs and Cosmetics (First Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 215(E) in Gazette of India dated the 19th March, 1999 under section 38 of the Drug and Cosmetics Act, 1940.
- (61) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 32 of the Postgraduate Institute of Medical Education and Research Chandigarh Act, 1966.
 - (i) The Postgraduate Institute of Medical Education and Research, Chandigarh, (Amendment) Regulations, 1998 published in Notification No. G.S.R. 715(E) in Gazette of India dated the 2nd December, 1998.
 - (ii) The Postgraduate Institute of Medical Education and Research, Chandigarh (Amendment) Regulations, 1999 published in Notification No. G.S.R. 152(E) in Gazette of India dated the 26th February, 1999.

- (62) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Hindustan Antibiotics Limited, Pune, for the year 1997-98.
 - (ii) Annual Report of the Hindustan Antibiotics Limited, Pune, for the year 1997-98, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Fertilisers and Chemicals Travancore Limited, Kochi, for the year 1998-99.
 - (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Kochi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 1998-99.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Annual Report (Hindi and English versions) of the Angighat Samadhi Committee, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajghat Samadhi Committee, New Delhi, for the year 1997-98.
- (67) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (66) above.

(68) (i) A copy of the Annual Report (Hindi and English versions) of the Primary Education Development Society of Kerala, Trivandrum, for the year 1997-98, alongwith Audited Accounts.

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- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Primary Education Development Society of Kerala, Trivandrum for the year 1997-98.
- (69) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (68) above.
 - (70) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 1997-98.
 - (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
 - (72) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. B.R. Ambedkar Regional Engineering College, Jalandhar, for the year 1997-98.
 - (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
 - (74) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Hazratbal Srinagar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Hazratbal, Srinagar, for the year 1997-98.
 - (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.

- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Calicut Regional Engineering College, Calicut, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calicut Regional Engineering College, Calicut, for the year 1998-99.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Engineering College, Rourkela, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Rourkela, for the year 1997-98.
- (78) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (77) above.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Regional Institute of Science and Technolgy, Itanagar, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Regional Institute of Science and Technology, Itanagar, for the year 1997-98.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Educational Planning and Administration, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Educational Planning and Administration, New Delhi, for the year 1997-98.
- (82) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (81) above.
- (83) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Mahila Samakhya Society, Bangalore, for the year 1998-99, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Mahila Samakhya Society, Bangalore, for the year 1998-99.
- (84) (i) A copy of the Annual Report (Hindi and English versions) of the Kerala Mahila Samakhya Society, Thiruvanthapuram, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kerala Mahila Samakhya Society, Thiruvanthapuram, for the year 1998-99.
- (85) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Rajya Prathamika Shikshana Vikasa Yojana Samithi, Bangalore, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Karnataka Rajya Prathamika Shikshana Vikasa Yojana Samithi, Bangalore, for the year 1997-98.
- (86) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (85) above.
- (87) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Mahila Samakhya Society, Ahmedabad, for the year 1998-99.
- (88) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rashtriya Veda Vidya Pratishthan, Ujjain, for the year 1998-99.
- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 1997-98.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 1997-98.
- (90) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (89) above.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 1997-98.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Industrial Engineering, Mumbai, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Industrial Engineering, Mumbai, for the year 1997-98.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the Vishva-Bharati, Shantiniketan, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visva-Bharati, Shantiniketan, for the year 1997-98.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.
- (97) (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 1997-98.
- (98) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (97) above.

- (99) (i) A copy of the Annual Report (Hindi and English versions) of the National Open School, New Delhi, for the year 1997-98.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Open School, New Delhi, for the year 1997-98.
- (100) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (99) above.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Shiksha Pariyojana Parishad, Patna for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Shiksha Pariyojana Parishad, Patna, for the year 1997-98.
- (102) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (101) above.
- (102A) (i) A copy of the Annual Report (Hindi and English versions) of the District Primary Education Programme, Shimla, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the District Primary Education Programme, Shimla, for the year 1997-98.
 - (103) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (102A) above.
 - (104) (i) A copy of the Annual Report (Hindi and English versions) of the Andhra Pradesh Mahila Samatha Society, Hyderabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Andhra Pradesh Mahila Samatha Society, Hyderabad, for the year 1998-99.
 - (105) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Mahila Samakhya Society, Lucknow, for the year 1998-99.

- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1996-97.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 1996-97.
- (107) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (106) above.
- (108) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Banaras Hindu University, (Vol. I & II) for the year 1997-98, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, for the year 1997-98.
- (109) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (108) above.
- (110) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru University, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru University, New Delhi, for the year 1997-98.
- (111) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (110) above.
- (112) A copy of the Annual Accounts (Hindi and English versions) of the Visva-Bharati, Santiniketan, for the year 1997-98, together with Audit Report thereon.
- (113) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (112) above.
- (114) A copy of the Annual Accounts (Hindi and English versions) of the Tezpur University, Tezpur, for the year 1997-98, together with Audit Report thereon.

- (115) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (114) above.
- (116) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 1996-97, together with Audit Report thereon.
- (117) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (116) above.
- (118) A copy of the Annual Accounts (Hindi and English versions) of the National Open School, New Delhi, for the year 1997-98, together with Audit Report thereon.
- (119) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (118) above.
- (120) A copy of the Annual Accounts (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1997-98, together with Audit Report thereon.
- (121) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (120) above.
- (122) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 1997-98, together with Audit Report thereon.
- (123) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (122) above.
- (124) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Teacher Education, New Delhi, for the year 1997-98, together with Audit Report thereon.
- (125) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (124) above.
- (126) A copy of the National Council for Teacher Education (Norms and Conditions for recognition of M.Ed. face to face and M.Ed. through distance education) Regulation, 1998, published in Notification No. 28-2/98-99/NCTE in Gazette of India dated the 13th February, 1999 under section 33 of the National Council for Teacher Education Act, 1993.

- (127) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology, Bombay, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology, Bombay, for the year 1997-98.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of Indian Institute of Technology, Bombay, for the year 1997-98, together with Audit Report thereon, under sub-section (4) of section 23 of the Indian Institute of Technology Act, 1961.
- (128) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (127) above.
- (129) (i) A copy of the Annual Report (Hindi and English versions) of the National Bal Bhawan, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Bal Bhawan, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Bal Bhawan, New Delhi, for the year 1997-98.
- (130) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (129) above.
- (131) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1997-98, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, New Delhi, for the year 1997-98.
- (132) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (131) above.
- (133) (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 1997-98.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 1997-98.
- (134) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (133) above.
- (135) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Pondicherry, for the year 1997-98.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Pondicherry, for the year 1997-98.
- (136) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (135) above.
- (137) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 1996-97.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Banaras Hindu University, Varanasi, for the year 1996-97.
- (138) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (137) above.
- (139) (i) A copy of the Annual Report (Hindi and English versions) of the regional Engineering College, Silchar, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Engineering College, Silchar, for the year 1998-99.
- (140) (i) A copy of the Annual Report (Hindi and English versions) of the Central Tibetan Schools Administration, New Delhi, for the year 1998-99, alongwith Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Tibetan Schools Administration, New Delhi, for the year 1998-99.
- (141) (i) A copy of the Annual Report (Hindi and English versions) of the University Grants Commission, New Delhi, for the year 1997-98, alongwith Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the University Grants Commission, New Delhi, for the year 1997-98.
- (142) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (141) above.
- (143) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of Social Science Research, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Council of Social Science Research, New Delhi, for the year 1997-98.
- (144) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (143) above.
- (145) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, New Delhi, for the year 1997-98.
- (146) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (145) above.
- (147) A copy of the Annual Accounts (Hindi and English versions) of the Babasaheb Bhimrao Ambedkar University, Lucknow, for the year 1997-98 together with Audit Report thereon.
- (148) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (147) above.
- (149) A copy of the Annual Accounts (Hindi and English versions) of the National Council of Educational Research and Training, for the year 1997-98 together with Audit Report thereon.
- (150) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (149) above.
- (151) A copy of the Annual Accounts (Hindi and English versions) National Institute of Industrial Engineering, Mumbai, for the year 1997-98 together with Audit Report thereon.

- (152) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (151) above.
- (153) Statement (Hindi and English versions) alongwith reasons for delay in correcting the reply given on the 7th December, 1999 to Unstarred Question No. 1405 by Shri Baju Ban Riyan, M.P. regarding National Literacy Mission.
- (154) Statement (Hindi and English versions) correcting the reply given on the 14th December, 1999 to Unstarred Question No. 2259 by Shrimati Geeta Mukherjee, M.P. regarding Kendriya Vidyalaya Sangathan and Board of Governors.
- (155) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Educational Research and Training, New Delhi, for the year 1998-99.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Educational Research, New Delhi, for the year 1998-99.
- (156) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials Hyderabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Matallurgy and New Materials, Hyderabad, for the year 1998-99.
- (157) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Calcutta, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Bose Institute, Calcutta, for the year 1998-99.
- (158) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre

for Advanced Scientific Research Bangalore, for the year 1998-99.

- (159) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 1998-99.
- (160) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1998-99, alongwith Audited Accounts.

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- (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 1998-99.
- (161) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 1998-99.
- (162) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 1998-99.
- (163) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 1998-99.

- (164) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 1998-99.
- (165) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, New Delhi, for the year 1998-99.
- (166) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 1998-99.
- (167) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Calcutta, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Calcutta, for the year 1998-99.
- (168) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 1998-99.
- (169) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Calcutta, for the year 1998-99, alongwith Audited Accounts.

- (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Calcutta, for the year 1998-99.
- (170) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 1998-99.
- (171) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Academy of Engineering, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 1998-99.
- (172) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 1998-99.
- (173) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geo-Magnetism, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geo-Magnetism, Mumbai, for the year 1998-99.
- (174) (i) Statement regarding Review by the Government of the working of the Bharat Immunologicals and Biologicals Corporation Limited, Bulandshahr, for the year 1998-99.

- (ii) Annual Report of the Bharat Immunologicals and Biological Corporation Limited, Bulandshahr, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (175) (i) A copy of the Annual Report (Hindi and English versions) of the Sangeet Natak Akademi, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sangeet Natak Akademi, New Delhi, for the year 1997-98.
- (176) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (175) above.

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- (177) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 1997-98.
- (178) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (177) above.
- (179) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 1997-98.
- (180) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (179) above.
- (181) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1997-98, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Higher Tibetan Studies, Varanasi, for the year 1997-98.
- (182) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (181) above.
- (183) (i) A copy of the Annual Report (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nava Nalanda Mahavihara, Nalanda, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nava Nalanda Mahavihara, Nalanda, for the year 1997-98.
- (184) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (183) above.
- (185) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 1997-98.
- (186) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (185) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:---

(1) That at its sitting held on the 20th December, 1999, Rajya Sabha passed the Designs Bill, 1999.

*(2) That at its sitting held on the 9th December, 1999, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from

^{*} At 4.46 P.M.

Rajya Sabha to associate with the Committee on Public Accounts of Lok Sabha for the term ending on the 30th April, 2000 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri Vayalar Ravi
- (2) Shri K. Rahman Khan
- (3) Shri K. R. Malkani
- (4) Shri Satishchandra Sitaram Pradhan
- (5) Shri Md. Salim
- (6) Shri J. Chitharanjan
- (7) Shri Jayant Kumar Malhoutra

*(3) That at its sitting held on the 9th December, 1999, Rajya Sabha concurred in the recommendation of Lok Sabha to nominate seven members from Rajya Sabha to associate with the Committee on Public Undertakings of Lok Sabha for the term ending on the 30th April, 2000 and also communicated the names of the following members of Rajya Sabha who had been elected to the said Committee:—

- (1) Shri H. Hanumanthappa
- (2) Shri Suresh Kalmadi
- (3) Dr. Gopalrao Vithalrao Patil
- (4) Shri Gopalsinh G. Solanki
- (5) Shri Jibon Roy
- (6) Shri Ranjan Prasad Yadav
- (7) Shri K. Kalavenkata Rao

*(4) That at its sitting held on the 9th December, 1999, Rajya Sabha adopted a motion to join the Committee of both the Houses on the Welfare of Scheduled Castes and Scheduled Tribes for the term ending on the 30th April, 2000 and had elected the following members of Rajya Sabha to serve on the said Committee:—

- (1) Shri Rajubhai A. Parmar
- (2) Shri Jhumuk Lal Bendia
- (3) Smt. Jayaprada Nahata

(4) Shri C.P. Thirunavukkarasu

(5) Shri Sukhdev Singh Libra

(6) Shri Gandhi Azad

(7) Shri Sanatan Bisi

(8) Shri Mohd. Azam Khan

(9) Shri Ram Nath Kovind

(10) Shri Govindram Miri

**(5) That at its sitting held on the 21st December, 1999 Rajya Sabha passed a motion referring the Patents (Second Amendment) Bill, 1999 to Joint Committee of the Houses consisting of 30 Members, 10 from Rajya Sabha namely:----

(1) Shri T.N. Chaturvedi

(2) Dr. L.M. Singhvi

(3) Shri Suresh Keshwani

(4) Dr. M.N. Das

(5) Dr. Biplab Dasgupta

(6) Shri C.P. Thirunavukkarasu

(7) Shri J. Chitharanjan

(8) Shri K. Kalavenkata Rao

(9) Shri Satishchandra Sitaram Pradhan

(10) Shri Jayant Kumar Malhoutra

and 20 members from the Lok Sabha and recommended that Lok Sabha do join in the said Joint Committee and communicate to that House the names of members to be appointed by Lok Sabha to the said Joint Committee.

5. Bill as passed by the Rajya Sabha-Laid on the Table

The Designs Bill, 1999

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.05 P.M.)

6. Calling Attention

Shri Rup Chand Pal called the attention of the Minister of Textiles to the situation arising out of crisis in Jute Industry and NJMC and steps taken by the

**At 7.27 P.M.

Government in regard thereto.

The Minister of Textiles made a statement in regard thereto.

3.41 P.M.

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7. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:---

- (1) Shri Kirit Somaiya regarding need for early completion of railway over bridges at Ghatkopar in Mumbai, Maharashtra.
- (2) Shri Ram Chandra Bainda regarding need to provide more facilities at Faridabad railway station.
- (3) Shri Girdhari Lal Bhargava regarding need to declare Jaipur airport as international airport.
- (4) Shri Braj Bhushan Sharan Singh regarding need for early revival of sugar mill at Nawabganj, Gonda (U.P.)
- (5) Shri Praveen Rashtrapal regarding need to deploy adequate para military forces in Gujarat to ensure that Christmas festival is celebrated peacefully in the State.
- (6) Shri Pawan Kumar Bansal regarding need for early clearance of all pending property conversion cases from lease hold to free hold in Chandigarh.
- () (7) Shri Chandra Bhushan Singh regarding need to ensure that potato growers in U.P., particularly in Farrukhabad district get remunerative price for their produce.
 - (8) Shri Brahmanand Mandal regarding need to accord sanction to the proposal of the Govt. of Bihar for establishment of an Industrial Development Centre in Distt. Munghyr.
 - (9) Kumari Bhavna P. Gawli regarding need for early conversion of Poona-Akola-Khandwa metergauge rail line into broadgauge.

- (10) Shri Ram Sajeewan regarding need to provide financial assistance to State Government of U.P. to solve acute drinking water problem in Banda and Chitrakut districts.
- (11) Shri D. Venugopal regarding need to provide financial assistance to State Government of Tamil Nadu to rejuvenate Central-State Seed Farm in Mel Chengam Village in Thiruvannamalai district.
- (12) Shri Zora Singh Mann regarding need to set up another Commission to probe 1984 anti-skih riots.
- (13) Shri P.H. Pandian regarding need to take steps to improve the financial condition of Tamil Nadu.

8/Statutory Resolution-Adopted

Shri Yashwant Sinha moved the following Resolution:---

"In pursuance of sub-section (2) of section 8A of the Customs Tariff Act, 1975, read with sub-section (3) of section 7 of the said Act, this House hereby approves of Notification No. 127/99-Customs dated 1.12.1999 [G.S.R. 793(E) dated 1.12.1999] which seeks to amend the First Schedule to the Customs Tariff Act, 1975 so as to enhance the rate of customs duty applicable to goods falling under subheading Nos. 1001.10 and 1001.20 of the said Schedule from "free" to "50%"."

Two amendments were moved by Sarvashri Priya Ranjan Dasmunsi and Varkala Radhakrishnan.

Shri Shanta Kumar also intervened.

The amendments moved were negatived.

The Resolution was adopted.

9. Resolutions

(i) Shri Digvijay Singh on behalf of Kumari Mamata Banerjee moved the following Resolution:---

"That this House do resolve that a Parliamentary Committee consisting of twelve Members of this House, to be nominated by the Speaker, be appointed to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance visa-vis General Finance and to make recommendations thereon".

The Resolution was adopted.

(ii) Shri Digvijay Singh on behalf of Kumari Mamata Banerjee moved the following Resolution:---

"That this House do recommend to the Rajya Sabha to agree to associate six Members from the Rajya Sabha with the Parliamentary Committee to review the Rate of Dividend which is at present payable by the Indian Railways to the General Revenues as well as other ancillary matters in connection with Railway Finance visa-vis the General Finance and to make recommendations thereon and to communicate the names of the Members so appointed to this House".

The Resolution was adopted.

10. Government Bills-Motions for Reference to Joint Committee—Adopted (1) The Protection of Plant Varieties and Farmers' Rights Bill, 1999.

The motion for reference of the Bill to a Joint Committee was moved by Shri Nitish Kumar.

The motion was adopted as follows:----

- "That the Bill to provide for the establishment of an Authority to give an effective system for protection of the rights of plant breeders and farmers, and to encourage the development of new varieties of plants, and to give effect to sub-paragraph (b) of paragraph 3 of article 27 of Part II of the Agreement on Trade Related Aspects of Intellectual Property Rights, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:---
- 1. Dr. Baliram
- 2. Shri Ajay Chakraborty
- 3. Shrimati Kailasho Devi
- 4. Shri G. Putta Swamy Gowda
- 5. Shri Suresh Ramrao Jadhav
- 6. Shri Raghuveer Singh Kaushal

- 7. Dr. Ramkrishna Kusmaria
- 8. Shri Jagannath Mallick
- 9. Shri Kamal Nath
- 10. Dr. Ranjit Kumar Panja
- 11. Shri Anna Saheb M.K. Patil
- 12. Shri Sharad Pawar

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- 13. Shri Nawal Kishore Rai
- 14. Shri Chandra Bhushan Singh
- 15. Shri Ram Prasad Singh
- 16. Shri Shanker Sinh Vaghela
- 17. Shri Ummareddy Venkateswarlu
- 18. Shri Sahib Singh Verma
- 19. Shri Mahboob Zahedi
- 20. Shri Nitish Kumar

and 10 from Rajya Sabha;

that in order to constitute a sitting of the Joint Committee the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects the Rules of procedure of this House relating to Parliamentary committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

(ii) The Central Vigilance Commission Bill, 1999

The motion for reference of the Bill to a Joint Committee was moved by Shrimati Vasundhara Raje.

The motion was adopted as follows:----

"That the Bill to provide for the constitution of a Central Vigilance Commission to inquire or cause inquiries to be conducted into offences alleged to have been committed under the Prevention of Corruption Act, 1988 by certain categories of public servants of the Central Government, corporations established by or under any Central Act, Government companies, societies and local authorities owned or controlled by the Central Government and for matters connected therewith or incidental thereto, be referred to a Joint Committee of the Houses consisting of 30 members, 20 from this House, namely:—

- 1. Shri Rashid Alvi
- 2. Shri Pawan Kumar Bansal
- 3. Shri R.L. Bhatia
- 4. Shri Samar Chowdhury
- 5. Smt. Bhavnaben Chikhalia
- 6. Shri Priya Ranjan Dasmunsi
- 7. Shri Anant Mahadeoappa Gudhe
- 8. Maj. Gen. (Retd.) Bhuwan Chandra Khanduri
 - 9. Shri C. Kuppusamy
- 10. Shri Bhartruhari Mahatab
- 11. Shri M.V.V.S. Murthy
- 12. Shri P.H. Pandian
- 13. Shri Sharad Pawar
- 14. Shri Anadi Charan Sahu
- 15. Dr. Nitish Sengupta
- 16. Shri Maheshwar Singh
- 17. Shri Raghuvansh Prasad Singh
- 18. Shri Balram Singh Yadav
- 19. Shri Devendra Prasad Yadav
- 20. Smt. Vasundhara Raje
- and 10 from Rajya Sabha.

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee;

that the Committee shall make a report to this House by the last day of the first week of the next Session;

that in other respects the Rules of Procedure of this House relating to Parliamentary Committees shall apply with such variations and modifications as the Speaker may make; and

that this House do recommend to Rajya Sabha that Rajya Sabha do join the said Joint Committee and communicate to this House the names of 10 members to be appointed by Rajya Sabha to the Joint Committee."

11. Discussion under Rule 193

Time Taken : 3 hours 02 mts.

Shri S. Jaipal Reddy raised a discussion regarding functioning of Prasar Bharti.

The following members took part in the debate:----

(1) Dr. Nitish Sengupta

(2) Shri Rup Chand Pal

(3) Shri Rajiv Pratap Rudy

(4) Dr Girija Vyas

(5) Dr. Sushil Kumar Indora

(6) Shri Raghuvansh Prasad Singh

(7) Dr. Smt. Beatrix D' Souza

(8) Shri K.P. Singh Deo

(9) Shri Rashid Alvi

(10) Shri T.T.V. Dinakaran

(11) Shri Dharamraj Singh Patel

(12) Shri Suresh Kurup

(13) Shri Suresh Ramrao Jadhav

(14) Shri Haribhau Shankar Mahale

(15) Shri Tirlochan Kanungo

(16) Prof. Rasa Singh Rawat

Shri Arun Jaitley replied to the debate.

The discussion was concluded.

12. Report of Business Advisory Committee.

Shri Santosh Kumar Gangwar presented the fourth Report of the Business Advisory Committee.

7. 28 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 22nd December, 1999)

G. C. MALHOTRA, Secretary-General

MGIP(PLU)MRND-2978LS-21-12-1999.

LOK SABHA

BULLETIN --- PART I

(Brief Record of Proceedings)

Wednesday, December 22, 1999/Pausa 1, 1921 (Saka)

No. 26

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri G. I. Patel who was a member of Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

2. Starred Questions

Starred Question Nos. 341, 343, 344 and 346 were orally answered. Replies to Starred Question Nos. 342, 345, and 347-360 were laid on the Table.

3. Short Notice Question

Short Notice Question No. 2 addressed to the Minister of External Affairs regarding adoption of a new policy by Pakistan's Military Regime could not be taken up orally due to disruption in the House. The written reply of the same would be printed in the Official Report for the day.

4. Unstarred Questions

Replies to Unstarred Question Nos. 3404-3583 were laid on the Table.

(Due to interruptions in the House, Lok Sabha adjourned at 12.01 P.M. and re-assembled 1.02 P.M.)

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5. Papers Laid on the Table

The following papers were laid on the Table:---

- (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 1998-99.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Department of Electronics Accrediation of Computer Courses Society, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Department of Electronics Accrediation of Computer Courses Society, New Delhi, for the year 1998-99.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Materials for Electronics Technology, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Materials for Electronics Technology, for the year 1998-99.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 1998-99.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Electronics Test Engineering, New Delhi, for the year 1998-99, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Electronics Test Engineering, New Delhi, for the year 1998-99.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Liquid Crystal Research, Bangalore, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Liquid Crystal Research, Bangalore, for the year 1998-99.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Software Technology, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Software Technology, Mumbai, for the year 1998-99.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Electronics Research and Development Centre of India, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Electronics Research and Development Centre of India, New Delhi, for the year 1998-99.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 1998-99.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 1998-99.

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Chandigarh, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Chandigarh, for the year 1998-99.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Electronics Design and Technology of India, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Electronics Design and Technology of India, New Delhi, for the year 1998-99.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Computer Centre, Calcutta, for the year 1998-99.

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- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Education and Research Network, India, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Education and Research Network, India, New Delhi, for the year 1998-99.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Electronics Trade and Technology Development Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, for the year 1998-99.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Betwa River Board, Jhansi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Betwa River Board, Jhansi, for the year 1998-99.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 1998-99, alongwith Audited Accounts.
- (20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the Water and Power Consultancy Services (India) Ltd., for the year 1998-99.
 - (ii) Annual Report of the Water and Power Consultancy Services (India) Ltd., for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Campanies Act, 1956:—
 - (a) (i) Review by the Government of the working of the National Mineral Development Corporation Limited, Hyderabad, for the year 1998-99.

- (ii) Annual Report of the National Mineral Development Corporation Limited, Hyderabad, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the M.S.T.C. Limited, Calcutta, for the year 1998-99.
 - (ii) Annual Report of the M.S.T.C. Limited, Calcutta, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Sponge Iron India Limited, Hyderabad, for the year 1998-99.
 - (ii) Annual Report of the Sponge Iron India Limited, Hyderabad, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

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- (d) (i) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Mecon Limited, for the year 1998-99.
 - (ii) Annual Report of the Mecon Limited, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of the section 619A of the Companies Act, 1956:---
 - (a) (i) Statement regarding Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 1998-99.
 - (ii) Annual Report of the Uranium Corporation of India Limited,

Jaduguda, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Statement regarding Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the National Small Industries Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the statement regarding Review (Hindi and English versions) by the Government of the working of the Central Civil Services Cultural and Sports Board, New Delhi, for the year 1998-99.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Grih Kalyan Kendra, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the statement regarding Review (Hindi and English versions) by the Government of the working of the Grih Kalyan Kendra, New Delhi, for the year 1998-99.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Entrepreneurship, Guwahati, for the year 1998-99, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Entrepreneurship, Guwahati, for the year 1998-99.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Hand Tools, Jalandhar, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the statement regarding Review (Hindi and English versions) by the Government of the working of the Central Institute of Hand Tools, Jalandhar, for the year 1998-99.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Fragrance and Flavour Development Centre, Kannauj, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the statement regarding Review (Hindi and English versions) by the Government of the working of the Fragrance and Flavour Development Centre, Kannauj, for the year 1998-99.
- (28) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the U.P. Projects and Tubewells Corporation Limited, Lucknow, for the year 1996-97.
 - (ii) Annual Report of the U.P. Projects and Tubewells Corporation Limited, Lucknow, for the year 1996-97, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following Statements (Hindi and English versions) showing action taken by the Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Ninth, Tenth, Eleventh and Twelfth Lok Sabha:---

NINTH LOK SABHA

(i)	Statement No. XLVII	Second Session, 1990
(ii)	Statement No. XXXIX	Third Session, 1990
(iii)	Statement No. XXXIII	Sixth Session, 1990

TENTH LOK SABHA

Statement No. XLII	First Session, 1991
Statement No. XXXIII	Fifth Session, 1992
Statement No. XXXVI	Sixth Session, 1993
Statement No. XXIV	Eleventh Session, 1994
Statement No. XXI	Thirteenth Session, 1995
Statement No. XVIII	Fourteenth Session, 1995
Statement No. XII	Sixteenth Session, 1996
ELEVENTH L	OK SABHA
Statement No. XIII	Second Session, 1996
Statement No. XII	Third Session, 1996
Statement No. XI	Fourth Session, 1997
Statement No. IX	Fifth Session, 1997
Statement No. IX	Sixth Session, 1997
	Statement No. XXXIII Statement No. XXXVI Statement No. XXIV Statement No. XXI Statement No. XVIII Statement No. XII ELEVENTH L Statement No. XIII Statement No. XII Statement No. XI Statement No. IX

TWELFTH LOK SABHA

(xvi)	Statement No. VII	Second Session, 1998
(xvii)	Statement No. IV	Third Session, 1998
(xviii)	Statement No. III	Fourth Session, 1999

- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (a) (i) Review by the Government of the working of the Modern Food Industries (India) Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Modern Food Industries (India) Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the North-Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1998-99.

- (ii) Annual Report of the North-Eastern Regional Agricultural Marketing Corporation Limited, Guwahati, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Statement regarding Review by the Government of the working of the National Industrial Development Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Statement (Hindi and English versions) on the observations of the Ministry of Industry, Deptt. of Heavy Industry, on the Auditors comments on the Report and the replies furnished by the Management of National Industrial Development Corporation Limited, New Delhi, for the year 1998-99.
 - (iii) Annual Report of the National Industrial Development Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the Bharat Petroleum Corporation Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 1998-99.
 - (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Agricultural Marketing, Jaipur, for the year 1988-89, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Agricultural Marketing, Jaipur, for the year 1988-89.
- (35) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (34) above.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Agricultural Marketing, Jaipur, for the year 1989-90, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Agricultural Marketing, Jaipur, for the year 1989-90.
- (37) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (36) above.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Agricultural Marketing, Jaipur, for the year 1990-91, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Agricultural Marketing, Jaipur, for the year 1990-91.
- (39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Agricultural Marketing, Jaipur, for the year 1991-92, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Agricultural Marketing, Jaipur, for the year 1991-92.
- (41) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (40) above.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Agricultural Marketing, Jaipur, for the year 1992-93, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Agricultural Marketing, Jaipur, for the year 1992-93.
- (43) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (42) above.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Agricultural Marketing, Jaipur, for the year 1993-94, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Agricultural Marketing, Jaipur, for the year 1993-94.
- (45) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (44) above.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Marketing, Jaipur, for the year 1994-95, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Marketing, Jaipur, for the year 1994-95.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Marketing, Jaipur, for the year 1995-96, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Marketing, Jaipur, for the year 1995-96.
- (49) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (48) above.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Marketing, Jaipur, for the year 1996-97 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Marketing, Jaipur, for the year 1996-97.
- (51) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (50) above.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 1997-98.
- (53) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (52) above.
- (54) (i) A copy of the Annual Report (Hindi and English versions) of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Oilseeds and Vegetable Oils Development Board, Gurgaon, for the year 1998-99.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 1998-99.

- (56) A copy of the Fertilizer (Control) Second Amendment Order, 1999 (Hindi and English versions) published in Notification No. S.O. 1068(E) in Gazette of India dated the 4th November, 1999 under subsection (6) of section 3 of the Essential Commodities Act, 1955.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 1998-99 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 1998-99.
- (58) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:---
 - (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 1998-99.
 - (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

1.06 P.M.

6. Motion regarding Fourth Report of the Business Advisory Committee.

Shri Pramod Mahajan moved the following motion:---

"That this House do agree with the Fourth Report of the Business Advisory Committee presented to the House on the 21st December, 1999."

The motion was adopted.

1.11 P.M.

V. Observation by the Speaker

The Speaker made the following observation:---

"Hon'ble members, the House was witness to an ugly incident today when a member of opposition Shri Devendra Singh Yadav menacingly approached towards treasury benches. I am constrained to observe that such behaviour on the part of the member concerned was in derogation of established norms of decent parliamentary behaviour. Such incidents are not only a reflection on the parliamentary conduct of the member concerned but also erode the dignity of the whole House. I deprecate the behaviour of the member in strongest terms and urge upon the leaders of parties and groups in the House to ensure dignified parliamentary behaviour from their members. I would also like to reiterate that members including Ministers should address the Chair and also exercise restraint while participating in discussion on the floor of the House. Perhaps, observance of this parliamentary norm may prevent recurrence of such incidents."

1.12 P.M.

8. Submissions by Members

- (i) In response to submission made by Shri Rajesh Pilot regarding increase in accidents in Indian Air Force Planes especially MIG Aircrafts, Shri George Fernandes responded.
- (ii) In response to the submission made by Shri Ashok Pradhan for amending the Constitution in order to safeguard the interests of employees belonging to Scheduled Castes and Scheduled Tribes in Government Service, the Prime Minister responded.
- #(iii) The following members made submission regarding communal tension arising out of Shilanyas in Halmodi village in Surat, Gujarat:----
 - (1) Shri Suresh Kurup
 - (2) Shri Indrajit Gupta
 - (3) Shri Mani Shankar Aiyar

In response to the submissions made by the members, Shri L.K. Advani responded.

(Lok Sabha adjourned at 1.57 P.M. and re-assembled at 2.34 P.M.)

#At 2.34 P.M.

2.44 P.M.

9. Matters Under Rule 377

- (1) Shri Pushp Jain raised a matter regarding need for early start of work on Bar-Bilara rail line in Pali district in Rajasthan.
- (2) Shri P.S. Gadhavi raised a matter regarding need to take effective steps to make the Daman Ganga river and nearby areas in Gujarat toxic free.
- (3) Shri Annasaheb M.K. Patil raised a matter regarding need to provide better postal services in Erandol Parliamentary Constituency, Maharashtra.
- (4) Shri Rajiv Pratap Rudy raised a matter regarding need to expedite construction of a rail bridge over the river Ganga between Patna and Sonepur in Bihar.
- (5) Shri Rajo Singh raised a matter regarding need to accord early approval to the proposal for installation of hand pumps in Bihar with the financial assistance of World Bank.
- (6) Shri Sriprakash Jaiswal raised a matter regarding need for early construction of Ganga barrage in Kanpur, U.P.
- (7) Shri Mani Shankar Aiyar raised a matter regarding need to set up Rajiv Gandhi Centre of Aquaculture at village Sathangudi in Nagapattinam district, Tamil Nadu.
- (8) Smt. Minati Sen raised a matter regarding need to lay broad guage railway line between New Mainaguri and Jogikhopa via Baxirhat, Golakganj, Gauripur, Dhumbari and Belasipara, West Bengal.
- (9) Shri M.V.V.S. Murthi raised a matter regarding need to introduce one more shuttle train between vizag and Kirandal in Andhra Pradesh.
- (10) Shri Chandrakant Khare raised a matter regarding need to ensure procurement of entire quantity of cotton by agencies in Maharashtra with a view to protect the interests of cotton growers.
- (11) Shri Arjun Charan Sethi raised a matter regarding need to provide financial assistance to the Government of Orissa to check the recurrence of flood in the State particularly in the districts of Bhadrak and Balasore.

(12) Shri K. Francis George raised a matter regarding need to clear the proposal of Government of Kerala for release of 100 hectares of Forest land for all-round development of Sabarimala Shrine.

3.01 P.M.

10. Government Bills-Passed

Time taken : 1 hour 10 mts.

(i) The Copyright (Amendment) Bill, 1999, as passed by Rajya Sabha.

The motion for consideration of the Bill was moved by Dr. Murli Manohar Joshi.

The following members took part in the debate:---

(1) Shri Pravin Rashtrapal

- (2) Shri Anadi Charan Sahu
- (3) Shri Swadesh Chakraborty
- (4) Shri P.H. Pandian
- (5) Shri Haribhau Shankar Mahale
- (6) Shri Raghuvansh Prasad Singh

Dr. Murli Manohar Joshi replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Dr. Murli Manohar Joshi.

The motion was adopted and the Bill was passed.

(ii) The Trade Marks Bill, 1999, as passed by Rajya Sabha.

Time taken : 2 hrs. 01 mt.

The motion for consideration of the Bill was moved by Shri Murasoli Maran.

The following members took part in the debate:---

- (1) Shri Priya Ranjan Dasmunsi
- (2) Shri Vijayendra Pal Singh Badnore

- (3) Shri Bikram Keshari Deo
- (4) Shri Trilochan Kanungo
- (5) Shri E.M. Sudarsana Natchiyappan
- (6) Shri Bolla Bulli Ramaiah
- (7) Shri Rupchand Pal
- (8) Prof. S.P. Singh Baghel
- (9) Shri Annasaheb M.K. Patil
- (10) Shri T.M. Selvaganapathi

Shri Murasoli Maran replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 159 were adopted.

The Schedule, Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Murasoli Maran.

The motion was adopted and the Bill was passed.

(iii) The Geographical Indications of Goods (Registration and Protection) Bill, 1999, as passed by Rajya Sabba.

Time taken : 33 mts.

The motion for consideration of the Bill was moved by Shri Murasoli Maran.

The following members took part in the debate:-

- (1) Shri Varkala Radhakrishnan
- (2) Shri P.H. Pandian
- (3) Shri Bikram Keshari Deo
- (4) Shri Rupchand Pal
- (5) Shri Trilochan Kanungo

Shri Murasoli Maran replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 87 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Murasoli Maran.

The motion was adopted and the Bill was passed.

(iv) The Small Industries Development Bank of India (Amendment) Bill, 1999.

Time taken: 46 mts.

The motion for consideration of the Bill was moved by Shri Yashwant Sinha.

The following members took part in the debate:---

- (1) Shri Moinul Hassan
- (2) Shri Vijayendra Pal Singh Badnore
- (3) Shri P.H. Pandian
- (4) Shri M.V.V.S. Murthy

Shri Yashwant Sinha replied to the debate.

The motion for consideration of the Bill was adopted and clause-byclause consideration of the Bill was taken up.

Clauses 2 to 25 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Yashwant Sinha.

The motion was adopted and the Bill was passed.

*11. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on 17th December, 1999, Rajya Sabha concurred in the recommendation of Lok Sabha to elect five members of the Rajya Sabha to join the Joint

^{*}At 5.26 P.M.

Committee on Offices of Profit and also communicated the names of the following members of Rajya Sabha who had been duly elected to the said Committee:—

(1) Shri Qakar Singh Lakhawat

(2) Shri Sanjay Nirupam

(3) Shri E. Balanandan

(4) Dr. M.N. Das

(5) Shri Banarsi Das Gupta

**12. Statement by Minister

The Minister of Labour made a statement on tentative proposals for revision of wages in respect of working Journalists and Non-Journalists Newspaper and News Agency Employees.

@13. Motion regarding Joint Committee on Government Bill-Adopted

The Patents (Amendment) Bill, 1999

The motion for concurrence in the recommendation of Rajya Sabha for reference of the Bill to a Joint Committee of the Houses was moved b y

Dr. Raman Singh.

The motion was adopted as follows:

"That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill further to amend the Patents Act, 1970 made in the motion adopted by Rajya Sabha at its sitting held on the 21st December, 1999 and communicated to this House on the 21st December, 1999 and do resolve that the following 20 members of Lok Sabha be nominated to serve on the said Joint Committee, namely:---

- 1. Shri Mani Shankar Aiyar
- 2. Shrimati Krishna Bose
- 3. Shri Dhinakaran
- 4. Shrimati Sheela Gautam

^{**}Made at 5.41 P.M. @ 6.50 P.M.

5. Shri Trilochan Kanungo

6. Shri Brahmanand Mandal

- 7. Shri Subodh Mohite
- 8. Shri Rupchand Pal
- 9. Shri S.S. Palanimanickam
- 10. Shri Shriniwas Dadasaheb Patil
- 11. Shri Bolla Bulli Ramaiaha
- 12. Shri Ram Sajivan
- 13. Shri Ş. Jaipal Reddy
- 14. Shri Rajiv Pratap Rudy
- 15. Shri Shyama Charan Shukla
- 16. Shri Shivraj Singh
- 17. Shri Kirit Somaiya
- 18. Shri Kharabela Swain
- 19. Shri Ravi Prakash Verma
- 20. Shri Murasoli Maran".

7.39 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 23rd December, 1999).

G. C. MALHOTRA, Secretary-General.

MGIP(PLU)MRND-3017LS-22.12.1999

LOK SABHA

BULLETIN - PART I

(Brief Record of Proceedings)

Thursday, December 23, 1999/Pausa 2, 1921 (Saka)

No. 27

11.00 A.M.

1. Obituary References

The Speaker made references to the passing away of Shri Ram Deni Ram, a member of Sixth Lok Sabha and Shri Ram Pyare Panika, a member of Seventh and Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the deceased.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 361-365 were orally answered. Replies to Starred Question Nos. 366-380 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3584—3655 and 3657—3769 were laid on the Table.

12 Noon

4. Papers laid on the Table

The following papers were laid on the Table:---

(1) A copy of the Memorandum of Understanding (Hindi and English versions) between the Container Corporation of India Limited and the Ministry of Railways for the year 1999-2000.

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- (2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India—Union Government (No. 7 of 1999) (Commercial) for the year ended the March 1998— (IRCON International Limited), under article 151(1) of the Constitution.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (5) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 1998-99, alongwith Audited Accounts.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 1998-99.

- (7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi for the year 1995-96, alongwith Audited Accounts.
 - (ii) A copy of the Action Taken Report on the Annual Report (Hindi and English versions) on National Commission for Women, New Delhi for the year 1995-96.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi for the year 1995-96.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the National Research Development Corporation, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the National Research Development Corporation, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi for the year 1998-99, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government for the working of the Consultancy Development Centre, New Delhi for the year 1998-99.
- (12) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 2 of the Essential Commodities Act, 1955:—
 - (i) The Sugar (Control) Amendment Order, 1999 published in Notification No. G.S.R. 436(E) in Gazette of India dated the 14th June, 1999.
 - (ii) G.S.R. 782(E) published in Gazette of India dated the 22nd November, 1999 directing that no importer of sugar sell or agree to sell or otherwise dispose of or deliver or agree to deliver imported sugar or remove imported sugar from the godowns in which it is stored.
 - (iii) G.S.R. 1197(E) published in Gazette of India dated the 30th November, 1999 rescinding with immediate effect, the Sugar (Retention and the Sale by Recognised Dealers) Order, 1979.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (i) of item No. (12) above.
- (14) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Airlines Limited and the Ministry of Civil Aviation for the year 1999-2000.
- (15) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi Rashtriya Uran Akademi, Raebareli, for the year 1998-99, alongwith Audited Accounts.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Calcutta, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Calcutta, for the year 1998-99.

- (17) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1998-99.
 - (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Renewable Energy Development Agency Limited, and the Ministry of Non-Conventional Energy Sources for the year 1999-2000.
- (19) A copy of the Memorandum of Understanding (Hindi and English versions) between the Rashtriya Ispat Nigam Limited, and the Ministry of Steel for the year 1999-2000.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for the Development of Glass Industry, Firozabad, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for the Development of Glass Industry, Firozabad, for the year 1998-99.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1998-99.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1998-99, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics, Bhubaneswar, for the year 1998-99.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Medical Council of India, New Delhi, for the year 1997-98, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Medical Council of India, New Delhi, for the year 1997-98.
- (23) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (22) above.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Acharya Harihar Regional Cancer Centre, Cuttack, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Acharya Harihar Regional Cancer Centre, Cuttack, for the year 1997-98.
- (25) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (24) above.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1995-96.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1995-96, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1995-96.
- (27) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (26) above.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1997-98.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Chittaranjan National Cancer Institute, Calcutta, for the year 1997-98, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chittaranjan National Cancer Institute, Calcutta, for the year 1997-98.

- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (28) above.
- (30) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (a) (i) Review by the Government of the working of the Hospital Services Consultancy Corporation (India) Limited, Delhi for the year 1998-99.
 - (ii) Annual Report of the Hospital Services Consultancy Corporation (India) Limited, Delhi, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (31) A copy of the Memorandum of Understanding (Hindi and English versions) between the Hospital Services Consultancy Corporation (India) Limited, and the Ministry of Health and Family Welfare, for the year 1999-2000.
- (32) A copy of the Prevention of Food Adulteration (10th Amendment) Rules, 1998 (Hindi and English versions) published in Notification No. G.S.R. 380(E) in Gazette of India dated the 9th July, 1998 under sub-section (3) of section 23 of the Prevention of Food Adulteration Act, 1954 together with a corrigendum thereto published in Notification No. G.S.R. 648(E) dated the 28th October, 1998.
- (33) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (32) above.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the New Delhi Tuberculosis Centre, New Delhi for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Delhi Tuberculosis Centre, New Delhi, for the year 1998-99.
- (35) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1998-99.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 1998-99, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 1998-99.
- (36) A copy of the statement (Hindi and English versions) correcting the reply given on the 14th December, 1999 to Unstarred Question No. 2169 by Shri Bhim Dahal, M.P. regarding Irregularities in Purchase of Unani Medicines.
- (37) (a) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal, for the year 1998-99, alongwith Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar, for the year 1998-99, alongwith Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Calcutta, for the year 1998-99, alongwith Audited Accounts.
 - (v) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai, for the year 1998-99, alongwith Audited Accounts.
 - (vi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa, for the year 1998-99, alongwith Audited Accounts.

- (vii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Gurdaspur, for the year 1998-99, alongwith Audited Accounts.
- (viii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati, for the year 1998-99, alongwith Audited Accounts.
 - (ix) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior, for the year 1998-99, alongwith Audited Accounts.
 - (x) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad, for the year 1998-99, alongwith Audited Accounts.
 - (xi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur, for the year 1998-99, alongwith Audited Accounts.
- (xii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Aligarh, for the year 1998-99, alongwith Audited Accounts.
- (xiii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Mumbai, for the year 1998-99, alongwith Audited Accounts.
- (xiv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, New Delhi, for the year 1998-99, alongwith Audited Accounts.
- (xv) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Patna, for the year 1998-99, alongwith Audited Accounts.

- (xvi) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering and Nutrition, Shimla, for the year 1998-99, alongwith Audited Accounts.
- (xvii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar, for the year 1998-99, alongwith Audited Accounts.
- (xviii) A copy of the Annual Report (Hindi and English versions) of the Institute of Hotel Management and Catering Technology, Thiruvananthapuram, for the year 1998-99, alongwith Audited Accounts.
 - (xix) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Institute of Hotel Management, Catering and Nutrition, Chandigarh, for the year 1998-99, alongwith Audited Accounts.
 - (xx) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, New Delhi, for the year 1998-99, alongwith Audited Accounts.
- (b) A copy of the Review (Hindi and English versions) by the Government of the working of the Institutes of Hotel Management, Catering Technology and Applied Nutrition at Bangalore, Bhopal, Bhubaneswar, Calcutta, Chandigarh, Chennai, Goa, Gurdaspur, Guwahati, Gwalior, Hyderabad, Jaipur, Lucknow, Mumbai, New Delhi, Patna, Srinagar, Shimla, Thiruvananthapuram and National Council for the Hotel Management and Catering Technology, New Delhi, for the year 1998-99.
- (38) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (37) above.
- (39) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1998-99.

- (ii) Annual Report of the Hindustan Organic Chemicals Limited, Rasayani, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (40) A Statement (Hindi and English versions) (i) correcting the reply given on the 2nd December, 1999 to Unstarred Question No. 744 by Shri Ashok N. Mohol, M.P. regarding ban on Inter-State Movement and (ii) reasons for delay in correcting the reply.
- (41) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government of the working of the Hindustan Photo Films Manufacturing Company Limited, Ooty, for the year 1998-99.
 - (ii) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ooty, for the year 1998-99, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palghat, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Fluid Control Research Institute, Palghat, for the year 1998-99.
- (43) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 19 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970 and 1980:—
 - (i) The Union Bank of India (Officers') Service (Amendment) Regulations, 1998 published in Notification No. OSR/15 in Gazette of India dated the 6 January, 1999.
 - (ii) The Union Bank of India (Employees) Pension (Amendment) Regulations, 1998 published in Notification No. Nil in Gazette of India dated the 27 February, 1999.

- (iii) The Corporation Bank (Employee's) Pension (Amendment) Regulations, 1998 published in Notification No. PAD:IR:COBEPR Amendt:739:98-99 in Gazette of India dated the 27th February, 1999.
- (iv) The Corporation Bank (Officers) Service (Amendment) Regulations, 1998 published in Notification No. PAD:IR:OSR Amendt: 755:98-99 in Gazette of India dated the 27th February, 1999.
- (v) The Central Bank of India Officers' Service (Amendment) Regulations, 1998 published in Notification No. CO:PRS:IRP:98-99/ 2212 in Gazette of India dated the 27th March, 1999.
- (vi) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1998 published in Notification No. 336/0089/PD.IRD(O)/ REG-38 in Gazette of India dated the 6th March, 1999.
- (vii) The Punjab National Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. Nil in Gazette of India dated the 10th April, 1999.
- (viii) The Canara Bank (Employees') Pension (Amendment) Regulations, 1998 published in Notification No. IRS:G-228:9348 in Gazette of India dated the 1st May, 1999.
 - (ix) The Bank of India (Officers') Service (Amendment) Regulations, 1999 published in Notification No. P:IR:SAH:031 in Gazette of India dated the 22nd May, 1999.
 - (x) The Punjab National Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. P.L.:MR POL, 91 in Gazette of India dated the 10th July, 1999.
 - (xi) The Syndicate Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. 1842/0089 PD/IRD(O) in Gazette of India dated the 17th July, 1999.
- (xii) The Punjab and Sind Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. PSB/OSR/Staff/ 1999 in Gazette of India dated the 24th July, 1999.
- (xiii) The United Bank of India (Officers') Service (Amendment) Regulations, 1999 published in Notification No. 199 in Gazette of India dated the 31st May, 1999.

- (xiv) The United Bank of India (Officers') Service (Amendment) Regulations, 1999 published in Notification No. 2/99 in Gazette of India dated the 7th August, 1999.
- (xv) The Central Bank of India (Officers') Service (Amendment) Regulations, 1999 published in Notification No. CQ.PRS:IRP: 99-2000 in Gazette of India dated the 14th August, 1999.
- (xvi) The Syndicate Bank (Employees) Pension (Amendment) Regulations, 1999 published in Notification No. 6173/0012/PD/SWD in Gazette of India dated the 28th August, 1999.
- (xvii) The Punjab and Sind Bank (Employees') Pension (Amendment) Regulations, 1998 published in Notification No. PSB/PEN/ AMEND/1/99 in Gazette of India dated the 9th September, 1999.
- (xviii) The Corporation Bank (Officers) Service (Amendment) Regulations, 1999 published in Notification No. PAD:IR:OSR Amend: 191:99-2000 in Gazette of India dated the 18th September, 1999.
 - (xix) The Vijaya Bank (Officers') Service (Amendment) Regulations, 1999 published in Notification No. PER/EST/5025/99 in Gazette of India dated the 16th October, 1999.
 - (xx) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 1999, published in Notification No. PAD/SUP/177 in Gazette of India dated the 16th October, 1999, togetherwith a corrigendum thereto.
 - (xxi) The Central Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1997, published in Notification No. CO/PRS/LEGAL./MISC. 2869/97-98/534 in Gazette of India dated the 1st November, 1999.
- (xxii) The Bank of India Officers Employees' (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. IL : 96-97 in Gazette of India dated the 25th January, 1999.
- (xxiii) The Indian Overseas Bank (Officers') Service (Amendment) Regulations, 1998 published in Notification No. PAD/SUP/177 in Gazette of India dated the 12th June, 1999.
- (xxiv) The United Bank of India Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1997 published in Notification No. 2/97 in Gazette of India dated the 21st June, 1997.

- (xxv) The Indian Overseas Bank Officer Employees' (Discipline and Appeal) (Amendment) Regulations, 1996 published in Notification No. Nil in Gazette of India dated the 20th September, 1999.
- (44) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 15 of the Government Savings Banks Act, 1873:—
 - (i) The Post Office Recurring Deposit (Amendment) Rules, 1999 published in Notification No. G.S.R. 2(E) in Gazette of India dated the 1st January, 1999.
 - (ii) The Post Office Time Deposit (Amendment) Rules, 1999 published in Notification No. G.S.R. 3(E) in Gazette of India dated the 1st January, 1999.
 - (iii) The Post Office (Monthly Income Account) Amendment Rules, 1999 published in Notification No. G.S.R. 5(E) in Gazette of India dated the 1st January, 1999.
 - (iv) The Savings Bank General (Amendment) Rules, 1999 published in Notification No. G.S.R. 490(E) in Gazette of India dated the 6th July, 1999.
 - (v) The Post Office Recurring Deposit (Amendment) Rules, 1999 published in Notification No. G.S.R. 748(E) in Gazette of India dated the 4th November, 1999.
- (45) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959:—
 - (i) The Kisan Vikas Patra (Amendment) Rules, 1999, published in Notification No. G.S.R. 4(E) in Gazette of India dated the 1st January, 1999.
 - (ii) The Indira Vikas Patra (Amendment) Rules, 1999, published in Notification No. G.S.R. 6(E) in Gazette of India dated the 1st January, 1999.
 - (iii) The National Savings Certificates (VIII Issue) (Amendment) Rules, 1999, published in Notification No. G.S.R. 7(E) in Gazette of India dated the 1st January, 1999.

- (iv) The National Savings Certificates (VIII Issue) (Amendment) Rules, 1999, published in Notification No. G.S.R. 491(E) in Gazette of India dated the 6th July, 1999.
- (v) The Kisan Vikas Patra (Amendment) Rules, 1999, published in Notification No. G.S.R. 492(E) in Gazette of India dated the 6th July, 1999.
- (vi) The Kisan Vikas Patra (Amendment) Rules, 1999, published in Notification No. G.S.R. 660(E) in Gazette of India dated the 23rd September, 1999.
- (vii) The Kisan Vikas Patra (Second Amendment) Rules, 1999, published in Notification No. G.S.R. 765(E) in Gazette of India dated the 11th November, 1999.
- (46) A copy of the Notification No. S.O. 1(E) (Hindi and English versions) published in Gazette of India dated the 1st January, 1999, indicating the revised rate of interest on Post Office Savings Accounts, issued in pursuance of Rule 6 of the Post Office Savings Accounts Rules, 1981.
- (47) A copy of the Notification No. F. 18/4/98-NS-II (Hindi and English versions) published in Gazette of India dated the 5th July, 1999, discontinuing the sale of Indira Vikas Patras with effect from the 15th July, 1999.
- (48) A copy of the Notification No. G.S.R. 659(E) (Hindi and English versions) published in Gazette of India dated the 23rd September, 1999, rescinding the Notification No. G.S.R. 492(E) dated the 6th July, 1999, issued under section 12 of the Government Savings Certificates Act, 1959.
- (49) A copy of the Notification No. S.O. 348(E) (Hindi and English versions) published in Gazette of India dated the 17th May, 1999, authorising the Delhi High Court Post Office to receive subscription under the Public Provident Fund Scheme, 1968, issued under paragraph 2 of the said Scheme.
- (50) A copy of the Public Provident Fund (Amendment) Scheme, 1999 (Hindi and English versions) published in Notification No. G.S.R. 489(E) in Gazette of India dated the 6th July, 1999, under section 12 of the Public Provident Fund Act, 1968.

- (51) A copy of the Public Debt (Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 296(E) in Gazette of India dated the 29th April, 1999, under sub-section (3) of section 28 of the Public Debt Act, 1944.
- (52) A copy of the statement (Hindi and English versions) of Market Borrowings by Central Government during the year 1998-99.
- (53) A copy of the Central Excise (Twenty-first Amendment) Rules, 1999 (Hindi and English versions) published in Notification No. G.S.R. 806(E) in Gazette of India dated the 10th December, 1999 together with an explanatory memorandum under sub-section (2) of section 38 of the Central Excise Act, 1944.
- (54) A copy of the Courier Imports and Exports (Clearance) Third Amendment Regulations, 1999 (Hindi and English versions) published in Notification No. G.S.R. 785(E) in Gazette of India dated the 25th November, 1999 together with an explanatory memorandum under section 159 of the Customs Act, 1962.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 1998-99, under sub-section (3) of section 18 of the Securities and Exchange Board of India Act, 1992.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Securities and Exchange Board of India for the year 1998-99.
- (56) A copy of the Annual Accounts (Hindi and English versions) of the Securities and Exchange Board of India, Mumbai, for the year 1998-99, together with Audit Report thereon under sub-section
 (4) of section 15 of the Securities and Exchange Board of India Act, 1992.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India for the year 1998-99, alongwith Audited Accounts under section 29 of the Life Insurance Corporation Act, 1956.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India for the year 1998-99.

- (58) A copy of the Audit Report (Hindi and English versions) on the General Fund Accounts of the Coffee Board, Bangalore, for the year 1997.
- (59) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (58) above.
- (60) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of section 124 of the Major Ports Act, 1963:—
 - (i) G.S.R. 680(E) published in Gazette of India dated the 28th November, 1997 approving the Mumbai Port (Licensing and Control of Pilots) Amendment Regulations, 1997.
 - (ii) G.S.R. 85(E) published in Gazette of India dated the 10th February, 1999 approving the New Mangalore Port Trust Employees (RSP) Amendment Regulations, 1999.
 - (iii) G.S.R. 121(E) published in Gazette of India dated the 18th February, 1999 approving the Mumbai Port Trust Employees (Allotment & Occupancy of Residences) Amendment Regulations, 1999.
- (61) Three statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (60) above.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of National Ship Design and Research Centre, Visakhapatnam for the year 1998-99, together with Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Ship Design and Research Centre, Visakhapatnam, for the year 1998-99.
- (63) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, for the year 1998-99.

- (64) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust for the year 1997-98, together with Audit Report thereon under sub-section (2) of section 103 of the Major Port Trust Act, 1963.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Statement regarding Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 1998-99.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 1998-99.
- (68) (i) A copy of the Annual Report (Hindi and English versions) of the Textile Committee, Mumbai, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Textile Committee, Mumbai, for the year 1998-99.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 1998-99, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, New Delhi, for the year 1998-99.

- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 1997-98, alongwith Audited Accounts.
 - (ii) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 1997-98 alongwith Audited Accounts.
 - (iii) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 1997-98, alongwith Audited Accounts.
 - (iv) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 1997-98, alongwith Audited Accounts.
 - (v) A copy of the Review (Hindi and English versions) by the Government on the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad; Bombay Textile Research Association, Mumbai; South India Textile Research Association, Coimbatore and Northern India Textile Research Association, Ghaziabad for the year 1997-98.
- (71) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (70) above.
- (72) A copy of the statement (English version) correcting the reply given on the 17th December, 1999 to Unstarred Question No. 2900 by Dr. Sushil Kumar Indora and Shri Nawal Kishore Rai, MPs. regarding Export of Textiles.
- (73) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1998-99.
- (74) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 1998-99, together with Audit Report thereon.
- (75) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 1998-99.

(76) A copy of the Memorandum of Understanding (Hindi and English versions) between the Mineral Exploration Corporation Limited and the Ministry of Steel and Mines, Department of Mines, for the year 1999-2000.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendations to make to Lok Sabha in regard to the Appropriation (Railways) No. 4 Bill, 1999, passed by Lok Sabha on the 13th December, 1999.

6. Assent to Bills

Secretary-General laid on the Table the following five Bills passed by the Houses of Parliament during the current session and assented to by the President since a report was last made to the House on the 30th November, 1999:---

- (1) Indian Majority (Amendment) Bill, 1999.
- (2) The Administrators-General (Amendment) Bill, 1999.
- (3) The Special Protection Group (Amendment) Bill, 1999.
- (4) The Notaries (Amendment) Bill, 1999.
- (5) The Appropriation (No. 4) Bill, 1999.

7. Presentation of Petition

Shri K. P. Singh Deo presented a petition signed by Shri Surendra Prasad Roy, Shri Prasanta Kumar Misra and others of Dhenkanal requesting for development and improvement of Shyamacharanpur Passenger Halt under Khurda Road Division of South Eastern Railway.

(Due to interruptions in the House, Lok Sabha adjourned at 12.13 P.M. and re-assembled at 1.15 P.M.)

8. Calling Attention

Shri Kirit Somaiya called the attention of the Minister of Finance to the situation arising out of large scale winding up of Non-Banking Financial Companies resulting in loss to investors and steps by the Government in regard thereto.

'The Minister of Finance laid on the Table a copy of statement (Hindi and English versions) in regard thereto.

9. Government Bills --- Introduced

(1) The Constitution (Eighty-Fifth Amendment) Bill, 1999 (Amendment of articles 239AA, 331 and 333 and insertion of new articles 330A, 332A and 334A).

The motion for leave to introduce the Bill moved by Shri Ram Jethmalani was opposed. The motion was adopted and the Bill was introduced.

*(ii) The Electricity Regulatory Commissions (Amendment) Bill, 1999.

*(iii) The Companies (Second Amendment) Bill, 1999.

(Due to continued interruptions in the House, Lok Sabha adjourned at 1.19 P.M. and re-assembled at 3 P.M.)

(Due to continued interruptions in the House, Lok Sabha adjourned at 3.13 P.M. and re-assembled at 5.31 P.M.)

10. Matters under Rule 377

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377 as indicated against each:—

(1) Dr. Ramkrishna Kusmaria regarding need to set up a Krishi Vigyan Kendra in Damoh district in Madhya Pradesh.

(2) Smt. Sangeeta Kumari Singh Deo regarding need to ensure remunerative price to the cotton growers for their produce in Nuapada district of Orissa.

(3) Shri Jaswant Singh Bishnoi regarding need to provide financial assistance to Government of Rajasthan for providing relief to the people affected by famine in Jodhpur district.

(4) Shri Salkhan Murmu regarding need to set up District Development Councils at district level headed by Lok Sabha, M.P., for speedy development of the country.

(5) Shri Satyavrat Chaturvedi regarding need to provide financial assistance to State Governments of Uttar Pradesh and Madhya Pradesh for providing relief to the people affected by drought in these States.

(6) Shri P. R. Kyndiah regarding need for rehabilitation of people in Meghalaya particularly in Khasi and Jayantia hills affected by ban on felling and transporting of timber.

*At 5.31 P.M.

(7) Shri T. Govindan regarding need to withdraw move for routing of funds under centrally sponsored schemes directly to Gram Panchayats.

(8) Prof. S.P. Singh Baghel regarding need to provide financial assistance to State Government of Uttar Pradesh for deepening of rivers in Jalesar Parliamentary Constituency, Uttar Pradesh.

(9) Shri Nawal Kishore Rai regarding need to take concrete steps for permanent solution of recurring floods in North Bihar.

(10) Shri Sadashivrao D. Mandlik regarding need to set up a Bench of Mumbai High Court at Kolhapur, Maharashtra.

(11) Shri Raghuvansh Prasad Singh regarding need for early start of Gandak and Kosi Project Phase-II in Bihar.

(12) Shri Thirunavukarasu regarding need for conversion of meter gauge rail line between Trichy and Manamadurai in Tamil Nadu into broad gauge.

(13) Shri Sansuma Khunggur Bwiswmuthiary regarding need for creation of a separate State of Bodoland.

(14) Shri Haribhau Shankar Mahale regarding need for construction of a sub-way on Mumbai-Agra National Highway at Wadalibhui village in Nasik district in Maharashtra.

(15) Shri Priya Ranjan Dasmunsi regarding need to take suitable measures to make West Dinajpur Spinning Mill in West Bengal viable. 5.36 P.M.

11. Valedictory References

Smt. Sonia Gandhi, the Prime Minister and the Speaker made valedictory references on the conclusion of Second Session of Thirteenth Lok Sabha.

5.52 P.M.

12. National Song

The National Song was played.

(Lok Sabha adjourned Sine die at 5.53 P.M.)

G. C. MALHOTRA, Secretary-General.

MGIP(PLU)MFIND---3049LS---23.12.1999.